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**CHIEF SECRETARY  
GOVERNMENT OF TELANGANA**

**Lr.No.4582/For.III/A2/EFS&T/2019,Date:05-11-2020**

**To**

**The Registrar General,  
Hon'ble National Green Tribunal,  
Faridkot House,  
Copernicus Marg,  
New Delhi – 110001.**

**Sir,**

**Sub:** Govt of Telangana -- Hon'ble NGT, New Delhi – Original Application No. 606 of 2018 – Compliance of SWM, C&D, PWM, BMW Rules, 2016 – Hon'ble NGT Order dated 29.04.2019 – 2<sup>nd</sup> Quarterly report of State of Telangana for the Year 2020-21 – Submitted – Reg.

**Ref:** Hon'ble NGT Order dated 29.04.2019 in OA No. 606 of 2018.

\* \* \*

In compliance to the Hon'ble National Green Tribunal Order dated 29.04.2019 in Original Application No. 606 of 2018, the 2<sup>nd</sup> Quarterly report for the Year 2020-21 (July, 2020 to September, 2020) of the State of Telangana is herewith submitted.

Yours faithfully,

**CHIEF SECRETARY**

**Encl:Report with Annexures.**



**2<sup>nd</sup> QUARTERLY STATUS REPORT FOR THE YEAR 2020-21  
ON THE COMPLIANCE  
BY THE STATE OF TELANGANA WITH THE DIRECTIONS OF  
THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI.  
IN  
ORIGINAL APPLICATION NO. 606 / 2018  
&  
CONNECTED MATTERS**

**Submitted by  
Chief Secretary, State of Telangana  
05-11-2020**



## INDEX

S.No.	Subject	Page No.
1.	Introduction	1
2.	Status of Compliance of Solid Waste Management Rules, 2016, including Legacy Waste.	2-12
3.	Status on Commencement of Bio-mining	13
4.	Status Report on Compliance to Plastic Waste Rules, 2016 (as amended in 2018).	14-20
5.	Status of Construction & Demolition Waste Rules, 2016.	21
6.	Status of Bio-Medical Waste Management Rules, 2016.	22-26
7.	Compliance to Hazardous Waste Rules.	27-28
8.	Compliance to E-Waste Management Rules.	29-33
9.	Status of Action Plan for River Rejuvenation Committee for identified Polluted River Stretches and compliance with directions of the NGT passed in O.A.No.673/2018, dated 20.09.2018 in the matter of news item published in "The Hindu" authored by Sri Jacob Koshy, titled "more river stretches are now critically polluted".	34-40
10.	Non attainment cities in O.A.No.681 of 2018.	41-44
11.	Status report on compliance of Hon'ble NGT order in O.A.No. 1038 of 2018 on the news item published "The Asian Age" titled "CPCB to rank industrial units on pollution levels".	45-48
12.	Status on Rejuvenation of water bodies, Ground water extraction/contamination and re-charge	49-50
13.	Status of work in compliance of the directions passed in O.A.No.173/2018, Sudarshan Das Vs. State of West Bengal & Others order dated 04.09.2018.	51-52
14.	Status report on the compliance of the Hon'ble NGT order in O.A.No.148 of 2016 filed by Mahesh Chandra Saxena Vs South Delhi Municipal Corporation & Ors on Utilization of treated wastewater from STPs.	53-57
15.	Status of setting up and proper functioning of STPs/CETPs/ETPs in the State of Telangana (OA No.593/2017).	58-59
16.	<b>Annexure – I</b> – Response on the action points to be complied by SPCBs / PCCs in the matter of OA No. 804 of 2017 vide order dated 12.04.2019.	60-68
17.	<b>Annexure – II</b> – Status on implementation of Action Plan for reducing the air pollution.	69-111



<b>S.No.</b>	<b>Subject</b>	<b>Page No.</b>
18.	<b>Annexure – III</b> – CPCB filled in Format in OA No 325 of 2015.	112-115
19.	<b>Annexure – IV</b> – Report on Thematic areas 'Illegal Sand Mining' as per the NGT order dt. 12.09.2019.	116-118
20.	<b>Annexure – V</b> – Details of STPs proposed in the ULBs of the State.	119-126
21.	<b>Annexure – VI</b> – Details of existing STPs	127-128



## 1. Introduction:

The Hon'ble NGT vide order dated 16.01.2019 in O.A.No.606 of 2018 in the matter of Compliance of Municipal Solid Waste Management Rules, 2016 passed various directions to all the States.

Incompliance with the directions of the Hon'ble NGT order dt. 29.04.2019, the State is filing quarterly reports on the progress of implementation covering thematic areas as directed vide order dt.12.09.2020.

The latest compliance status is as follows:

## 2. Status of compliance of Solid Waste Management Rules, 2016 including Legacy Waste:

### 2.1 Details of Solid Waste Management in State:

		<b>GHMC</b>	<b>139 ULBs</b>	<b>Total (140 ULBs)</b>
Total Garbage Generated	:	5771 TPD	3,500 TPD	9271 TPD
Total Garbage Collected	:	5771 TPD	3,500 TPD	9271 TPD
% of Garbage Lifted	:	100%	100%	100%
Total No. of House Holds	:	22,78,240	25,66,036	48,44,276
No. of House Holds covered under D2D	:	22,78,240	25,66,036	48,44,276
% of D2D Garbage Collection	:	100%	100%	100%
% of source segregation	:	15%	39%	27 %
Processing	:	100%	39%	76%

### Door-to-Door Collection and Source Segregation:

<b>Particulars</b>	<b>Corporations</b>	<b>Municipalities</b>	<b>Total</b>
No. of ULBs	13	127	140
<b>Door to Door Collection</b>			
ULBs achieved 100 % collection	13	127	140
<b>Source Segregation</b>			
No of ULBs achieved 100 %	1	8	9
No of ULBs achieved 75% to	2	12	14



Particulars	Corporations	Municipalities	Total
99%			
No of ULBs achieved 50% to 74%	8	20	28
No of ULBs achieved less than 50%	2	87	89

**2.2 Current status, desirable level of compliance and proposals for attending the gaps:**

Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
Identification of suitable sites for setting up solid waste processing facilities	140 ULBs have identified suitable sites for setting up of SW processing facilities.  All the Gram Panchayats have identified lands for setting up solid waste processing facility and sanitary landfill facilities individually or on cluster basis.	To be completed by 31.10.2019	Completed	Completed
Ensure door to door collection of un-segregated waste and its transportation in covered	<ul style="list-style-type: none"> <li>• 100 % (100% door-to-door collection of un-segregated waste)</li> <li>• 100 % Door to door collection</li> </ul>	100 % door to door collection by 31.10.2019	Completed	Completed.



Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
vehicles to processing or disposal facilities.	achieved in all GPs.			
Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source,	<ul style="list-style-type: none"> <li>•27% of source segregation is achieved. During present quarter source segregation has decreased.</li> <li>•100 % source segregation achieved in all the GPs.</li> </ul>	100% of source segregation	73% of source segregation	Waste Generators are properly educated to practice the segregation of waste by conducting various awareness program.
Setting up of solid waste processing facility and sanitary landfill facilities	<p>14 ULBs that are close to Hyderabad, send the waste to MSW processing facility at Jawaharnagar.</p> <p>4 ULBs-Medchal, Jawaharnagar, Kompally and Dammaiguda have scientific facility for processing wet &amp; dry waste.</p> <p>Another 4 ULBs Warangal Corporation,</p>	<p>As per SWM Rules, 2016, processing facilities and landfill have to be provided by -</p> <p>14 ULBs which have more than 100000 population by 31.03.2018 and remaining 126 ULBs,</p>	<p>Secured landfills have to be provided by 139 ULBs. Regional level Sanitary Landfill facility needs to be set-up in Telangana.</p>	<p>One Waste to energy plant of capacity 19.8 MW is under construction. The construction of first boiler is completed enabling current cumulative power generation capacity of 10 MW.</p> <p>DRCCs are being set-up in balance 3 ULBs.</p>



Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
	<p>Narsampet, Parkal and Vardanapet are floating tenders separately.</p> <p>Total -274 DRCCs established in 137 ULBs (136 ULBs - 189 Nos and GHMC- 85 DRCCs).</p> <p>None of the ULBs have Sanitary Landfill facilities except GHMC</p>	<p>which have less than 100000 population by 31.03.2019</p>		<p>2 agencies – M/s Cube Bio-Energy and M/s Sagar Motors have been shortlisted and are proposed to provide MSW processing facilities in 52 ULBs in 4 clusters out of 9 clusters.</p> <p>Balance 78 ULBs are grouped into 5 clusters and tender is in process to select agency(/ies) for undertaking MSW processing work. Last date for tender submission is 29-Oct-2020.</p> <p>Other 4 ULBs Warangal (Urban), Narsampet, Parakala and Wardhannapet will be floating the tenders separately.</p> <p>Since there is paucity of suitable land in</p>



Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
				the ULBs for setting up Sanitary landfill (SLF), it is suggested that land reclaimed through Biomining process will be assessed for setting up SLF.
Bio-remediation or capping of old and abandoned dump sites.	82,33,505 MT of legacy dump is located. There is no legacy waste in 16 ULBs – that are close to Hyderabad, as the waste in these ULBs is regularly processed. Legacy dump treatment (Bio-mining) in 52 ULBs has commenced.	To be completed by 31.03.2021.	-	Legacy dump treatment (Bio-mining) in 52 ULBs has commenced. Balance 67 ULBs are grouped into 5 clusters for allotting the Biomining work on PPP basis. Last date for bid submission is 29-Oct-2020 Tender for Warangal ULB, for undertaking biomining of legacy waste is processed independently and last date for bid-submission is 21.10.20.



Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
<p>Ensure separate storage, collection and transportation of construction and demolition wastes.</p>	<p>Action Plan has been prepared by the ULBs for C&amp;D waste management.</p> <p>Separate site for storing C&amp;D waste is earmarked by 12 ULBs including Greater Warangal, Karimnagar, Nizamabad and Khammam corporations have identified land. About 11,58,850 MT of C&amp;D waste was collected so far and stocked at designated locations in GHMC from April '18 to Sept 2020.</p> <p>About 4,48,576 MT, 4,67,745 MT and 2,42,528 MT of C&amp;D waste were collected during the F.Y.2018-19, F.Y 2019-20 and F.Y 2020-21(till Sept' 20) respectively.</p> <p>One C&amp;D recycling</p>	<p>As per SWM Rules Ensuring separate storage, collection and transportation of construction and demolition wastes by 08.04.2018.</p>	<p>In rest of the Municipalities the estimated quantity of C&amp;D waste is less. It is submitted that out of 139 ULBs in the State, 127 ULBs have population less than 1,00,000 and on an average generate 2TPD – 3 TPD C&amp;D waste.</p>	<p>65 ULBs (with significant C&amp;D waste generation) are grouped into 6 Clusters and Expression of Interest (Eoi) has been called for 'Setting-Up &amp; Operate Facility for Collection, Transportation, Processing and Management of Construction &amp; Demolition (C&amp;D) waste on DBFOT basis for cluster of ULBs. The last date for EOI submission is 28.10.2020.</p>



Item	Current Status	Desirable level of Compliance in terms of statutes	Gap between current statues and desired levels	Proposals for attending the gaps with time lines
	<p>plant with 500 TPD capacity at Jeedimetla is under operation. Another C&amp;D facility is under construction at Fathullaguda with capacity 500 TPD. TSPCB issued CFE to the facility.</p>			



**2.3 Status of compliance with Rule 22 & 24 of the Solid Waste Management Rules, 2016, regarding time frame for implementation.**

The Hon'ble NGT vide order dt.14.02.2020 directed the implementation of Solid Waste Management Rules, 2016 – Rule 22 covering 10 action points by 31.03.2020. The Status of compliance with Rule 22 & 24 of the Solid Waste Management Rules, 2016 is as follows:

S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
1	Identification of suitable sites for setting up solid waste processing facilities	1 year	<p>All 140 ULBs have identified suitable sites for setting up of suitable processing facilities.</p> <p>All the Gram Panchayats have identified lands for setting up solid waste processing facility and sanitary landfill facilities individually or on cluster basis.</p>
2	Identification of suitable sites for setting up common regional sanitary landfill facilities for suitable clusters of local authorities under 0.5 million population and for setting up common regional sanitary landfill facilities or standalone sanitary landfill facilities by all local authorities having a population of 0.5 million or more.	1 year	<p>All 140 ULBs have identified suitable sites for setting up of suitable processing facilities.</p> <p>Since there is paucity of suitable land in the ULBs for setting up Sanitary landfill, it is proposed to set-up SLF on the land reclaimed through biomining process.</p> <p>All the 96 identified model Gram Panchayats have identified lands for setting up solid waste processing facilities. 11441 GPs out of 12770 GPs (90 %) have completed construction of compost cum segregation shed and remaining are in progress and will be completed by 31.12.2020.</p>



S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
3	Procurement of suitable sites for setting up solid waste processing facility and sanitary landfill facilities.	2 years	<p>140 ULBs have identified suitable sites for setting up of suitable processing facilities.</p> <p>All the 96 identified model Gram Panchayats have identified lands for setting up solid waste processing facilities.</p> <p>11441 GPs out of 12770 GPs (90 %) have completed construction of compost cum segregation shed and remaining are in progress and will be completed by 31.12.2020.</p>
4	Enforcing waste generators to practice segregation of bio degradable, recyclable, combustible, sanitary waste domestic hazardous and inert solid wastes at source,	2 years	<p>The % of segregation decreased to 27% in the achieved from Jul' 20 – Sept' 20.</p> <p>IEC activities are regularly conducted to inform, educate and motivate waste generators to practice the segregation of waste.</p> <p><b>ULBs in Telangana have undertaken 10 day 'Pattan Pragati' program with prime focus on urban sanitation, greenery and beautification.</b></p>
5	Ensure door to door collection of segregated waste and its transportation in covered vehicles to processing or disposal facilities.	2 years	Completed.
6	Ensure separate storage, collection and transportation of construction and demolition wastes	2 years	65 ULBs are grouped into 6 Clusters and Expression of Interest (EoI) has been called for 'Setting-Up & Operate Facility for Collection, Transportation, Processing and Management of Construction & Demolition (C&D)



S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
			<p>waste on DBFOT basis for cluster of ULBs'. The last date for EOI submission is 28.10.2020.</p> <p>In GHMC, one processing plant of capacity-500 TPD is under operation and another of 500 TPD is under construction.</p> <p>GHMC engaged consultant M/s. Ernst &amp; Young LLP to prepare strategy for the implementation of the C&amp;D Waste management in compliance to the applicable rules.</p> <p>About 11,58,850 MT of C&amp;D waste was collected so far and stocked at designated locations in GHMC from April '18 to Sept 2020.</p> <p>About 4,48,576 MT, 4,67,745 MT and 2,42,528 MT of C&amp;D waste were collected during the F.Y.2018-19, F.Y 2019-20 and F.Y 2020-21(till Sept' 20) respectively.</p>
7	Setting up solid waste processing facilities by all local bodies having 100000 or more population	2 years	2 agencies – M/s Cube Bio-Energy and M/s Sagar Motors have been shortlisted and are proposed to provide MSW processing facilities in 52 ULBs.
8	Setting up solid waste processing facilities by local bodies and census towns below 100000 populations.	3 years	Balance 78 ULBs are grouped into 5 clusters and tender is in process to select agency(/ies) for undertaking MSW processing work. Last date for tender submission is 29-Oct-2020.
9	Setting up common or standalone sanitary landfills by or for all local bodies having 0.5 million or more population for the disposal of	3 years	Since there is paucity of suitable land in the ULBs for setting up Sanitary landfill, it is suggested that land reclaimed through Biomining process will be assessed for setting up SLF.



S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
	only such residual wastes from the processing facilities as well as untreatable inert wastes as permitted under the Rules.		Currently GHMC is disposing inerts generated by processing of waste to landfill located at Integrated Municipal Solid Waste Management Plant, Jawaharnagar. The current landfill cell is designed to accommodate 4,94,907 Metric tons of inerts and commenced its operation on Dt.31.07.2018.
10	Setting up common or regional sanitary landfills by all local bodies and census towns under 0.5 million population for the disposal of permitted waste under the rules.	3 years	Since there is paucity of suitable land in the ULBs for setting up Sanitary landfill, it is suggested that land reclaimed through Biomining process will be assessed for setting up SLF. CDMA shall be able to commence the work for setting up Sanitary Landfill, once the land is reclaimed through Biomining process.
11	Bio-remediation or capping of old and abandoned dump sites.	5 years	After the maximum extent of bio-mining, scientific Capping of Jawaharnagar dumpsite is under completion stage with a cost of Rs.144 Crores. Waste shifting & Profiling, Impervious soil cover, Geo-Synthetic clay liner, HDPE liner, Geo-composite drainage liner were completed 100%. Flaring of gas is carried out from (2) out of (3) systems. Balance works such as top soil cover, Dibbling/ green cover and Storm water drainage net work are under completion stage with expected date of completion by January 2021. Legacy dump treatment (Bio-mining) in 52 ULBs has commenced. Balance 67 ULBs are grouped into 5 clusters for undertaking Biomining work on



S. No.	Activity	Time limit from the date of notification of Rules	Present status of compliance by the State of Telangana
			PPP basis. Last date for bid-submission is 29.10.20. Tender for Warangal ULB, for undertaking biomining of legacy waste is processed independently and last date for bid-submission is 21.10.2020
12	Legal Frame Work		SWM Policy for the State as per clause 11 (a) of the SWM Rules has been Notified on 24 <sup>th</sup> September, 2018.
13	Annual Report		Annual Reports for the year 2019-20 submitted on 28.07.2020.

Rule	Duties / Responsibilities	Compliance status
23	Formation of State Level Advisory Body	<ul style="list-style-type: none"> <li>State Level Advisory Body has been constituted by the State Govt. vide G.O.Rt.No.447, MA, dated 26.07.2017 under the chairmanship of Principal Secretary to Government, MA&amp;UD Department.</li> <li>Meetings are being conducted.</li> </ul>
24	Annual Report	<ul style="list-style-type: none"> <li>Annual Reports for the year 2019-20 submitted on 28<sup>th</sup> July, 2020.</li> </ul>



### 3. Status on Commencement of Bio-mining:

The Hon'ble NGT vide order dt.14.02.2020 directed Commencement of Bio-mining by 01.04.2020 and completion by 07.04.2021. The Compliance status is as follows:

Item	Hon'ble NGT directions	Compliance status
Bio-Mining of Jawaharnagar legacy dumpsite at Hyderabad	Rejected the plea of the Telangana Government for capping of Jawaharnagar dumpsite and directed to carry out bio-mining and bio-remediation and further directed that the timelines need to be consistent with the statutory rules and orders of the Tribunal (i.e., Commencement of Bio-mining by 01.04.2020 and completion by 07.04.2021)	GHMC filed a petition in Hon'ble Supreme Court on the orders dt.14.02.2020 of Hon'ble NGT regarding rejecting the plea of the Telangana Government for capping of Jawaharnagar dumpsite. The Hon'ble Supreme court vide order dt.15.06.2020 dismissed the appeal with a direction to approach the NGT by filing review application on the orders dt.14.02.2020. Accordingly, GHMC submitted a review petition in the Hon'ble NGT vide e-filing no. 0701102008352020, Dt. 15.07.2020 and hearing date is yet to be intimated by the Hon'ble NGT..
Legacy waste remediation	Legacy waste remediation not commenced at 138 out of 140 sites. Timeline of 2025 as proposed by State of Telangana needs to be preponed accordingly. Commencement of Bio-mining by 01.04.2020 and completion by 07.04.2021.	Legacy dump treatment (Bio-mining) in 52 ULBs has commenced. Balance 67 ULBs are grouped into 5 clusters for allotting the Biomining work on PPP basis. Last date for bid submission is 29-Oct-2020 Tender for Warangal ULB, for undertaking biomining of legacy waste is processed independently and last date for bid-submission is 21.10.2020.



#### 4. Status Report on Compliance to Plastic Waste Rules, 2016 (as amended in 2018).

- The State issued G.O.Ms.No.79, dated 30.12.2016 regarding complete ban of manufacture, stocking, sale and use of carry bags of less than 50 microns thickness and imposing penalties for non-compliance of the Rules.
- The total estimated plastic waste generated in the State of Telangana is 501.41 TPD in the year 2019-20 as per the annual reports furnished to CPCB.
- The Integrated MSW processing facility at Jawaharnagar has recycled about 164 MT (1.82TPD) during this quarter for making recycled plastic bags. Apart from the above, the GHMC has collected and channelized about 2300 MT (25.2 TPD) of plastic waste to recyclers through DRCCs.
- The non-recyclable plastic received at the facility is going as part of RDF. About 2010 TPD of RDF was produced during 2<sup>nd</sup> quarter of 2020-21 which is stocked for disposal through the up-coming WtE plant at site and co-processing in cement plants.
- The TSPCB has issued registrations to 246 Nos. of plastic carry bag /multilayer pouch or sachet / recycling units / producers and brand owners.
- Strictly implementing the orders of the Hon'ble High Court banning illegal flexies in all ULBs in the State.
- All the ULBs have identified and notified "Litter Free Zones" to ensure special focus on littering / usage of plastic / flexes etc., in these identified zones.
- **4.1 Compliance on PWM rules, 2016:**

Rules provision	Plastic Waste Management Rules Provision	Status
6 (1)	Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers	<ul style="list-style-type: none"> <li>➤ 85 Dry Resource Collection Centres (DRCCs) established through two agencies namely ITC-WOW, Godrej , UNDP-HCCWBL in GHMC area.</li> <li>➤ 136 ULBs are having 189 DRCCs &amp; GHMC -85 (total 274 DRCCs). More number of DRCCs will be established as and when sites were identified.</li> <li>➤ 11441 GPs out of 12770 GPs (90 %) have completed construction of compost cum segregation shed and remaining are in progress and will be completed by 31.12.2020.</li> </ul>



		<ul style="list-style-type: none"> <li>➤ 8 TPD capacity plastic recyclable unit is established at Integrated Solid Waste Management Project, Jawaharnagar.</li> </ul>
6(2)a.	Ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste.	<ul style="list-style-type: none"> <li>➤ The remaining plastics are transported to processing and disposal site at Jawaharnagar. The lighter density plastics are stored as Refused Derived Fuels (RDF) and will be used as fuel in the upcoming 19.8 MW Waste to Energy plant using incineration process which is as similar in principle with co-processing in cement plants.</li> <li>➤ However high value plastic recycled in the 8 tons capacity recycling plant established at Jawaharnagar.</li> </ul>
6(2)b.	Ensuring that no damage caused to the environment during this process.	<ul style="list-style-type: none"> <li>➤ Ensuring no damage to environment by doing the disposal of plastic as per the activities mentioned above.</li> <li>➤ Ensuring that no open burning of plastic waste take place by conducting various IEC activities and penalizing the violators</li> </ul>
6(2)c.	Ensuring channelization of recyclable plastic waste fraction to recyclers	<ul style="list-style-type: none"> <li>➤ By disposing the plastic waste through DRCCs and also by processing plant at Jawaharnagar ensuring the channelization of recyclable plastic waste fraction</li> </ul>
6(2)d.	Ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with guidelines issued the Central Pollution Control Board	<ul style="list-style-type: none"> <li>➤ Emphasizing on use of reusable products like Jute bags, Steel Boxes, compostable bags instead of any type of plastic for general purpose among the citizens.</li> <li>➤ The plastics which cannot be recycled are transported to processing and disposal site. The lighter density plastics are stored as Refused Derived Fuels (RDF) and will be used as fuel in Waste to Energy plant using incineration process and 13 Acres of area allocated for its storage. A 19.8 MW WtE plant ready for commissioning.</li> </ul>



		<ul style="list-style-type: none"> <li>➤ The construction of first boiler is completed enabling current cumulative power generation capacity of 10 MW.</li> <li>➤ Another, WtE plant of capacity 14.5 MW is proposed to be established at Dundigal. TSPCB issued CFE to the facility.</li> <li>➤ The remaining inerts produced in the process are disposed in scientific landfills.</li> </ul>
6(2)(e)	Creating awareness among all stakeholders about their responsibilities	<ul style="list-style-type: none"> <li>➤ Regularly organizing workshops, campaign and rallies against the use of plastics and constantly creating awareness among waste pickers through the companies working in this field under Extended Producer Responsibility/CSR. Information Education and Behaviour Change Communication (IEBCC) activities are being conducted regularly.</li> </ul>
6(2)(f)	Engaging civil societies or groups working with the waste pickers	<ul style="list-style-type: none"> <li>➤ Supported around 5000 waste pickers by allotting 2500 waste collection autos (Swachh Auto Tippers). GHMC engaged local partner of UNDP, who has worked with the waste pickers, to setup a plastic recycling unit at Khaithalapur.</li> </ul>
6(2)(g)	Ensuring that open burning of the plastic waste does not take place	<ul style="list-style-type: none"> <li>➤ Public awareness campaigns are regularly conducted by GHMC in all 30 circles under Saaf Hyderabad and Shaandar Hyderabad programme in co-ordination with ASCI involving Resident Welfare Associations, Schools, Senior Citizens, NGOs</li> <li>➤ Keeping a strict monitoring on burning of waste (which includes plastics) and imposing penalties on defaulters.</li> <li>➤ GHMC registered zero instance for open burning of plastic waste from Jul'20 to Sept'20. Also GHMC registered 08 cases for using plastic</li> </ul>



		carry bags below 50 microns thickness during this quarter (Jul'20 – Sept'20) and levied a penalty of Rs.36,500.
6(3)	The local body for setting up of system for plastic waste management shall seek assistant of producers and such system shall be set up within one year from the date of final publication of these rules in the official gazette of India.	<ul style="list-style-type: none"> <li>➤ Involved the producers such as ITC and Godrej in plastic waste management by establishing DRCCs.</li> <li>➤ Engaged M/s. Amazon Transportation Services Pvt. Ltd. under Extended Producer Responsibility for the collection and recycling of packaging waste (cardboards and plastic packaging bags) from its customers.</li> </ul>
6(4)	The local body to frame bye-laws incorporating the provisions of these rules.	➤ GHMC prepared the draft Solid Waste Management byelaws and submitted to Govt. for approval
16	State Level Advisory Committee	➤ State Level Advisory Committee constituted vide G.O. (Ms). No. 79 dated 31.12.2016 of EFS&T.
17(3)	Submission of Annual Report	➤ Annual report for the year 2019-2020 submitted on 28.07.2020.

**4.2 The Hon'ble NGT in O.A.No.247 of 2017 in the matter of Plastic Waste Management directed to furnish the status. The Action taken report for the Quarter July to September, 2020 is as follows:**

S.No.		Item	Quantity
1.	a	What is the quantity of plastic waste generated, (Annual Report form VI pt.2,6) (TPD)	501.41 TPD (324.11 TPD from GHMC area + 177.3 TPD other ULBs)
2.	a	Number of registered plastic manufacturing units	246
	b	Capacity of registered plastic manufacturing units (TPD)	576 TPD
3.	a	Total no. of ULBs	140
	b	Percentage of ULBs which have set-up of plastic waste management system as per <b>Rule 6(2)</b> ? (including collection, segregation, Channelization & processing of plastic waste)	137 ULBs have waste segregation units, that segregate plastic waste from MSW.
	c	Percentage of ULBs having facilities for Collection of Segregated waste	137 ULBs out of 140 ULBs have facilities for collection of segregated waste. The remaining ULBs propose to provide within six months.



	d	Percentage of ULBs having Material Recovery facility	137 ULBs have provided 274 MRF units.
4.	a	Total number of Gram Panchayat (GPs)	12,770
	b	Percentage of GPs which have setup of plastic waste management system as per Rule 7?	96 villages have been notified @ 3 Gram Panchayats in every district as model villages as per directions of Hon'ble NGT. The GPs have set up DRCCs for collecting plastic waste.  11441 GPs out of 12770 GPs (90 %) have completed construction of compost cum segregation shed and remaining are in progress and will be completed by 31.12.2020.
	c	Percentage of GPs having facilities for Collection of Segregated waste	All 12770 GPs are having facilities for Collection of Segregated waste like tricycles with partition.
	d	Percentage of GPs having Material Recovery facility	11441 GPs out of 12770 GPs (90 %) have completed construction of compost cum segregation shed and remaining are in progress and will be completed by 31.12.2020.
5.	a	No. of registered Producers/brand owners/importers as per Rules 9 & 13 of PWM Rules?	37
	b	Percentage of Producers/brand owners/importers which have engaged with ULBs for	2 Nos
	c	Percentage of ULBs which have set up system for plastic waste management with assistance of producers been set —up? Rule (6(3))?	3 Nos
6	a	Number of registered plastic waste recyclers	30
	b	Capacity of recyclers (TPA)	136.08 TPD
7	a	Status of Utilization of plastic waste (Annual Report form VI pt.4)	5500 tons + 330 TPD (part of RDF)
	b	Quantity of plastic Waste utilized in recycling (TPD)	5500 tons utilised by recycling units.
	c	Quantity of plastic waste utilized in recycling Road Construction	11.44 tons of plastic waste is utilized for laying of BT roads in Greater Hyderabad Municipal Corporation (GHMC). 2 tons of plastic waste is used to make tiles



			which were laid as foot path.
	d	Quantity of waste Co-processed in Plastic Waste in Cement kilns	1200 tons during July to September, 2020.
	e	Quantity of waste utilized in production of RDF	One integrated solid waste management facility is located in Telangana with RDF processing capacity of 2400 TPD at Jawaharnagar (V), Shameerpet (M), Medchal-Malkajgiri District. Presently, the facility generating 2400 TPD of RDF out of which 330 TPD of plastic is part of RDF.
	f	Quantity of plastic waste used in production of Waste to oil	57.5 TPD during July to September, 2020
	g	Quantity of plastic waste used in other purpose (please specify)	--
8.	a	No. of Registered Compostable plastic unit	No compostable plastic units are located in the State
	b	Total Capacity of registered Compostable plastic unit	--
9	a	No. of unregistered plastic manufacturing or recycling units ( <b>Annual Report format pt.7</b> )	Nil
10	a	Whether local bodies have framed bye-laws [ <b>Rule 6(4)</b> ]?	Yes
11	a	Whether plastic carry bags & plastic sheet of thicknesss,<50 micron banned or not [ <b>Rule 4(c)</b> ]?	Completely banned plastic carry bags & plastic sheet of thicknesss,<50 micron in the state and issued notification in this regard.
12	a	Has complete ban on plastic carry bags been imposed ( <b>Annual Report format pt.3</b> )	plastic carry bags & plastic sheet of thicknesss,<50 micron banned
13	a	Status of action taken on non-compliance of PWM Rules ( <b>Annual Report format pt.9</b> )	
14	a	Status of marking & labelling on plastic carrybags & multi layered packaging ( <b>Rule 11</b> )	Marking & labelling on plastic carry bags & multi layered packaging being enforced.
15	a	Whether State Level Advisory Committee is constituted or not? [ <b>Rule 16</b> ] If yes, details of number of meetings conducted in a year and implementation of suggestions of committee in the last two years.	Yes.
16	a	Status of phasing out of manufacture and use of multi-layered plastic which is non-	Directions issued to manufacturers for phasing



		recyclable or non-energy recoverable or with no alternate use of plastic in two years time [Rule 9-3]	out of manufacture and use of multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use of plastic
17		<b>NGT Directions (para 14 d) of 247/2017 order dated 06.12.2019</b>	
	a	Has institutional mechanism as per para 14 d been established (Y/N)	Yes.
	b	Confirmation that no, unregistered plastic manufacturing/recycling unit is operated in the State/UT (Y/N)	Yes
	c	Confirmation that no plastic carry bags/films <50 microns thickness is manufactured, stocked, sold and used in cities/towns of State/UT (Y/N)	Yes
	d	Confirmation that thermocol/polystyrene cups, plates, etc are not used extensively and are not haphazardly littered (Y/N)	Yes
	e	Confirmation that has Special Environmental Squad been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at historical, religious, public places.	Special Environmental Squad been set up for enforcement to oversee and ensure that no litter of plastic waste takes place at historical, religious, public places in each ULBs and penalties are being levied on defaulters.
	f	Confirmation that no dumping of plastic waste on drains river bank and on burning of plastics in open take place in State/UT (Y/N)	Yes. However, stray incidents of open burning are taking place and the ULBs are taking measures to control and levying penalties on defaulters. TSPCB has also levied penalty on 5 ULBs for open burning of the waste and penalised Rs.25,000/- each.



### 5. Status of compliance of Construction & Demolition Waste Rules, 2016:

- The Construction and Demolition (C&D) Waste Management Rules, 2016 were notified on 29th March, 2016 by the Ministry of Environment, Forest and Climate Change (MoEF&CC).
- One C&D recycling plant with 500 TPD capacity at Jeedimetla is commissioned in the month of September 2019. Another C&D recycling plant with 500 TPD capacity at Fathullaguda is under construction.
- About 11,58,850 MT of C&D waste was collected so far and stocked at designated locations in GHMC from April '18 to Sept 2020. About 4,48,576 MT, 4,67,745 MT and 2,42,528 MT of C&D waste were collected during the F.Y.2018-19, F.Y 2019-20 and F.Y 2020-21(till Sept' 20) respectively
- GHMC has recycled 22,238 MT of C&D waste from Jul' 20 to Sept'20.
- GHMC registered 55 instances of illegal debris dumping from Jul'20 to Sept'20(and levied penalty of Rs.1,29,500/-
- Annual Reports for the year 2019-20 submitted on 28.07.2020.
- The District Collectors are in the process of identifying the suitable sites to establish the C&D Waste Processing Facilities in the ULBs on standalone basis where ever it is feasible or in cluster approach.

It is submitted that State is committed to abide by the orders of Hon'ble NGT for implementing the guidelines of SWM rules 2016. The State has initiated various measures to meet the timeline communicated by Hon'ble NGT. Despite taking numerous efforts, the State fears that, it will not be able to achieve the targets and meet the deadline, as dealing with the COVID-19 pandemic and unprecedented rains and floods has taken the priority in last few months and other planned activities have to be postponed due to long period of national level lockdown imposed by Government of India in the country.

It is therefore humbly requested that the Hon'ble National Green Tribunal to consider granting additional time and defer the last date of implementation of the SWM rules 2016 in the State of Telangana atleast by one year, i.e. until 01-April-2021 and also exempt the Telangana State from the penalty imposed vide orders dt 14.2.2020.



## 6. Status of compliance of Bio-Medical Waste Management Rules, 2016

### 6.1 Status of Health Care Facilities (HCFs) in Telangana:

There are 6,542 number of HCFs operating in the State out of which 3,742 are bedded hospitals and remaining 2,800 are non-bedded which includes Clinics, Dispensaries, Dental Hospitals, Pathological Labs, Veterinary and Ayush. The hospitals with in-patient facilities are having 1,18,699 beds.

### 6.2 Compliance of the Rules:

#### 6.2.1 Submission of Annual Reports: (Rule 24)

Annual Report in Form – IVA for the calendar year (Jan 2019 to Dec 2019) was submitted to CPCB on 18.07.2020, well within stipulated date of 31.07.2020.

#### 6.2.2 Status of State Level Advisory Committee: (Rule 11)

The Health Medical & Family welfare Department has Constituted State Advisory Committee vide G.O.Rt.No.329, dt. 15.04.2017 for implementation of BMW Rules in the State. State Advisory Committee meeting was held on 21.09.2017 under the Chairmanship of the Spl. Chief Secretary HM&FW department.

#### 6.2.3 Status of District Level Monitoring Committee (DLC): (Rule 11)

The HM&FW department issued G.O.Ms.No.28, dt.16.01.2018 constituting District Level Monitoring Committee (DLC) with District Collector as the Chairman and DM&HO as the Member Convener and Concerned Regional Officer as the Member for effective implementation of the provisions of the Bio-Medical Waste Management Rules. The DLC meetings are conducted.

### 6.3 Category wise Bio-Medical Waste:

The details of Bio Medical Waste generated as per the annual reports for the year 2017 and 2018:

Category	2017	2018	2019
Red	3688.5 Kgs/day	3023.2 Kgs/day	5,085 Kgs/day
Yellow	9899 Kgs/day	11035 Kgs/day	12,016 Kgs/day
White	2035.5 Kgs/day	1378.2 Kgs/day	2,729 Kgs/day
Blue	96 Kgs/day	807Kgs/day	642Kgs/day
<b>Total:</b>	<b>15,719 Kgs/day</b>	<b>16,243 Kgs/day</b>	<b>20,472 Kgs/day</b>

### 6.4 Common Bio-Medical Waste Treatment Facilities (CBMWTFs) in Telangana:

11 Common Bio Medical Waste Treatment Facilities (CBMWTFs) are operating for collection and safe disposal of Bio Medical Waste. Maximum number of Hospitals are existing in the districts of Hyderabad, Rangareddy and Medchal-Malkajgiri and total bed strength of HCFs in these 3 districts is 60,104 Beds. Four CBMWTFs are operating for these 3 districts for collection and safe disposal of Bio Medical Waste on daily basis. Remaining part of the state i.e., 30 districts are covered by the 7 CBMWTFs operating at



various parts of the state. As per the GAP analysis the existing facilities are having adequate capacity for disposal of Bio Medical Waste expected to be generated in next 5 years, as per CPCB guidelines. No HCFs is allowed to dispose the waste through captive incineration / deep burial.

- a. All the 11 CBMWTFs had upgraded Secondary chamber of Incinerator to meet new emission standards for stack and retention time of 2 sec.
- b. 11 CBMWTFs are collecting BMW from their member HCFs by GPS fitted vehicles (65 Nos.).
- c. 11 CBMWTFs have installed online continuous stack emission monitoring system (CEMS) as per the CPCB guidelines and the data is connected to the CPCB & TSPCB servers. The concentration of CO<sub>2</sub>, CO, NO, NO<sub>2</sub>, O<sub>2</sub> Primary and Secondary temperatures are being monitored.
- d. CBMWTFs are provided IP Cameras to record the operation of the Incinerator.
- e. TSPCB has developed "Online Bio-Medical Waste Manifest and Bar Code System" as per CPCB guidelines, through Centre for Good Governance (CGG). Online tracking of BMW collection vehicles of CBMWTFs is also integrated in the software. The implementation of the software is started by all the 11 CBMWTFs.
- f. TSPCB has communicated design details of modular STPs suitable small, medium and large HCFs to the Stake holder departments.

#### 6.5 Authorization from the Board:

6,518 Health Care Facilities are covered under BMW Rules. Notices are issued to 24 Health Care Facilities to obtain the authorisation.

#### 6.6 Hon'ble NGT Orders in the matter of O.A.No.710 of 2017:

The status of implementation of the Hon'ble NGT order dated:15.07.2019 on key performance indicators for assessing treatment and disposal of BMW and effectiveness in implementation of BMW Rules, 2016 is as follows:

S.No.	Key performance indicators	Status
1.	Inventory of all Health Care Facilities and Biomedical waste generation.	In co-ordination with DM&HOs and CBMWTFs inventory of HCFs was carried out. There are 6,542 number of HCFs operating in the State out of which 3,742 are bedded hospitals and remaining 2,800 are non-bedded which includes Clinics, Dispensaries, Dental Hospitals, Pathological Labs, Veterinary and Ayush. The hospitals with in-patient facilities are having 1,18,699 beds.
2.	Authorisation to all Health care facilities including non-bedded HCFs.	TSPCB has implemented online software application developed by NIC, Delhi for grant of BMW Authorisation to HCFs including Non-Bedded HCFs. Powers are delegated to Regional Officer and Zonal Officer to grant authorization to HCFs having below



S.No.	Key performance indicators	Status
		50 beds. 6,518 Health care Facilities including non-bedded HCFs have covered under BMWM Rules.
3.	Facilitate setting-up adequate number of common Bio-Medical Waste Treatment Facilities (CBMWTFs) to cover entire state or all HCFs.	11 Common Bio Medical Waste Treatment Facilities (CBMWTFs) are operating for collection and safe disposal of Bio Medical Waste. Maximum number of Hospitals are existing in the districts of Hyderabad, Rangareddy and Medchal-Malkajgiri and total bed strength of HCFs in these 3 districts is 60,104 Beds. Four CBMWTFs are operating for these 3 districts for collection and safe disposal of Bio Medical Waste on daily basis. For remaining part of the state i.e., 30 districts are covered by the 7 CBMWTFs operating at various parts of the state. As per the GAP analysis the existing facilities are having adequate capacity for disposal of Bio Medical Waste expected to be generated in next 5 years, as per CPCB guidelines.
4.	Constitution of State Level Advisory Monitoring Committee and District Level Monitoring Committee.	State Advisory Committee was constituted vide Health Medical & Family welfare Department G.O.Rt.No.329, dt. 15.04.2017. State Advisory Committee meeting was held on 21.09.2017 under the Chairmanship of the Spl. Chief Secretary HM&FW department. District Level Monitoring Committee (DLMC) with District Collector as the Chairman and DM&HO as the Member Convener were constituted vide HM&FW department G.O.Ms. No.28, dt.16.01.2018. DLC meetings are conducted.
5.	Implementation status of Barcode system.	TSPCB has developed "Online Bio-Medical Waste Manifest and Bar Code System" as per CPCB guidelines, through Centre for Good Governance (CGG). Online tracking of BMW collection vehicles of CBMWTFs is also integrated in the software. All the 11 CBMWTFs have started implementing Bar-coding system through the online application developed by the Board. 6,488 HCFs have registered in the online Bar-coding Manifest application.
6.	Monitoring of Health Care Facilities other than hospitals/clinics such as veterinary Hospitals, Animal Houses, and AYUSH Hospitals etc.	Authorisations are granted to 11 Animal Houses, 3 Veterinary institutions. 3 AYUSH Hospitals have obtained authorization. Notices issued to the Veterinary Hospitals to obtain authorisation.



**6.7 Follow-up on the Action Points of TSPCB pertaining to compliance of BMWWM Rules and NGT orders in Telangana State:**

Action Point	Particular	Progress report of the State
1	Complete inventory of HCFs generating biomedical waste.	Inventory is complete
2	SPCB should ensure authorization to all non-bedded HCFs like clinics, laboratories, research institutes as well as veterinary hospitals etc. identified in inventory of HCFs within 3 months.	Grant of authorization in under progress. Telangana SPCB has taken up action to ensure that every HCF is authorized under BMWWM Rules, 2016. 6,518 Health care Facilities including non-bedded HCFs have covered under BMWWM Rules.
3(i)	Ensure adequate number of Common Facilities and to cover all HCFs in the state. [Also to ensure adequate number of Common Biomedical Waste Treatment Facilities]	Currently 11 nos. of CBMWTFs which are adequate for treatment & disposal of biomedical waste.
(ii)	Restriction of Deep Burial pits [should be permitted only if necessary and to ensure that they are constructed as per standards given under BMWWM Rules, 2016].	Deep burial is not practiced in the State.
4	Constitution of state and District Advisory Committees	Complied & meetings were held.
5	Implement Barcode system in every HCF and CBMWTFs	All the 11 CBMWTFs have started implementing Bar-coding system through the online application developed by the Board. 6,488 HCFs have registered in the online Bar-coding Manifest application.
6	Monitoring of Healthcare Facilities other than hospitals/clinics-Veterinary Hospitals, Animal Houses, AYUSH Hospitals, blood banks, Pathological labs etc.	These HCFs have tie-up with CBMWTFs and registered with online software for disposal of BM Waste. Board Officials are monitoring during processing of authorization applications.
7	Ensure availability of adequate infrastructure with SPCBs/PCBs to monitor compliance.	The Board is equipped with adequate laboratory facilities to test efficacy of treatment equipment for disinfection, compliance to emission and discharge norms by CBMTWFs and HCFs except for analysis of Dioxins and Furan (Equipment for monitoring is available).
8(i)	Training and capacity Building of officials of Health Department and SPCBs	The Board is conducting workshops at State and District level on "Bio-Medical Waste Management" to all the Stakeholders. Hands on training workshops of 11 Nos. were conducted during this quarter at District level for compliance of BMW Rules. Stress was made applying for authorization by vet institutes, ayush, clinics & labs.



Action Point	Particular	Progress report of the State
8(ii)	To ensure training and capacity Building of Healthcare workers in HCFs	The Board has conducted 1519 training during the previous year. Training given to healthcare workers of healthcare facilities.
9	Installation of OCEMS by CBMWTFs as a tool for self-monitoring and compliance verification by SPCVBs/PCCs.	All the 11 CBMWTFs have installed OCEMS and connected to CPCB & TSPCB server and Data transmission is being monitored.
10	Submission of Annual Reports to CPCB	Complied
11	To ensure compliance to standards by CBMWTFs	Monitoring of CBMWTFs is conducted by SPCB.
12	To monitor compliance of HCFs [for on-site segregation, pre-treatment of infectious waste-yellow, separate storage space for BMW and treatment of wastewater]	Officers are designated in Regional offices for monitoring of HCFs operating in the state. Special Teams are constituted for surprise inspections as and when needed for regular monitoring of HCFs to ensure compliance for a specific period.
13	District Magistrates to monitor compliance of BMW Management as per District Environmental Plan	District Level Monitoring Committees constituted for monitoring of compliance of BMW Rules is reviewing the implementation of District Environmental Plan



## 7. Status of compliance of Hazardous Waste (Management) Rules:

- The Ministry of Environment & Forests (MoEF&CC), Government of India notified Hazardous Waste Management Rules in the year 1989 for management of hazardous waste in the country.
- These Rules were amended from time to time and the MoEF&CC, GoI, vide notification dated 04.04.2016, notified latest Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
- In the amended Rules focus is on the Reuse & Recycling of hazardous waste.
- The Telangana State is having one Treatment Storage & Disposal Facility (TSDF) for Hazardous Waste, namely M/s. Hyderabad Waste Management Project (HWMP) at Dundigal (V), Medchal-Malkajgiri District. The facility has
  - Incinerator of capacity 1.5 TPH
  - Engineered landfill facility
  - Pre-processing facility for preparing alternate fuel for cement industries.
- The Board has also permitted other two pre-processing facilities i.e., M/s. Gujarat Enviro Protection & Infrastructure Ltd., located at Rakamcherla (V), Vikarabad District and M/s. Enviro Waste Management Services, located at Plot No.85/A, Sy.No.171, Phase-III, IP, Pashamylaram, Sangareddy District.
- The Board has permitted 46 recyclers of hazardous waste with authorized capacity of 2,29,965 TPA.
- As per the Hazardous Waste annual report furnished to CPCB for the year 2018-19, the total number of hazardous waste generating industries in the State are 2377 and the following quantities of hazardous wastes is generated:

Recyclable Waste (TPA)	88,871
Incinerable Waste ( TPA)	2,203
Utilisable waste (TPA)	1,48,466*
Landfillable Waste (TPA)	1,12,451
<b>Total:</b>	<b>3,51,992</b>

\*Out of total utilisable waste generated, 1,23,062 Tons was disposed to AFRF facilities / cement plants for pre-processing / co-processing and remaining balance 25,404 Tons was disposed to handmade paper industries/others.



The Hon'ble NGT in the matter of OA No. 804 of 2017 filed by Rajiv Naryana & Anr. Vs. Union of India & Ors. vide order dt. 30.07.2018 constituted the Monitoring committee for Management. The Monitoring Committee submitted its report on Management of Hazardous Waste. The Compliance of Action points in the Matter of NGT OA No.804/2017 as per Hon'ble NGT orders dated 12.04.2019 is **annexed at Annexure-I.**

**Current Status:** There are 2377 Hazardous Waste Generating Industries in the State of TS as per 2018-19 HW Inventory. About 1,12,451 MT of Land fillable waste, 2203 MT of Incinerable waste, 88871 MT of Recyclable waste and 148466 MT of Utilizable waste was generated as per the HWM Inventory 2018-19. TSPCB is encouraging the co-processing of Hazardous Waste in the Cement Kilns. There are 10 cement plants in the State of Telangana having co-processing facility. There are 3 Pre-Processing facilities in the State of Telangana. One Common Treatment Storage & Disposal Facility (TSDF) is existing in the State of Telangana namely M/s. Hyderabad Waste Management Project (HWMP) at Dundigal (V), Medchal-Malkajgiri District. TSPCB is granting authorization to the facility with a copy of the field inspection report duly indicating the adequacy of facilities for collection, storage, packaging, transportation, treatment, processing, use destruction, recycling, recovery, pre-processing, co-processing, utilization, offering for sale, transfer or disposal of the hazardous and other wastes. TSPCB is not permitting the import and transboundary movement of the hazardous and other wastes from any country to the State of Telangana for its final disposal. TSPCB developed Online Manifest and Vehicle Tracking System for hazardous and other wastes and the same is implemented successfully.

**Desirable level of compliance in terms of statutes:** The HW Inventory for the year 2018-19 was submitted to CPCB within the time i.e., before 30<sup>th</sup> Sep, 2019 and under preparation for the year 2019-20. The Landfillable waste was disposed in the TSDF. The Recyclable waste is managed in commonly recyclable HW industries like Brass dross, zinc and copper bearing wastes, lead waste, used and waste oil etc. The utilizable waste is managed in Co-processing in Cement plant, Solvent Recovery Unit, etc.

**Gap between current status and desired levels:** The disposal of Hazardous & Other Waste generated by the industries will be reviewed in the EC / CFE / CFO Committee meetings during their establishment and operational phase and it is a continuous activity.

**Proposal of attending the gap with time lines:** The proposal of disposal mode of Hazardous waste will be decided based on the recommendation of the Committees and such industries are being regularly monitored by the Board.



### 8. Status of compliance of E-Waste (Management) Rules:

- The E-Waste Management Rules, 2016 came into force w.e.f. 1st October, 2016 in supersession of the E-Waste (Management and Handling) Rules, 2011. Subsequently, the MoEF&CC, GoI issued E-Waste (Management) Amendment Rules, 2018 vide Notification dt. 22.03.2018.
- There are 9 nos. of E-Waste Dismantling units and 3 nos. of E-Waste Recycling units in the State of Telangana. The TSPCB has issued Consents to these units. The details are as follows:

#### Dismantlers:

Sl. No.	Name & Address	CFO validity	Permitted Capacity
1.	M/s. Enviro Collection Centre (Dismantling Unit), Plot No.1-185/2/A, Sy.No.298 Part, Phase-I, IDA Jeedimetla, Medchal-Malkajiri District.	31.12.2020	2 TPD
2.	M/s. Ramky E-Waste Recycling Facility, Hardware Park, Kancha, Imarat of Raviryal (V), Maheswaram (M), Rangareddy District.	30.09.2020	10,000 TPA (7.84 TPD)
3.	M/s. Earthbox Ventures (P) Ltd., (E-Waste Dismantling Unit), Sy.Nos.29, 30 & 85, Uddemarri (V), Shamirpet (M), Medchal-Malkajiri District.	30.04.2022	10 TPD
4.	M/s. NAP Recycling, Sy.No.3, Kethireddypally (V), Balanagar (M), Mahaboobnagar District.	31.05.2022	7.2 TPD
5.	M/s. Bellus E Waste, Sy.No.4-120, Ramachandrapuram (GP), Kondurg (M), Rangareddy District	31.03.2024	10 TPD
6.	M/s. Shreem Mythri Enterprises, Plot No.50, Phase-III, IDA Cherlapally, Kapra (M), Medchal-Malkajiri District	22.03.2023	600 TPA
7.	M/s. TES AMM India Pvt. Ltd., Plot No.79, Sy.No.847, IDA Medchal, Medchal (M), Medchal-Malkajiri District	31.03.2023	5 TPD
8.	M/s. Earthbox Recycling Private Limited, Sy.No.114/1, Plot No.S-2/12, Raviryala Grampanchayat, Maheshwaram (V&M), Rangareddy District	31.03.2023	500 TPA
9.	M/s. Green Wave E-waste Recycling, Sy. No. 1880E, 1880EE, Nandigama (V&M), Rangareddy District	31.12.2024	23.3 TPD

#### Recyclers:

Sl. No.	Name & Address	CFO validity	Permitted Capacity
10.	M/s. Earth Sense Recycle Pvt., Ltd., Plot No.37 APIIC Industrial Park, Mankal (V), Maheswaram(M), Rangareddy District.	31.12.2021	Dismantling, & Recycling – 12,775 TPA (62.4 TPD)
11.	M/s. Z Enviro Industries Pvt., Ltd., Sy.No.106 & 107, Pulimamidi (V), Kandukur (M), Rangareddy District.	27.10.2024	Dismantling, & Refurbishing – 20,000 TPA



			Recycling – 10,000 TPA
12.	M/s. Silicon Planet Recycling Pvt. Ltd., Sy.No.811/A, Ankireddypally (V), Keesara (M), Medchal-Malkajgiri District	06.03.2022	Dismantling & Recycling - 1000 TPA (2.73 TPD)

#### Extended Producer Responsibility:

- Every producer of Electrical and Electronic Equipments (EEEs) listed in Schedule-I have to obtain EPR (Extended Producer Responsibility) Authorisation from the Central Pollution Control Board (CPCB).
- The producers shall have arrangements with authorised dismantlers/recyclers either individually or collectively or through a Producer Responsibility Organisation (PRO) or E-Waste Exchange system as per EPR Plan which is approved/ authorised by CPCB.
- The CPCB has issued EPR Authorizations to 25 nos. of producers in the State.
- The TSPCB has issued Consents to the following Producers cum manufacturers:

S.No.	Name & Address	CFO validity	Permitted Capacity
1.	M/s. Electronics Corporation of India Limited, (Dept. of Atomic Energy), ECIL Post, Rangareddy District.	31.03.2022	18.965 Tons/Annum
2.	M/s. Bharat Electronics Ltd., (A Govt. of India Enterprises), IDA Mallapur, Rangareddy District.	31.03.2022	2.745 Tons/Annum

- As per Rule 17 of E-Waste (Management) Rules, 2016 under Schedule-IV, TSPCB carried out Inventorisation in the State of Telangana through M/s EPTRI in the year 2016.
- As per the Inventorization report, the projection for E-Waste generation in HMDA for five years (in Metric Tons) is as follows:

2017-18	2018-19	2019-20	2020-21	2021-22
33,425.3	37,456.6	40,230.5	44,945.2	50,335.6

- As per the Annual Report 2018-19, the total E-Waste processed by the authorised dismantlers and recyclers is 14,726 Metric Tons.
- Bulk Consumers: During the year 2018-19, 114 Bulk consumers have filed Form-3 with TSPCB and the total waste generated and disposed is 448.159 MT, in which 67.503 MT was sent to Dismantlers/Recyclers for processing in Telangana State and remaining 380.659 MT was processed in Dismantlers/Recyclers outside Telangana.
- Awareness among the consumers of EEEs is required to regulate the e-waste collection.



### 8.1 Compliance of Hon'ble NGT order in OA No. 512 of 2018:

The compliance status with the action plan submitted by CPCB to the Hon'ble NGT in OA No. 512 of 2018 is as follows:

S. No	Challenges/ Activities	Stakeholder responsible for implementation	Action	Action Taken
a.	Inventorization of e-waste generation	SPCBs/PCCs	SPCBs / PCCs to complete this activity within one year.	Inventorization of E-Waste in the State of Telangana was carried out through M/s.EPTRI, Hyderabad in the year 2016. In view of certain issues including gap between E-waste generation and disposal, the Board vide letter dt. 16.05.2020, requested EPTRI to re-examine the issues and furnish revised report.
b.	Identification of Producers who have not obtained, EPR Authorisation	CPCB, Custom department, Ministry of commerce and Ministry of electronics telecommunication	This is a continuous activity for which support of SPCBs /PCCs / Custom dept / Ministry of commerce, Ministry of electronics and telecommunication is required.	The TSPCB is coordinating with Commercial Tax Dept., for identification of Producers in the State. The data obtained from the Commercial Tax department is shared with EPTRI for verification for taking further action. Letters were also addressed to these companies informing about the EPR Authorization.
c.	Verification of quantity of e-waste collected by producers	CPCB/SPCBs/PCCs	This is a continuous activity. All the EPR Authorised Producers will be verified per year.	The CPCB has issued EPR Authorizations to 25 Producer organizations in the State of Telangana. The compliance status was verified and report submitted to CPCB for further action.
d.	Verification of systems provided by producers for collection and provided by producers channelisation of e-waste	CPCB/SPCBs/PCCs	This is a continuous activity. All the EPR Authorised Producers will be verified per year.	There are 25 EPR Authorizations issued by CPCB in the State of Telangana. The compliance status was verified and report submitted to CPCB for further action. 5 No. of Collection Points of the Producers were inspected during Second Quarter and status report uploaded in CPCB portal.



S. No	Challenges/ Activities	Stakeholder responsible for implementation	Action	Action Taken
e.	Verification of facilities of dismantlers and recyclers for their infrastructure and records	SPCBs/PCs/CP	This is a continuous activity. All the EPR Authorised Producers will be verified per year.	The TSPCB has issued Consents to 8 Dismantling & 3 Recycling units. These units were inspected and reports were submitted to CPCB on regular basis. 3 No. of E-waste dismantling units were inspected during Second Quarter and status report uploaded in CPCB portal.
f.	Checking of informal trading, dismantling, and recycling of waste	SPCBs/PCs/ District Administration	SPCBs/PCCs in coordination with District Administration has to carry out quarterly drive for checking of this activity.	NGT orders communicated to all the District Collectors and the Board is coordinating with District Administration for checking of informal trading, Dismantling & Recycling of E-Waste. 3 No. of drives were conducted during Second Quarter to verify illegal dismantling, and recycling of e-waste.
g.	Facilitate collection and disposal of e-waste	SPCBs/PCs/District Administration/ CPCB	State Government to formulate mechanism for collection and for incentivising setting up of recycling facilities.	The Government of Telangana has introduced E-Waste Management Policy, 2017 by giving incentives for setting up of Dismantlers / Recycling facilities.
h.	Governance frame work for monitoring compliance	SPCBs/PCs/District Administration/ CPCB	Monitoring to be ensured at city/district and state levels for which nodal officers (state environmental secretary, District Collector, CMD/ Commissioners) to be designated. Time Frame - Three (3) months.	The TSPCB has designated Nodal Officers at District levels and State level to ensure monitoring of compliance.
i.	Capacity building at district/State/ CPCB level	SPCBs/PCs/District Administration/ CPCB	Special workshops to educate functionaries in government / NGOs be run over one year.	E-Waste dismantlers & recyclers are directed to conduct awareness programmes. The District Level officers are being sensitized about the E-waste Rules during the review meetings conducted by the District Collectors on NGT issues.
j.	IEC plan be firmed up and	SPCBs/PCs/District	State Government to firm up IEC plan	The TSPCB is coordinating with stake holder



S. No	Challenges/ Activities	Stakeholder responsible for implementation	Action	Action Taken
	executed	Administration/ CPCB	for educating public at large about the system of collection, incentive structure and facilities for recycling. Time Frame — Three (3) months. The IEC Plan to be executed over one year.	departments and District Administration for creating awareness among the public.
k.	Strengthen system of enforcement	SPCBs/PCCs/District Administration/ CPCB	Quarterly review of violations and enforcement actions at city/district/state level and quarterly reports to be filed with CPCB.	The E-waste facilities are being inspected on regular basis to verify compliance. The Board has been submitting Quarterly reports to CPCB. The CPCB is regularly reviewing the action taken on quarterly basis.



9. Status of Action Plan for River Rejuvenation Committee for identified polluted river stretches and compliance with directions of the NGT passed in O.A.No.673 of 2018, dated 20.09.2018 in the matter of news item published in “The Hindu” authored by Sri Jacob Koshy, titled “more river stretches are now critically polluted”.

9.1 CPCB has identified the following river stretches of Telangana State based on the BOD levels and priority criteria for restoration of river quality.

S.No.	River name	Stretch Identified	BOD range / Max. value in mg/L	Priority
1.	Musi	Hyderabad to Nalgonda (Osmansagar to Wadapally)	4.0 – 60.0	I
2.	Manjeera	Gowdicharla to Nakkavagu	5.0 – 26	II
3.	Nakkavagu	Gandilachapet to Sevalal Thanda  (Bachugudem to Confluence point of Nakkavagu and Manjeera)	26	II
4.	Karakavagu	Along Palvancha	18	III
5.	Maneru	Warangal to Somanpalli  (Karimnagar LMD to Somanpalli)	6 – 20	III
6.	Godavari	Basar to Khammam  (Basar to Bhadrachalam)	4.0 – 9.0	IV
7.	Kinnerasani	Along Palvancha	10	IV
8.	Krishna	Thangadi to Wadapally	5.0 – 6.0	V

#### 9.2 Compliance of the Hon’ble NGT order dt.14.02.2020:

The Hon’ble NGT directed the following :

- Interim measures for phyto-remediation / bio-remediation etc., for 100% sewage to reduce pollution load on recipient water bodies by 31.03.2020.
- Untreated / raw sewage discharged into water bodies needs to be stopped. Commencement of STPs shall be taken up by 31.03.2020 and commissioned by 31.03.2021.



➤ The Compliance on the Hon'ble NGT directions are as follows:

Action Points	Compliance status
<p>Interim measures for phyto-remediation / bio-remediation etc., for 100% sewage to reduce pollution load on recipient water bodies.</p>	<p><b>Musi, Nakkavagu/Manjeera stretch:</b></p> <p><b>In-Situ Remediation:</b> HMWSSB has entrusted the preparation of Comprehensive Sewerage Master Plan in Hyderabad Urban Agglomeration (HUA) up to ORR to M/s Shah Technical Consultants. The projected sewage generated for the year 2021 is 1950 MLD out of which the existing treatment capacity available is 772 MLD. The gap of 1178 MLD of sewage flowing through 185 drains to water bodies which inturn lead to river Musi and Nakkavagu. HMWS&amp;SB has submitted a proposal of Rs.528.30 Crores for taking up In-Situ Remediation of 1174 MLD sewage at Rs.45 Lakh per MLD (As per the quotation of NEERI) to Govt. HMWS&amp;SB has issued work order to M/s.NEERI, Hyderabad for preparation of DPRs for In-Situ Remediation at 5 drains leading to river Musi. NEERI has submitted DPR for one drain i.e., Kokapet drain, for which In-situ remediation work has already commenced by NEERI. DPRs for the balance 4 drains are under submission by NEERI.</p> <p><b>Feecal Sludge Treatment as interim measure (FST):</b> In peripheral areas of the city where there are no STPs and sewerage coverage, to prevent lake pollution and to implement directions of Hon'ble NGT, Feecal Sludge Treatment is taken up to prevent pollution of lakes. The septage from households is carried through septic tanks and brought to FSSM and FST Plants and treated there to reduce BOD of septage. So far, 85 Septic Tank cleaning vehicle operators are enlisted and with this treatment the Feecal Sludge that would eventually end up in lake pollution gets treated. The septic tank workers are provided training for co-treatment and also safety measures. They are provided with safety equipment for desludging of septage.</p> <p>a) <b>Co-Treatment (at Existing STPs):</b> The HMWSSB has taken up Feecal Sludge and Septage Management (FSSM) and so far constructed 6 co-treatment facilities at the existing STPs for treatment of Feecal Sludge with a capacity of 60 KLD. So far, 25 million liters of septage has been treated at these co-treatment facilities, thereby preventing the pollution of lakes to that extent. 2 more co-treatment facilities with a capacity of 40 KLD are in progress which will be completed in 2 months. Further, at the balance existing STPs demand survey of septage tankers is in progress.</p> <p><b>Feecal Sludge Treatment Plant (FSTP) (at proposed STPs):</b> HMWSSB has taken up construction of 1 standalone FSTP of 40 KLD capacity at the site of one proposed STP under Sewerage Master Plan at Navakunta which will be completed within 3 months. 5 more FSTPs will be taken up and will be completed in another 5 months. With these FSTPs, septage in areas</p>



Action Points	Compliance status
	<p>where there are no STPs will get treated to lake water standards.</p> <p><b>Maneru, Kinnerasani/Karakavagu, Godavari, Krishna Stretches:</b></p> <ul style="list-style-type: none"> <li>➤ The Public Health Dept., carried out detailed study of the drains in the above river stretches.</li> <li>➤ The following conditions are not conducive for proposing in-situ remediation on the drains <ul style="list-style-type: none"> <li>• Flow &lt;5 MLD</li> <li>• Flat terrain is not available</li> </ul> </li> <li>➤ 20 TMC and 24 TMC of water is lifted from Kaleshwaram Project to Mid Maneru and Lower Maneru Dam respectively. Due to which, the flow in the river is increased and water quality is improved.</li> <li>➤ 10 to 15% of regenerated water is also joining the river which would contribute for further improvement in water quality.</li> </ul> <p>Due to above reasons and funding constraints which were become more severe due to COVID conditions, in-situ remediation may not be conducive.</p> <p>The concentrations of the BOD have decreased in the year 2019 at Maneru due to the following interventions:</p> <ul style="list-style-type: none"> <li>• The commencement of the 38MLD STP of Karimnagar, where in the treated water is being reused and some portion of the water is let into the river.</li> <li>• Further, water from Godavari through Kaleshwaram is released to a tune of 44 TMC leading to increased supply of the water leading to decreased BOD values.</li> </ul> <ul style="list-style-type: none"> <li>➤ CPCB was requested to place River Maneru stretch from LMD to Somanapally under Priority –V.</li> </ul>
<p>Commencement of STPs shall be taken up by 31.03.2020 and commissioned by 31.03.2021</p>	<p><b>Musi &amp; Nakkavagu stretches pertain to HMWSSB:</b></p> <p>HMWSSB / MAUD has earlier submitted the pre-feasibility reports of Sewerage Master Plan costing Rs.15,884 Crores to NMCG / NRCD, GOI. Further, 5 Detailed Project Reports (DPRs) for priority segments at a cost of Rs.4237 crores were also submitted to the NMCG / NRCD, Ministry of Jal Shakti, GOI for financial assistance and technical appraisal completed. The NMCG / NRCD, GOI during appraisal advised to take-up the 5 DPRs proposals under Hybrid Annuity Mode (HAM) contract for implementation with 60% investment by the agency and 40% by State Govt. / ULB. The cost of 5 DPRs is Rs.4237 Crores and the bidder's investment at 60% will be Rs.2542.20 Crores and Government share at 40% will be Rs.1694.80 Crores. Administrative approval sought from the Govt. for 5 DPRs at a cost of 4237 Cr.</p> <p>As things stand thus, during the Review Meetings at the state government level it was instructed to develop the sewerage system in the peripheral circles of GHMC as there are enormous developments in the area and urgent need to create the sewerage system along with</p>



Action Points	Compliance status
	<p>construction of STPs. Therefore, as per the Comprehensive Sewerage Master Plan prepared by M/s Shah Technical Consultants, Mumbai the revised DPRs are formulated for construction of STPs and development of sewer network for the GHMC area and beyond up to Outer Ring Road. Accordingly, the consultants have proposed 31 STPs in the GHMC area and 31 STPs in the ORR area totaling to 62 with a capacity of 2057.50 MLD.</p> <p>Accordingly, as per the instructions of the government at review meetings, HMWSSB has submitted proposals for construction of 31 STPs with a capacity of 1259 MLD in three packages covering all the lakes within the GHMC area, at a cost of Rs.3866.21 Crs. The State Govt has accorded Administrative Sanction for package-3 of 17 STPs with a total treatment capacity of 376.5 MLD vide G.O.Rt.No.374, MA&amp;UD Dept., Dt:11.09.2020 for Rs.1280.87 Crores under HAM model with 40:60 ratio of Govt. and Private participation. The project work is in tender process. The balance two packages with a capacity of 883 MLD is under sanction at Government.</p> <p><b>Nakkavagu Catchment:</b> In the Nakkavagu Catchment, the consultants have proposed 12 STPs with a total capacity of 367.50 MLD for the year 2036. The existing treatment capacity is 34.5 MLD with 2 STPs in operation. 2 STPs of capacity 27 MLD was administratively sanctioned under package 3. The proposals for balance 340.5 MLD capacity is under submission to Government.</p> <p>The State Govt. has accorded administrative sanction for 17 STPs with a total capacity of 376.5 MLD vide G.O.Rt.No.374, MA&amp;UD Dept., Dt:11.09.2020 for Rs.1280.87 Crores under HAM model with 40:60 ratio of Govt. and Private participation. The project work is under tender process. The implementation period of the project is 2 years.</p>
	<p>River Maneru: Proposals are under examination at Government for an amount of Rs.2828.24 Crores to implement Action plan for construction of STPs with UGD network in the <b>30 proposed towns</b> on priority basis out of 32 Towns coming in 5 polluted river stretches (<i>Since Schemes were already completed in Karimnagar and Miryalguda Towns</i>). It was also requested there in to give directions to the concerned Municipal Commissioners of 13 towns to appoint the consultants for preparation of DPRs by utilizing LRS/Municipal general funds. The Director of Municipal Administration has entrusted the work to EPTRI for preparation of DPRs. Depending on the provision of funds, works will be taken up.</p> <p>1.Karimnagar (38 MLD – Commissioned) - Completed. DPRs prepared for the following</p> <p>2. Huzurabad - Construction of 2 Nos. of STPs of capacity 6.45 MLD</p> <p>3. Jammikunta - Construction of 2 Nos. of STPs of Capacity 6.30 MLD</p> <p>4. Parkal - Construction of 2 Nos. of STPs of Capacity</p>



Action Points	Compliance status
	6.60 MLD 5. Bhupalpally - Construction of 3 Nos. of STPs of Capacity 8.83 MLD
	<b>Kinnerasani &amp; Karakavagu River stretch:</b> <b>Existing:</b> ➤ No STPs are existing <b>Proposed:</b> ➤ The STPs are proposed at following town • Palvancha Town- 4 STPs with capacity 16.1 MLD. Estimated cost is Rs.116.21 Cr.
	<b>Godavari River stretch:</b> <b>Existing:</b> ➤ No STPs are existing  DPRs prepared for the following 1. Bellampally - Construction of 2 Nos of STPs of Capacity 13.00 MLD 2. Mandamarri - Construction of 3 Nos of STPs of Capacity 14.00 MLD 3. Ramagundam - Construction of 3 Nos of STPs of Capacity 45.00 MLD 4. Jagtial - Construction of 4 Nos of STPs of Capacity 20.16 MLD 5. Metpally - Construction of 2 Nos of STPs of Capacity 9.60 MLD 6. Bhainsa - Construction of 2 Nos of STPs of Capacity 9.50 MLD 7. Korutla - Construction of 1 Nos of STP of Capacity 12.71 MLD 8. Manuguru - Construction of 2 Nos of STPs of Capacity 6.20 MLD Armoor - Construction of 3 Nos of STPs of Capacity 11.40 MLD
	<b>Krishna River stretch:</b> <b>Existing:</b> ➤ No STPs are existing DPRs prepared for the following. Gadwal - Construction of 2 Nos of STPs of Capacity 16.26 MLD leeja - Construction of 2 Nos of STPs of Capacity 6.92 MLD Kollapur - Construction of 3 Nos of STPs of Capacity 6.12 MLD

### 9.3 Compliance of the Hon'ble NGT order dt.29.06.2020:

The Hon'ble NGT directed the following :

- The monitoring is expected with reference to ensuring that no pollution is discharged in water bodies and any violation by local bodies or private persons are dealt with as



per mandate of law as laid down in orders of the Hon'ble Supreme Court and this Tribunal without any deviation from timelines.

- Every State/UT in the first instance must ensure that at least one polluted river stretch in each category is restored so as to meet all water quality standards upto bathing level. This may serve as a model for restoring the remaining stretches.
- The Compliance on the Hon'ble NGT directions are as follows:
- The Action plan for treating the sewage entering the water bodies is under implementation.



• 9.3 The status and the proposals for STPs are as follows:

Polluted River Stretch	Present Sewage Generation	Existing STPs Capacity	Gap of sewage to be treated for present generation	Projected sewage generation by 2029	Gap of sewage to be treated by the year 2029* (Approx.)	Proposed STPs (MLD)	Cost of proposed STPs (Rs. in Crores) including O&M (Revised)
<b>Musi river</b>	1950 MLD (2021) (GHMC)	772 MLD (25 STPs)	1178 MLD (2021)	2,815 MLD (2036)	2043 MLD(2036)	62 STPs (2057 MLD)	Rs.6060.71 Cr.
<b>Nakkavagu</b>							
<b>River Manjeera</b>							
Maneru (P-III) (Karimnagar LMD to Somanpalli)	56.72 MLD (7 towns identified)	38 MLD	18.72 MLD	68.35 MLD	30.35 MLD	13 STPs 38.45	385.19 Cr.
Karakavagu (P-III)	10.16 MLD (Palvanchar)	Nil	10.16 MLD	11.95 MLD	11.95 MLD	4 STPs 15.20	116.21 Cr.
Kinnerasani (P-IV)							
Godavari (P-IV) (Basar to Bhadrachalam)	143.21 MLD (18 towns)	Nil	143.21 MLD	192.75 MLD	192.75 MLD	44 STPs 225.95	1949.03 Cr
Krishna (P-V) (Thangadi to Wadapally)	15.94 MLD (4 towns)	Nil	15.94 MLD	21.45 MLD	21.45 MLD	9 STPs 29.3	307.08 Cr
	<b>2176.03 MLD</b>	<b>810 MLD(26 STPs)</b>	<b>1366.03 MLD</b>	<b>3109.5 MLD</b>	<b>2299.5 MLD*</b>	<b>132 STPs (2365.9 MLD)</b>	<b>Rs.8818.22 Cr</b>

\*Projected sewage generation for the year 2036.



#### 10. Non-attainment cities in O.A.No.681 of 2018.

- **Hon'ble NGT orders in O.A.No.681/2018, dated 08.10.2018:** The Hon'ble NGT issued order in O.A.No.681/2018, dated 08.10.2018 about time bound preparation and implementation of the Action Plan for lowering the ambient air pollution in the non-attainment cities. CPCB has identified 102 non-attainment cities out of which, Telangana has 3 non-attainment cities/areas (Hyderabad, Patancheruvu and Nalgonda). The action plan has to be prepared by a 6 member committee called Air Quality Monitoring Committee (AQMC) under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory and may be further supervised by the Chief Secretaries concerned.

Gist of the Orders	Remarks
Time bound preparation and implementation of the Action Plan for lowering the ambient air pollution in the non-attainment cities	Action Plan prepared and submitted within timelines on 17-12-2018 and the revised action plan on 11-03-2019.
Constitution of the 6 member committee called Air Quality Monitoring Committee (AQMC) under the overall supervision and coordination of Principal Secretary, Environment of the concerned State/Union Territory and may be further supervised by the Chief Secretaries concerned	The EFS&T Department, Government of Telangana issued G.O.Rt.No.182, dated: 20.11.2018 constituting Air Quality Monitoring Committee (AQMC). Till now, 3 meetings were conducted on 04-12-2018, 23-01-2019 and 05-03-2019 and the approved action plans are communicated to CPCB. <b>AQMC meeting was held on 27.06.2020 to review the progress of implementation during this quarter.</b>
CPCBs, SPCBs and State Pollution Control Committees shall develop a public grievance redressal portal for redressal of public complaints on air pollution along with a supervisory mechanism	TSPCB is having a online complaint redressal system and toll free number (10741).



Gist of the Orders	Remarks
<p>Strengthening of the AAQM network</p> <p>MOEF&amp;CC will provide the requisite funds for the purpose.</p>	<p>Proposals prepared and in the process of strengthening.</p> <p>A proposal as per the population criteria communicated by CPCB was submitted to CPCB on 08-02-2019. The total number of AAQ stations required for Telangana State are 73 out of which 54 AAQ stations will be new (22 CAAQMS &amp; 32 Manual) including non-attainment cities.</p> <p>Non-attainment cities (3 nos.):</p> <ul style="list-style-type: none"> <li>• Hyderabad &amp; Patancheru - 7 more CAAQMS are required.</li> <li>• Nalgonda - 1 CAAQMS and 1 Manual AAQMS.</li> </ul> <p>National Clean Area Program (NCAP), GoI is providing funds in this financial year for establishing of the 5 CAAQMS in Hyderabad.</p>
<p>AAQMS shall be connected to Central server of CPCB for reporting analysis of results in a form of Air Quality Bulletin for general public at regular intervals at least on weekly basis and ambient air quality on continuous basis on e-portal.</p>	<p>CAAQMS of TSPCB are connected to CPCB server, the data and Air Quality Index is being uploaded into the website of TSPCB on weekly basis.</p>

- a. Constitution of District Level Air Quality Monitoring Committee:** EFS&T has issued the G.O.Rt.No.33, dated 14.03.2019 constituting the District Level Air Quality Monitoring Committee for implementation of the action plan in HMDA and Nalgonda.
- b. State Steering Committee:** Government has issued GO Rt.No.84, dated 07-06-2019 constituting the Steering Committee headed by the Chief Secretary for overall guidance for the National Clean Air Program (NCAP) program to review implementation of the action plan on quarterly basis
- **Hon'ble NGT orders on 15.03.2019:**
- i. Based on the parameters applied, if there are other cities not included in the 102 non-attainment cities, the CPCB is directed to include the same in the list of non-attainment cities.



- ii. The Chief Secretary of the states may finalize Action Plans within three months for reducing the Noise Pollution Levels and submit the same to the CPCB.

TSPCB in consultation with the stakeholder departments prepared an action plan to reduce the noise pollution in Hyderabad City. The Action Plan is approved by the Chief Secretary, during the first state steering committee meeting held on 09.07.2019. The action plan on noise is communicated to the CPCB for approval on 12.07.2019.

- The Hon'ble NGT vide order dated 06.08.2019 mentioned additional Non-Attainment cities in the Country and directed that an action plan shall be prepared as per the guidelines given in the order dated 08.10.2018 within three months. Sangareddy town of Telangana state is also included in the list. In compliance to the Hon'ble NGT orders, an Action Plan for Sangareddy is submitted to CPCB.
- The Hon'ble NGT vide order dt.20-11-2019 directed as follows:

Gist of the Orders	Remarks
Let assessed number of stations be installed within one year and quarterly progress reports furnished to CPCB by all the SPCBs/PCCs.. In default of compliance, SPCB/PCCs will be liable to pay compensation @ Rs. 5 Lakh per month starting from 01.01.2021. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs.	Under progress
Let SA and CC be completed within three months by the SPCBs/PCCs utilizing available data, based on which MoEF&CC may take further follow up action in terms of direction para II of order dated 06.08.2019 quoted above. SPCBs/PCCs may furnish action taken report to CPCB so that CPCB can file an appropriate report before this Tribunal. For any default, compensation will be liable to be paid @ of Rs. 5 lakh per month after 01.04.2020. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs. MoEF&CC may file compliance report before the next date.	Award of study under progress
The review of master plans may now be carried out in the light of the studies within six months from the date of such studies in above terms. Mechanism for shifting industrial units from residential areas may be evolved immediately. Let both these aspects be complied by the all the States/UTs and reports furnished to the CPCB. The Chief Secretaries concerned may monitor compliance. In default, the concerned States/UTs will be liable to pay compensation @ Rs. 5 lakhs per month after the stipulated timeline already mentioned.	PGRP developed
PGRPs may be developed for the remaining NACs and report furnished by the SPCBs/PCCs to CPCB within two months. In default, SPCBs/PCCs concerned will be liable to pay compensation @ Rs. 2 lakhs per month from	Action plan for the additional city is submitted



01.02.2020. CPCB may file a compliance report. Failure may also be reflected in the ACRs of the Member Secretaries of SPCBs/PCCs.	
Compliance may also be ensured for the remaining cities and report furnished to CPCB by the States/UTs by 31.01.2020. In default, compensation will be liable to be paid @ Rs. 10 lakhs per month from 01.02.2020. The compensation may be recovered by the States/UTs from the erring officers and appropriate entries may also be made in the ACRs of the Heads of the Departments concerned.	Under Implementation
Let the approved action plans be executed accordingly in terms of the timeline provided therein and compliance report furnished by Chief Secretaries of the concerned States/UTs to CPCB on quarterly basis starting from 01.04.2020. CPCB may file compliance report before this Tribunal. Failure on this regard may be visited with adverse consequences.	Under implementation and compliance report is being submitted

The status of the implementation of the Action Plans for reducing the air pollution in the non-attainment cities is placed as **Annexure –III**.



**11. Status report on compliance of Hon'ble NGT order in O.A.No.1038 of 2018 on the news item published "The Asian Age" titled "CPCB to rank industrial units on pollution levels".**

- The Hon'ble NGT vide order dated 13.12.2018 in O.A.No.1038 of 2018 has observed that Central Pollution Control Board during the year 2009-10 has carried out comprehensive environmental assessment of 88 industrial clusters across the country and rated them on the concept of Comprehensive Environment Pollution Index (hereinafter referred to as CEPI). Out of 88 Industrial clusters, 43 industrial clusters in 16 States having CEPI score of 70 and above were identified as Critically Polluted Areas (CPAs). Further 32 industrial clusters with CEPI scores between 60 & 70 were categorized as severely polluted areas (hereinafter referred to as SPAs). It was suggested that areas having CEPI score between 60 to 70 i.e., severely polluted industrial cluster shall be kept under surveillance and pollution control measures should be effectively implemented. Whereas the Critically Polluted Industrial Areas need further detailed investigations in terms of extent of damage and formulation of appropriate remedial action plan. Three industrial clusters were monitored in the Telangana State and the CEPI scores were assessed as below:

S.No.	Name of the industrial cluster	CEPI Score
1	Patancheru-Bollaram	75.42 (Critically Polluted Area)
2	Kattedan	60.17
3	Kukatpally	66.46

- The Hon'ble NGT vide order dated 13.12.2018 directed that a Committee shall be constituted by the concerned State which shall prepare and finalize the time bound action plan with regard to identified polluted industrial clusters in accordance with the revised norms laid down by the CPCB to restore environmental qualities within norms.
- In compliance to the Hon'ble NGT orders, the EFS&T Department, Government of Telangana vide G.O.Rt.No.2, dated 10.01.2019 constituted the Committee for preparation of Action Plan for restoration of environmental qualities in respect of identified three Polluted Industrial Clusters (PIA) viz. (Patancheru-Bollaram, Kukatpally and Kattedan) taking into account the critical parameters pertaining to these areas and submitted final Action Plans to the CPCB on 11.03.2019.
- The Hon'ble NGT vide order dt.14.11.2019 directed that the action taken report shall be furnished showing the number of identified polluters in Polluted Industrial area, the extent of closure of polluting activities, extent of Environmental Compensation



recovered and the cost of restoration of the damage to the environment of the said areas.

- Accordingly, the Board is monitoring the industries in the said areas and initiated action against non-complying units.
- The Board proposed to engage third party which is NABL accredited to carryout monitoring and assess the environmental parameters for Pre-monsoon and Post-monsoon season in three Polluted industrial Areas. Due to lockdown, the Pre-monsoon monitoring could not be carried out. The compliance of action points are as follows:

Action Points	Action taken till date
Monitoring of industries for compliance of emission standards and up-gradation of Air Pollution Control equipments.	<p>Industries are regularly monitored for compliance of emission standards and up gradation of Air pollution equipment.</p> <p>The Board has constituted teams to verify the status of implementation of safety &amp; Pollution Control measures by the industries in the month of May 2020. The Board has issued notices to the industries on non-complying industries.</p> <p>The Board levied interim Environmental Compensation to the 24 (Bollaram), 9 (Patancheru) &amp; 1 (Kattedan) non complying industries on whom action was initiated since last 5 years.</p>
Ensure installation of multi stage scrubbers with online pH meters to control process emissions / vent condensers to solvent storage tanks.	23 Nos of Industries upgraded single stage scrubbers to multi stage scrubbers with online pH meters.
Prepare plan for improvement of infrastructure of roads.	<p><u>IDA Bollaram:</u></p> <ol style="list-style-type: none"> <li>1. Teams consisting of AEE TSPCB, Representative from Bollaram Municipality and President of Industrial Association, IDA Bollaram are inspecting the industrial area to verify the status of IDA Bollaram with regard to solid waste dumpings, roads etc</li> <li>2. The status of improving infrastructure facilities in IDA Bollram was reviewed with Bollaram Municipal Commissioner along with President, IDA Bollaram Industries Association and proposed to lay concrete internal roads. The issue of widening the major R&amp;D road passing through IDA is also brought to the notice of the concerned Authorities.</li> <li>3. No solid waste dump has happened in</li> </ol>



Action Points	Action taken till date
	<p>the area.</p> <p><u>IDA Patancheru:</u></p> <ol style="list-style-type: none"> <li>1. Teams consisting of AEE TSPCB, Representative from Patancheru Municipality and President of Industrial Association, IALA Patancheru are inspecting the industrial area to verify the status of IDA Patancheru with regard to solid waste dumpings, roads etc</li> <li>2. All roads in the Patancheru Industrial Park are BT/CC roads and are in good condition. Agency has been fixed for taking up the work related to repair and maintenance of pot holes.</li> <li>3. After strict instructions from the team, the casting units stopped the dumping the waste casting sand in industrial areas and lifting them to cement industries.</li> </ol>
Maintain pot holes free roads for free-flow of traffic	Agency has been identified for taking up the work related to repair and maintenance of pot holes.
Regular check and control of burning of municipal solid wastes.	<p>The Government has issued GO Ms.No.27 prohibiting open burning of municipal waste.</p> <ul style="list-style-type: none"> <li>➤ The Board levied penalty of Rs.25,000/- on Bollaram Municipality for open burning of waste.</li> <li>➤ The Board levied penalty of Rs.25,000/- on the vehicle owner for open burning the wire scrap at IDA, Patancheru.</li> <li>➤ The Boards has levied a penalty of Rs.25,000/- on Sangareddy Municipality for open burning of waste at Arutla(V),Kandi(M).</li> </ul>
Regular operation of ZLD systems / ETPs or ensuring sending effluents to CETP regularly.	<p>There are 5 industries (3- Bollaram &amp; 2- Patancheru) having ZLD systems. M/s Dr Reddy Laboratories is having common ZLD system for 4 units and 45 units (33 –Bollaram &amp; 12 -Patancheru) are members of CETP.</p> <p>The members of CETP are transporting the effluents to CETP using tankers fitted with GPS and online vehicle tracking and manifest system. The ZLD systems have installed camera and flow meter and connected to TSPCB and CPCB server.</p>
Regular monitoring of CETP and ensuring compliance of standards.	The CETP is monitored on daily basis for ensuring compliance of standards. The CETP installed OCEMS and the same is connected to TSPCB and CPCB server. The CETP is meeting the standards.
Regular monitoring of the Industrial area to identify the unauthorized	➤ TSPCB has constituted night patrolling teams to monitor IDAs regularly to identify



Action Points	Action taken till date
dumpings.	<p>any unauthorized dumpings.</p> <ul style="list-style-type: none"> <li>➤ Special teams were constituted to inspect IEs during rainy season to observe any illegal discharges/seepages from the industries.</li> <li>➤ The Zonal Office has issued Closure Order to M/s Srija Polymers, H.No. 16-72/4 IDA Bollaram, Jinnaram Mandal, Sangareddy District on 25.08.2020 as the unit is operating without CFE/CFO of the Board and also for causing water &amp; air pollution in the surrounding area.</li> </ul>
Concretizing of storm water drains in the industrial area and connect to STP.	<p>Bollaram Municipality is maintaining existing storm water drains regularly and proposal for concrete storm water drains is under consideration.</p> <p>TSIIC-IALA Patancheru, Kattedan and Kukatpally are maintaining storm ware drains regularly.</p>



**12. Status on Rejuvenation of water bodies, Ground water extraction/contamination and re-charge (Original Application No. 325 of 2015 in the matter of Lt.Col.Sarvadaman Singh Oberoi Vs Union of India & Ors).**

- An Original Application has been filed before the Hon'ble NGT, New Delhi regarding identification, protection and restoration of water bodies in the State of Haryana. The Hon'ble NGT while considering the above application stated that the scope of the Application (OA) needs to be extended to the entire Country in the interest of protection of Environment and directed for Preparation of action plans within three months and the report to be furnished by the State Govt to the CPCB and the CPCB may examine all plans received from State Governments and furnish its comments to the Tribunal within two months thereafter.
  - i. The CPCB may prepare and place on its website guidelines in the matter of restoration of water bodies in the light of above order within one month.
  - ii. The matter may also be monitored by Central Monitoring Committee constituted in terms of order dated 08.04.2019 in O.A No. 673/2018 – Polluted River Stretches, as this matter is connected to the steps required for remedying the polluted river stretches as already explained.
- The Hon'ble NGT has initiated proceedings in the matter of OA No. 496 of 2016 as per the news item published in "Hindustan Times" dated 19.06.2015 titled "Dirty flows your drinking water" authored by Ritam Haldar" with regard to ***Having regard to significance of RWH for conservation of water, joint Committee of CPCB and Ministry of Jal Shakti may secure status of implementation and action plans from all States and UTs and furnish combined status report in OA No. 325/2015 on or before 30.11.2019. The Chief Secretaries of all States / UTs may oversee compliance in their respective areas.***
- The Hon'ble NGT directed that the Joint Committee of CPCB and Ministry of Jal Shakti may secure status of implementation and Action Plans from all States and to furnish combined status report in O.A.No.325 of 2015 on or before 30.11.2019 and the Chief Secretaries may oversee the compliance in their areas.
- As per the directions of Hon'ble NGT the following actions are to be taken by State Government:

Action to be taken	Action proposed
<ul style="list-style-type: none"> <li>• Inventorization and Geo-tagging of all water bodies in the State.</li> <li>• State policy to be prepared for Restoration &amp; maintenance of Water Bodies.</li> </ul>	<ul style="list-style-type: none"> <li>• The Geo-tagging of all (46,697 Nos.) has been already completed.</li> <li>• Under Preparation.</li> </ul>



<ul style="list-style-type: none"> <li>• Action Plan for Protection &amp; restoration of water bodies.</li> </ul>	<ul style="list-style-type: none"> <li>• The Government of Telangana has taken up a Programme "Mission Kakatiya" for protection and restoration of all 46,697 nos. of water bodies.</li> </ul> <p>In addition to the above, the water bodies which are influenced by the polluted stretches are identified and mitigation measures are being taken up in consultation with TSPCB.</p> <p>The State Government has already identified G&amp;D sites to monitor environmental flows on Musi, Manjeera and Nakkavagu Rivers.</p>
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- Format for submission of information on proposed action plans for "restoration of polluted water bodies (lakes and ponds)" in compliance to Hon'ble NGT orders dated 25.02.2020 in O.A. No. 325/2015 is annexed at **Annexure-IV**.



**13. Status of work in compliance of the directions passed in O.A.No.173/2018, Sudarshan Das Vs. State of West Bengal & Others order dated 04.09.2018.**

- The Government of Telangana has introduced New Sand Mining Policy in the year 2014 and framed Telangana State Sand Mining Rules, 2015, vide G.O.Ms.No.03, dated 08.01.2015, to have sustainable sand mining in the State of Telangana and authorised Telangana State Mineral Development Corporation Ltd (TSMDC), for excavation, regulation and supply of sand in the State of Telangana on allocation of feasible areas. TSMDC is following all the guidelines of sustainable sand mining in the State of Telangana.
- TSMDC has deployed staff in the stockyard with Sand Reach Officer, Sand Reach Assistant and Security Guards to monitor Sand Mining and Transportation activities.
- Sand available areas identified in the Districts. I, II, III, IV & V order streams and also the reservoirs that require de-siltation.
- District Level Sand Committees conducted detailed survey and identified the areas to be de-silted and quantity of the sand to be extracted. After identification, necessary Environmental Clearance obtained wherever required.
- Identified sand bearing areas and prepared Mining Plan and got approved. Obtained necessary Environmental Clearance for operation of sand reaches.
- Identified reservoirs for de-siltation i.e. Mid Maniar, Lower Maniar, Annaram barrage, Medigadda barrage and Musi reservoir.
- Established a robust mechanism to monitor the sand operations and its transportation to the customers. Sand Mining activities are monitored by TSMDC, through a website Sand Sales Monitoring and Management System. Transparency and Accountability is maintained by Online Booking of Sand, Electronic Transit Pass Generation, Authentication of Vehicles along with Gross weight through RTA and Authentication of Customers through Aadhar database. As an additional Security measures Security Paper is used for generating Transit Passes through Computer Printing and Tab Printing where Power supply is not available.
- TSMDC empanelled nearly 27 weigh-bridges at strategic points nearer to the Sand Stockyards in Telangana State to ensure proper weightment of Transport Vehicles. The powers of Enforcement are vested with Mines Department, Revenue, Police and RTA to curtail illegal sand mining and transportation.
- "Sand A Mobile" application is provided to the enforcement authorities to verify genuinity of transportation vehicles en-route.
- Unique QR code is adopted in transportation of sand.



- Sand operations carried out strictly between 6:00 AM to 6:00 PM.
- Air pollution in the en-route villages controlled by sprinkling the water on the roads. It is ensured that all the trucks are covered properly with the tarpaulin cloth to avoid dust pollution.
- Strictly adhered to the protection of the structures by leaving the buffer zone upstream and downstream of the structures. For road safety, deployed trained people in all the junctions in the Villages where sand Lorries are passing through.
- A conference was held at Hyderabad to popularise the use of M-Sand.
- 27 sand bearing area closed after expiry of Environmental Clearances.
- Closed Circuit cameras were installed in 4 stockyards with monitoring systems.
- District Survey Report (DSR) are prepared for 9 districts where sand operations are going on as per the directions of the Hon'ble NGT.
- TSMDC also prepared scientific study report on impact of de-siltation of sand for Medigadda and Annaram Barrages of Jayashankar Bhupalpally District and Mid Maniar Barrage of Rajanna Sircilla District. The reports were submitted before Hon'ble NGT on 14.02.2020.
- TSMDC applied for Environmental Clearance for (27) sand bearing areas in Mulugu District and (33) sand bearing areas at Bhadradi Kothagudem District. Due to lockdown, the Public hearings are pending for (48) sand bearing areas, out of which, (12) sand bearing areas are below 5 hectares.
- The compliance of Hon'ble NGT orders is as follows: -

Hon'ble NGT directions	Compliance.
Demarcation of the sand reaches	While identifying the sand reaches they were demarcated by fixing geo-coordinates.
Compliance to the guidelines issued in Environmental Assessment (EIA) 2006 and Sustainable Sand Mining Management Guidelines 2016.	The guidelines issued in EIA 2006 and Sustainable Sand Mining Management Guidelines 2016 are strictly adhered to and while mining the sand. Obtained Environmental Clearance for 9 sand bearing areas.

- Report on Thematic areas 'Illegal Sand Mining' as per the NGT order dt. 12.09.2019 is annexed at **Annexure-IV**



**14. Status report on the compliance of the Hon'ble NGT order in O.A.No.148 of 2016 filed by Mahesh Chandra Saxena Vs South Delhi Municipal Corporation & Ors on Utilization of treated wastewater from STPs.**

- The Hon'ble NGT vide order dated 27.11.2018 in Original Application (OA) No. 148 of 2016 filed by Sri. Mahesh Chandra Saxena Vs South Delhi Municipal Corporation (SDMC) & Ors directed as follows:
  - i. All the States to prepare and furnish Action Plan within 3 months for utilization of treated water.
  - ii. The State Government shall furnish the Action Plan to CPCB within three (3) months.
  - iii. The CPCB may review such action plans and issue appropriate directions in the matter.
  - iv. The CPCB shall furnish a report of compliance to the Hon'ble Tribunal by 30.04.2019 by e-mail.
- The State Government submitted the action plan for utilisation treated water from STPs to CPCB on 04.09.2019.
- The Hon'ble NGT vide order dated 11.09.2019 directed as follows:
 

***“ 11. In view above, we direct that the States / UTs which have not yet furnished their action plans may do so on or before 30.11.2019, failing which defaulting States / UTs will be liable to pay compensation @ of Rs.1 Lakh per month till Action Plans are filed. The States / UTs which have furnished the Action Plans may remove the deficiencies noticed above by 30.11.2019, failing which they will be liable to pay compensation @ of Rs. 1 Lakh per month. The compensation may be deposited with the CPCB, which may be used for restoration of the Environment”.***
- The CPCB vide letter dated 07.10.2019 informed that the Action Plan on Utilization of treated waste water for the State of Telangana was examined and suggested to revise the action plan by incorporating the missing data viz., (i) Explore potential water demand of identified bulk users of water and (ii) To explore possibility of setting up of treatment facility in industrial clusters to meet their raw water requirement instead of drawing ground water.
- The revised action plan incorporating the gaps observed was submitted to CPCB on 22.01.2020.



## 14.1 Status of Sewage Management in Telangana state:

Sl.No	Action Point	A	B	C=A-B	D										
		Existing Status	Desired / Projected	Gap	Timeline										
1.	Estimated Sewage Generation	2453 MLD	3870 MLD	1417MLD	-										
2.	Treatment Capacity (Projection for 05 Years to be taken into consideration)	858 MLD	3778 MLD	2920 MLD	HMWS&SB has undertaken sewerage master plan for a proposed total sewerage treatment plant capacity of 2073 MLD at 65 locations. Identifications of location and allocation of land for construction of STPs is in progress. Public Health dept, prepared tentative plan for construction of STPs at 134 towns in the state for 10 years is enclosed (Annexure-V) and will be taken up as per the availability of funds.										
3.	Status of Sewerage System (in Km)	100% coverage in GHMC area. <table border="1"> <tr> <td>Sewerage service area</td> <td>169.19 sq.km</td> </tr> <tr> <td>No of sewerage connections</td> <td>491989 nos.</td> </tr> <tr> <td>Population 2018</td> <td>47.67 lakhs</td> </tr> <tr> <td>Population 2021</td> <td>50.44 lakhs</td> </tr> <tr> <td>Length of sewer</td> <td>5767.05</td> </tr> </table>	Sewerage service area	169.19 sq.km	No of sewerage connections	491989 nos.	Population 2018	47.67 lakhs	Population 2021	50.44 lakhs	Length of sewer	5767.05	8218 km., in other ULBs except GHMC.	7543 km., in other areas.	Sewerage master plan is proposed to be implemented.
Sewerage service area	169.19 sq.km														
No of sewerage connections	491989 nos.														
Population 2018	47.67 lakhs														
Population 2021	50.44 lakhs														
Length of sewer	5767.05														



		<table border="1"> <tr> <td>main</td> <td>km</td> </tr> <tr> <td>Length of 600 mm dia &amp; above</td> <td>612 kms</td> </tr> <tr> <td>Trunk mains</td> <td>172.05 kms</td> </tr> <tr> <td>Lateral &amp; sub mains</td> <td>4958 / 6083.41 kms</td> </tr> <tr> <td>No of manholes</td> <td>2742 / 235173</td> </tr> </table> <p>675.10km. in other ULBs</p>	main	km	Length of 600 mm dia & above	612 kms	Trunk mains	172.05 kms	Lateral & sub mains	4958 / 6083.41 kms	No of manholes	2742 / 235173			
main	km														
Length of 600 mm dia & above	612 kms														
Trunk mains	172.05 kms														
Lateral & sub mains	4958 / 6083.41 kms														
No of manholes	2742 / 235173														
4.	No. of STPs	35 STPs are provided (Annexure – VI).	100% treatment of the sewage generated	--	STPs of capacity 2073 MLD at 65 locations are proposed in GHMC area and Public Health dept, prepared tentative plan for construction of STPs at 134 towns in the state for 10 years ( 70 STPs of capacity 308.9 MLD at 30 towns in the state are proposed on Polluted River Stretches).										
5.	Has bulk users identified for reuse of treated Water such as Industrial Clusters, Metro Rail, Indian railways, Infrastructure Projects, Agriculture, Bus Depots and PWD ? (Y/N)	Yes	-	-	The Bulk users are addressed letters to use recycled treated water in lieu of potable water / ground water. Instructions issued to Municipalities wherever STPs are located to utilize the treated waste water for Horticulture and industrial										



6.	Quantity of treated wastewater being used by Bulk User (in MLD)				
	Industrial Clusters,	There are 4 CETPs with a total capacity of 7 MLD. Presently, part of the treated effluents from one of the CETP is being used by the member industries.	-	-	The TSPCB is encouraging the industries to re-used the treated water from CETPs for their non process requirement.
	Metro Rail,	HMRL is having two recycling units with a capacity of 50 KLD each. The same is utilized for washings of wagons and gardening within their premises.	HMRL is recycling 100% of sewage generated in their premises.	-	HMRL was addressed a letter to use the treated recycled water from STPs for their gardening purpose.
	Indian Railways,	1300 KLD STPs are available	All the major Railway stations have to install STPs.	-	The treated waste water is being reused for washing and gardening purpose.
	Infrastructure Projects,	178 nos. of infrastructure projects have STPs of capacity 54.63 MLD.	As per the norms of GHMC/HM DA all the construction projects having more than 50 flats should have STPs.	Providing a concession of 50% of sewerage cess to those premises who have STPs.	The treated waste water is being reused for flushing and gardening purpose.
	Agriculture,	The treated water from 4 major STPs with a capacity of 592 MLD is being let into River Musi after treatment. At the downstream the River water is being utilized for Agriculture purpose.	-	-	Further reuse of water will be encouraged.



	Bus Depots and	-	-	-	MAUD has addressed a letter to MD, TSRTC to use recycled treated water in lieu of potable water / ground water.
	PWD.	-	-	-	Addressed a letter to use recycled treated water for real estate projects.
7.	No. of Water Aquatic Sources (Lakes, Pond, etc.,) being developed through treated wastewater.	-	-	-	A condition is being stipulated in the Consent issued to construction projects to provide artificial recreation pond with treated waste water in their premises.



**15. Status of setting up and proper functioning of ETPs/ CETPs/ STPs in the State of Telangana (OA/593/2017).**

- The Hon'ble NGT vide order dated 04.07.2017 in OA No. 593 of 2017 directed the SPCBs to file a statement on the status of functioning of STPs/ETPs/CETPs.
- As per the orders of Hon'ble NGT, the CPCB has developed an online portal in its website so as to upload the status of ETPs / CETPs / STPs every month by the State PCBs. Accordingly, the Board is uploading compliance status of industries (ETPs) / CETPs / STPs every month in the CPCB website, so as to file the report before the Hon'ble NGT.
- **Status of ETPs / CETPs / STPs in the State at the end of 2<sup>nd</sup> quarter of 2020-21 (September, 2020) is as follows:**

- **Status of ETPs:** The Telangana State Pollution Control Board has identified 2178 number of water polluting industries existing in the State. Out of 2178 industries, 2167 industries having functional ETPs and 11 industries are not having ETPs. The status of ETPs and action taken report is as follows:

1	No. of industries which require ETP	2178
2	No. Industries having functional ETP	2167
3	No. of industries complying	2109
4	No. of industries non-complying	58
5	Closure directions issued	35
	Show cause notice/directions issued	23
6	No. of industries operating without ETP	11
7	Closure directions issued	10
	Show cause notice issued	1

- **Status of CETPs:** There are 7 CETPs existing and 1 CETP is proposed in the State of Telangana and the status is as follows:

1	No. of CETPs	7
2	No. of CETPs complying	4
3	No. of CETPs non-complying	3*
4	Closure directions issued	3*
5	Details of under construction/proposed CETPs	1

\*one CETP M/s ILF&S Ltd, Fabcity is not in operation due to business reasons



- **Status of STPs:** There are 374 STPs (Municipal-30 nos. & Other-344 nos.) existing and 374 STPs are complying with discharge standards (Includes 53 STPs have been complying after issuing notices by the Board). 221 STPs (Municipal-20 nos. & Other-201 nos.) are proposed in the State of Telangana and the status of STPs is as follows:

<b>A</b>	<b>Municipal STPs</b>	
1	No. of STPs	30
2	No. of STPs complying	30
3	No. of STPs non- complying	0
4	Show cause notice/directions issued	0
5	Details of under construction/proposed STPs	20
<b>B</b>	<b>Other than municipal STPs</b>	
1	No. of STPs	344
2	No. of STPs complying	344
3	No. of STPs non- complying	0
4	Show cause notice/directions issued	0
5	Details of under construction/proposed STPs	201



**CHIEF SECRETARY,  
GOVERNMENT OF TELANGANA**



ANNEXURE - I

RESPONSE ON THE ACTION POINTS TO BE COMPLIED BY SPCBS / PCCS IN THE MATTER OF NGT OA NO.804/2017 AS PER HON'BLE NGT ORDERS  
DATED 12.04.2019

Name and designation of designated officer for ensuring compliance to provisions under statute: Member Secretary, Telangana State Pollution Control Board

Issues / concerns	Action Points to be complied in the matter of OA No.804/2017 (timeline)	Current Status
<p>1. Hazardous waste identification: Uniformity in assessment, Byproducts and solvents</p>	<p>1. Other waste is presently missing from all the regulatory actions, including inventory. It is necessary to bring such waste in regulatory domain, as envisaged in the rules. (inventory of 2018-19 onwards)</p> <p>2. SPCBs/PCCs need to take steps to ensure closing of the manifests received and reconcile the HW handling data. This work is humungous and need support in terms of software and online submissions.</p> <p>3. The pre-processing and recycling/utilization facilities need to be treated as critical environmental infrastructure facilities for sound environmental management of hazardous waste so as to ensure enhanced level and frequency of enforcement and environmental monitoring. Elaborate protocols are needed to be developed (continuous activity)</p>	<p>The Board issued registrations to 39 agencies/industries for import of other waste.</p> <p>The Board has developed online manifest and vehicle tracking system for disposal of hazardous waste with GPs fitted vehicles and duly following the same for the waste disposed to TSDF and Cement Plants. The Board is ensuring the closing of manifest systems and re-conciling the hazardous waste data submitted by the generators &amp; receivers.</p> <p>The Board has permitted 3 pre-processing facilities for processing of the hazardous waste sent to Cement units for co-processing. There are 46 recycling/utilization facilities in the state. The Board is monitoring these facilities regularly to ensure the units comply with the conditions stipulated by the Board.</p>

Issues / concerns	Action Points to be complied in the matter of OA No.804/2017 (timeline)	Current Status
	<p>4. According to Rules, the identification and quantification of the hazardous waste</p>	<p>The Board issuing CFE / CFO &amp; HW Authorization to the industries after duly examining the material balances submitted by the industries at the time of processing of applications. The TSPCB has constituted CFE / CFO Committees with experts from reputed institutions like IIT, IICT &amp; Universities having expertise in the field. The Board is assisted by these Committees for identification and quantification of hazardous waste as per the scientific principles at the authorization stage itself.</p>
<p><b>2. Grant of Authorization SPCBs/PCCs</b></p>	<ol style="list-style-type: none"> <li>1. Uniform format for visits and inspections of HW handling facilities is necessary to ensure comprehensive inspections as per the provisions of the Rules. A format is proposed by Committee.</li> <li>2. The authorization document should clearly stipulate respective mode of management (such as common or captive incineration / secured landfilling or pre-processing or recycling or utilization or export or captive storage, as applicable) for each category of HW being generated.</li> </ol>	<p>The Board has formulated uniform inspection format for verification of CFO and Hazardous waste to be reported by the inspecting Officer.</p> <p>The Board is issuing Hazardous Waste authorization clearly mentioning the hazardous waste stream and schedule against each category of hazardous waste being generated. Also, the authorization is issued stipulating clearly the mode of disposal such as "sent to Common TSDF for secured landfill for the inorganic wastes, shall be disposed to cement units for co-processing / AFRF facilities for pre-processing to be sent to cement units for co-processing / common TSDF facility for incineration of organic residues". The hazardous waste with recycling option and mode of disposal is also mentioned in the authorization.</p>
<p><b>3. Inventory</b></p>	<ol style="list-style-type: none"> <li>1. Standard guidelines and protocol based on scientific fundamentals for preparation of inventory should be prepared by CPCB and strictly followed by the SPCBs/PCCS to ensure reliable and credible inventory. (inventory of 2018-19 onwards).</li> </ol>	<p>The Guidelines issued by CPCB for inventurisation of Hazardous waste was followed during the inventory carried out for the year 2018-2019. The inventory was submitted to CPCB.</p>

Issues / concerns	Action Points to be complied in the matter of OA No.804/2017 (timeline)	Current Status
	<p>2. SPCBs/PCCs shall verify and scientifically validate the HW data and facilities before grant or renewal of authorization. (inventory of 2018-19 onwards).</p> <p>3. There is an emergent need to develop sectoral process based reasonable HW generation range to have uniformity in assessing the HW generation from industries and benchmarking the same with its peers, rather than solely depending on industry data. (continuous activity)</p> <p>4. All occupiers who have authorizations shall submit the Annual report and in case of noncompliance, action needs to be taken by SPCB/PCC. (inventory of 2018-19 onwards)</p> <p>5. The timelines for inventory preparation as envisaged in Rules be strictly complied with by SPCBs/PCCs</p>	<p>The Board issuing CFE / CFO &amp; HW Authorization to the industries after duly examining the material balances submitted by the industries at the time of processing of applications. The TSPCB has constituted CFE / CFO Committees with experts from reputed institutions like IIT, IICT &amp; Universities having expertise in the field. The Board is assisted by these Committees for identification and quantification of hazardous waste as per the scientific principles at the authorization stage itself.</p> <p>Major Hazardous waste generations units in the State of Telangana are Pharma industries. Sectoral range of hazardous waste generations from these industries is not possible to develop as a products and process are being changed very frequently. For other sectors, the development of sectoral range of hazardous waste generation will be adopted from the other States.</p> <p>The Hazardous waste generation units in Telangana are 2377. The industries have furnished the annual reports.</p> <p>The Board has submitted the annual returns for the year 2018- 2019 within the time lines. Annual returns for the year 2019-20 will be submitted by October, 2020.</p>

Issues / concerns	Action Points to be complied in the matter of OA No.804/2017 (timeline)	Current Status
<p><b>4. Enforcement actions</b></p>	<ol style="list-style-type: none"> <li>1. SPCBs / PCCs shall invoke the powers conferred under Clause 23 (1) and (2) of the Rules, related to all damages caused to the environment or third party due to improper handling and management of the hazardous and other wastes and non-compliance respectively. CPCB has already issued guidelines for Liability assessment, for invoking clause 23 (1) and (2) of HW Rules. CPCB shall also take consequential actions under clause 23 (1) as per the said guidelines wherever directions under section 5 of the E (P) Act have been issued by CPCB noticing environmental damages. (Immediate).</li> <li>2. The habitual and serious defaulters shall be prosecuted under provisions of the E (P) Act, 1986. Other alternative regulatory actions including refusal and revocation of authorization can also be explored following the due process. (Immediate).</li> <li>3. Non-compliance to be documented while processing authorization for renewal of inspections in order to invoke powers of refusal or revocation of Authorization as per Rules. (Immediate).</li> <li>4. Urgent updation of concerned websites of SPCBs / PCCs / CPCB with respect to all enforcement actions along with details of industries and action taken. (Immediate).</li> </ol>	<p>Environmental Damages due to Handling &amp; Disposal of Hazardous The TSPCB is following the Guidelines in Implementing Liabilities for and Penalty". As per the guidelines, the TSPCB constituted an Waste In-house Team i.e., "Hazardous Waste Incident response team" with Board Officials to collect all the relevant data / samples / information which shall help in estimating / implementing environmental damage liability and financial penalty.</p> <p>The team was instructed to develop its own protocol for its immediate response assigning role of each of the officials / laboratory personnel etc., like team leader, sampling mobilization tool for metals, hand held photo-ionization Detector for VOC, soil sampling tools, oil-water interface probe, Field reconnaissance, data / information collection etc., and to furnish a detailed report to the Board for taking further necessary action whenever, the incidents related to damages caused to the environment or third party due improper handling and management of the hazardous waste is noticed.</p> <p>The Board is initiating prosecutions against the habitual and serious defaulters. The Board has initiated 11 Nos. of prosecution under E (P) Act / Water Act / Air Act and filed 32 FIRs against the industries.</p> <p>The Board is documenting the non-compliances noticed during inspection and the same is being reviewed before the CFO Committee. Based on the severity of the non-compliances, the Board is rejecting the CFO &amp; HW Authorizations as per the Rules.</p> <p>The Board is uploading the status of industries against the enforcement actions which includes closure directions.</p>

Issues / concerns	Action Points to be complied in the matter of OA No.804/2017 (timeline)	Current Status
	<p>5. There is need to have an enforcement framework for effective enforcement of Rules based on principle of proportionality and also, precautionary principle. Such framework will remove ambiguity in regulatory actions and bring transparency, predictability and consistency in enforcement for actions. (within 06 months).</p>	<p>The Board is having Task Force for inspecting the non-complying industries.</p>
<p><b>5. Hazardous waste utilization and recycle. Issues and need of improvements</b></p>	<ol style="list-style-type: none"> <li>1. The inventory data need to be verified and validated before accepting the same. The states shall adopt the proposed guidelines immediately while preparation of HW inventory. (Immediate).</li> <li>2. There is emergent need of consistent approach in recycle and utilization of HW in terms waste management hierarchy mandated in the rules across all the States in order to ensure the level playing field for the industry. This can be achieved by advocacy programme such as concept of waste exchange banks, know your waste programme, circular economy, documentation of the success stories along with regulatory interventions wherever required.</li> <li>3. It is also necessary to develop certain benchmarks/guidelines for the possibilities of HW recycle/utilization on case to case basis. For example, for co-processing at Cement plants the Thermal Substitution Ration (TSR) can be an objective criterion to decide the potential to use HW for utilization purpose. The range of TSR at different cement plants can be collated to develop a database for sound co-processing practices.</li> </ol>	<p>The inventory report for the year 2018-19 was submitted to CPCB and the same was prepared duly following the protocol issued by CPCB. The annual returns submitted by the industries were randomly verified by the Board.</p> <p>The Board is encouraging the utilization of the hazardous waste in the processes wherever feasible. The organic residue is sent to cement plants for co-processing.</p>
		<p>The Board will take up the work in coordination with cement plants and will complete the same within six months.</p>

Issues / concerns	Action Points to be complied in the matter of OA No.804/2017 (timeline)	Current Status
	<p>4. The concept of environmental benchmarking among the similar industries generating HW can be useful to ensure consistency and uniformity. The emerging trend of circular economy would be a key intervention for rationalising the HW generation and reuse /utilization (continuous activity)</p>	<p>Environmental benchmarking for all types of industries may not be possible. However, the benchmarking for sectoral industries which have been done will be implemented by the Board.</p>
<p><b>6. Common Treatment, Storage and Disposal facilities: reporting.</b></p>	<p>The practice of returning the HW consignment needs to be immediately stopped and the consignment needs to be stored within the TSDF with information to the waste generator and also the concerned SPCB. The TSDF shall take appropriate measures to dispose this waste at the risk and cost of the waste generator under due information to the SPCB immediately on priority. Though the present guidelines prescribed that the waste shall be sent back to the waste generators, this practice needs to be immediately discontinued in view of non-accounting of the waste once it is out of manifest protocol and the associated environmental risks. (Immediate).</p> <p>SPCBs/PCCs shall conduct environmental audit including the site selection criteria, design and layout for the TSDFs in next one year. They can engage expert institutes for the purpose and seek CPCB/s technical advice on the ToR of the study, if required. (01 year).</p> <p>All the Common SLF shall disclose the mandatory amount deposited in Escrow Account annually to SPCB / PCC, CPCB and display on their website. SPCB / PCC to take action in case of non-compliance. (Immediate).</p>	<p>The Board has implemented online vehicle tracking and manifest system wherein the returning of hazardous waste consignment is tracked by way of SMS alerts to the industries and the Board officials by the facility once the waste is returned. However, the facility has not returned any waste which is not meeting the criteria. After the analysis of the waste, the facility is stabilizing the waste as per the procedure and the cost incurred is collected from the waste generator under intimation to the Board. Due to the above measures, the accounting of the waste is maintained and the facility is submitting the details to the Board categorising the waste as direct landfill and landfill after stabilization. The Board has issued directions to TSDF not to return the rejected consignments and informed the Board about the status.</p> <p>One TSDF at Dundigal is already in operation.</p> <p>The Common TSDF in the State of Telangana is depositing the amount in Escrow account and informing the State PCB. However, directions will be issued to the Common TSDF facility to display the mandatory amount deposited in Escrow Account on their website.</p>

Issues / concerns	Action Points to be complied in the matter of OA No.804/2017 (timeline)	Current Status
	<p>It is necessary that the Hon'ble NGT orders dated 30/07/2018 with regard to setting up of TSDF and taking imitative actions against erring units be strictly complied with by the concerned State/UT Government and SPCBs/PCCs. (Immediate).</p>	Complied.
<p><b>7. Contaminated sites: Status, identifications, need of urgent action, investment, capacity building, guidelines</b></p>	<p>It is necessary that such contaminated site database is developed after due verification by SPCBs/PCCs and validation by CPCB or some expert third party, so as to ensure the reliability of such data base. The entire process of screening, verification and validation needs to be as per standard protocol and the data needs to be owned by both SPCB/PCC and CPCB, not leaving the thinks at state level alone. (Continuous activity).</p> <p>1. Concerned SPCBs/PCCs shall identify the responsible person/industry, for each of these contaminated sites for suitable application for polluter pays principle for the remediation programme in line with the CPCB guidelines 'Implementing Liabilities for Environmental Damages &amp; Disposal of Hazardous Waste and Penalty'. (Immediate and continuous activity).</p> <p>2. Both SPCBs and CPCB shall continue the process of identification of probable contaminated sites and subject them to identification criteria and decide their status as well as scope and extent of such contamination. This process is a dynamic and need to be a regular feature of enforcement. (continuous activity).</p>	<p>The details of contaminated sites submitted to CPCB as per the format.</p>
		<p>The TSPCB is following the Guidelines in Implementing Liabilities for Environmental Damages due to Handling &amp; Disposal of Hazardous Waste and Penalty". As per the guidelines, the TSPCB constituted an In-house Team i.e., "Hazardous Waste Incident response team" with Board Officials to collect all the relevant data / samples / information which shall help in estimating / implementing environmental damage liability and financial penalty.</p>
		<p>The Board is regularly carrying out activity.</p>

Issues / concerns	Action Points to be complied in the matter of OA No.804/2017 (timeline)	Current Status
	<p>3. In case of the contaminated sites where the polluter is not identified, the State/UT Government would be required to finance remediation of such sites to safeguard the people living in contaminated areas from adverse health effects, in terms of their constitutional responsibility to protect and improve the environment</p>	<p>Noted and will be complied.</p>
	<p>4. SPCBs / PCCs need to initiate immediate intervention measures for containing immediate threats from existing contaminated sites (in both active and inactive sites) and also further ingress of HW.</p>	<p>No contaminated sites are located in the State of Telangana.</p>
<p>8. Impact of other regulations</p>	<p>1. SPCBs/PCCs and CPCB need to take cognizance of these aspects while enforcing the relevant rules and also, preparation of HW inventory and other interventions.</p>	<p>The same is noted and will be complied.</p>
<p>9. Capacity building in CPCB and other SPCBs/PCCs and other agencies (trained manpower, adequate manpower, budget laboratory, budget)</p>	<p>1. Each of the SPCBs/PCCs/Custom/TSDf, as listed in report, needs to have at least one laboratory where all HW parameters as required under the Rules can be analysed. (06 months).</p> <p>2. SPCBs / PCCs and CPCB needs capacity building in terms of qualified and experienced manpower and also, tools and techniques for effective governance. Committee is informed about steps being taken by SPCBs and would review the same in detail. (Immediate)</p>	<p>The TSPCB is having Central Laboratory which is fully equipped for analysis of the constituent listed under Schedule-II. The Lab is equipped to analyse heavy metals and organic compounds which is accredited by NABL and recognized by the MoEF &amp; CC. However, the SPCB is having shortage of manpower.</p> <p>The common TSDf is also having Laboratory where all the HW parameters as required under the rules are analyzed before the waste is disposed to land fill.</p>

Issues / concerns	Action Points to be complied in the matter of OA No.804/2017 (timeline)	Current Status
<p>10. Duties performed by State/UT Govt. as stipulated under the HOWM Rules, 2016</p>	<p>1. There is need to sensitize State/UT Govts. About duties required to be performed by the concerned department/agency as stipulated under Rule 5(1), 5(2), 5(3) and Schedule VII of the HOWM Rules, 2016. Hon'ble NGT may issue appropriate direction in this regard. (All State/UT Govts: (Immediate)</p>	<p>The Labour Department is carrying out compliance verification in the recycling, re-processing and other utilization of Hazardous waste industries and common TSDF, for the safety measures taken by them.</p> <p>The Common TSDF and pre-processing facilities are carrying out health checkups in regular intervals.</p>
<p>Additional Information:</p> <p>1. Compliance of orders dated 12.04.2019 w.r.t recommendations of Monitoring Committee in the matter of O.A.No.804/2017</p>	<p>Vide orders dated 12.04.2019 Hon'ble NGT directed that "Having regard to the sensitiveness of the issue and impact of noncompliance on environment and public health, the above recommendations need to be fully implemented and monitored by Chief Secretaries at State Level"</p>	<p>The Board is already complying and implementing the recommendations of monitoring Committee constituted by CPCB as per directions Hon'ble NGT vide order dated 30.07.2018.</p> <p>The Board is also submitting the format for reporting recommendations and monitoring of various recommendation of the monitoring committee provided by CPCB under e-governance section of CPCB.</p>
<p>2. Compliance of order dated 26.08.2019 w.r.t submission of biannual compliance report in the matter of Oa No.804/2017.</p>	<p>Vide order dated 26.08.2019 Hon'ble NGT directed that "All the Chief Secretaries of the States/UTs may be directed to submit biannually compliance report to CPCB by collecting information from the State Government / Departments like Labour/ Industries/ Environment and SPCBS/PCCS".</p>	<p>The Board has furnished compliance status report on recommendations and action points of the final report of the monitoring Committee along with compliance status with CPCB recommendations pertaining to the State of Telangana.</p>
<p>3. Compliance of order dated 26.08.2019 w.r.t provisions of rules stipulated under Rule 5(2) of HOWM Rules, 2016 in the matter of Oa No.804/2017.</p>	<p>Vide orders dated 26.08.2019 Hon'ble NGT directed that "The Committee recommends Hon'ble Tribunal to direct chief Secretaries of States to ensure effective and urgent implementation of the provisions of the rules as stipulated under Rule 5(2) of HOWM Rules, 2016 by Department of labor".</p>	<p>The Labour Department is carrying out compliance verification in the recycling, re-processing and other utilization of Hazardous waste industries and common TSDF, for the safety measures taken by them.</p> <p>The Common TSDF and pre-processing facilities are carrying out health checkups in regular intervals.</p>



## FORMAT FOR PROGRESS OF IMPLEMENTATION OF ACTION PLAN

Source	S. No.	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Department / agency	Total cost in Rupees	Remarks
A. Vehicle Emission Control	i)	Launch extensive drive against polluting vehicles for ensuring strict compliance	Short	Under Implementation	Continue as regular activity.	No deviation	Continues activities	Transport & Traffic	As a part of the department activity	<p>Department Activities:            Traffic Department            Conducted special drive against polluting vehicles and booked 849 cases (April-2020 to 03.06.2020) under MV Act upto 27<sup>th</sup> May, 2020 with a CF of Rs. 31,64,969/- and for 2018-19 21,461 cases with a CF of Rs.2,14,61,000/- Crores.</p> <p>No. of Pollution Testing stations in the state are 451 out of which Fixed are 117 and Mobile are 334.</p> <p>No of cases booked (01.01.2020 to 15.06.2020):            without PUC/Smoke pollution-190(II)-985no            Multi Toned Horn-119(II)/177-1425no            Causing of Noise Pollution using Beacon Light-190(II)/177-04no            Using loud speakers 119(II)/178-103no            Air Horn/no Horn-119(II)/177-929no            Using Pressure Horn-119(II)/177-14no            emitting more noise pollution-128/S 190(II)-110no            Total number of case booked-3570no            Fine amount:2621500</p>

Source	S. No	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
	ii)	Launch public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicles, lane discipline, etc.	Short	Under Implementation	Continuous activity at regular intervals	No deviation	Continues activities	Transport, Traffic, TSPCB, GHMC & HMRL	As a part of the department activity from the budget of the respective departments	<p><b>Department Activities:</b></p> <p>Public awareness campaigns are being conducted during Road Safety Programmes by Transport Department and also by all stake holder departments. 1. As Gol has taken a decision to implement BS-VI from 01.04.2020 and BS VI vehicles registered are 6914 from 01.04.2020 to 27.05.2020.</p> <p>2. Awareness campaigns have been conducted in all the Districts with regard to registration of BSIV vehicles upto 31.03.2020 only.</p> <p>3. All the registering authorities in the districts have convened a meeting with the dealers and informed that no BSIV vehicles will be registered after 31.03.2020.</p> <p>4. Wide publicity has been given in Print and Electronic media to this effect.</p> <p>5. SMS alerts have been sent to the owners of BSIV vehicles to register their vehicles before 31.03.2020.</p> <p>TSRTC: 1) Creating awareness to crew on Air pollution through gate meetings by depot managers in each depot.</p> <p>2) During commuters the slogan 'Reduce Air Pollution' is discussed with the passengers to protect our environment and give pollution free environment to our next generations and also importance of public transport rather than to use individual vehicles.</p> <p>HMRL: HMRL with the support of WRI + Toyota Motor foundation, has taken up initiatives and conducted a STAMP (Station Access and Mobility Plan) Challenge workshop for startup companies on first and last mile connectivity services.</p> <ul style="list-style-type: none"> <li>About 60 startup companies have responded to the STAMP Challenge</li> </ul>

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										workshop conducted at Metro Rail Bhavan, Begumpet, Hyderabad and the jury has shortlisted 6 startup companies. The shortlisted companies have started the pilot projects. Shuttle services are already in place at Hitec City <ul style="list-style-type: none"> <li>• Metro Station, Durgam Cheruvu Metro Station, VM Home Metro Station etc.,</li> <li>• Bounce, Zoom Cars, Vogo, Mobicy, Act Car Pool, EPIC Bikes and rpool have engaged feeder services as first and last mile connectivity at select Metro Rail Stations. Further 30 numbers 2 Wheeler E-Bikes and 1058 of 2 Wheeler Bikes are engaged at Metro Rail Stations. 37 Electric Cars and 55 normal Cars are engaged at Metro Rail Stations. The response at all the Metro Rail Stations is encouraging.</li> <li>• In order to provide battery charging, HMRL has initiated and encouraged certain agencies such as Power Grid Corporation, Fortum, ETO Motors and Saboo Kinetic to install battery charging stations and battery swapping stations nearer to the Metro Rail Stations for effective service.</li> </ul>
	iii)	Prevent parking of vehicles in the non-designated areas	Short	Under implementation one site with 250 cars and 100 two wheeler bikes for parking	Continue as regular activity.	Continues activities		Traffic police	Parking facilities On DBPOT basis in PPP mode.	Department Activities: Traffic dept Hyderabad-502716 (2018), 809056 (2019) 809056 (2020 till 30.06.2020) Cyberabad-58182 Feb, 2019 to May, 2019. Rachakonda-133250 (01.04.2019-31.03.2020) 5090(01.04.2020 to 31.05.2020)
	iv)	Initiate steps for retrofitting of	Long	Under Implementation	Continues activity.	No deviation	-	Transport & TSRTC	Nil	Department Activities: <ul style="list-style-type: none"> <li>• As Gol has taken a decision to implement BS-VI from 01.04.2020 and BS VI vehicles</li> </ul>

S. No	Action points	Implementation on period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
	particulate filters in diesel vehicles, when BS-VI fuels are available								<ul style="list-style-type: none"> <li>registered are 6914 from 01.04.2020 to 27.05.2020.</li> <li>Awareness campaigns have been conducted in all the Districts with regard to registration of BSIV vehicles upto 31.03.2020 only.</li> <li>All the registering authorities in the districts have convened a meeting with the dealers and informed that no BSIV vehicles will be registered after 31.03.2020.</li> <li>Wide publicity has been given in Print and Electronic media to this effect.</li> <li>SMS alerts have been sent to the owners of BSIV vehicles to register their vehicles before 31.03.2020.</li> </ul>
v)	Prepare action plan to check fuel adulteration and random monitoring of fuel quality data.	Short	Under Implementation	Continue as regular activity			Civil Supplies department	Nil	<p>Department Activities:</p> <p>86no petrol bunks inspected January'20-April-20 to till (date) Hyderabad,Sangareddy,Rangareddy&amp;nalgonda</p>
vi)	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	Long	Under Implementation	Under implementation and to continue			GHMC & HMDA		<p>Vehicular underpass at chintalkunrta is completed and opened to traffic in the year May, 2017.</p> <p>L.B. Nagar LHS Flyover - opened to traffic March 2019</p> <p>L.B. Vehicular underpass - opened to traffic May, 2020</p> <p>Kamineni LHS Flyover - opened to traffic August 2018</p> <p>Kamineni RHS Flyover - May, 2020</p> <p>For balance works properties are alligning the</p>
								Rupees(lakhs)	

Source	S. No.	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
				<p>Works under progress:</p> <p>i. Construction of Multi level/ Grade Separators at Four junctions at L.B. Nagar and surroundings, Hyderabad under Procurement and Construction Vehicular Underpass at Chintalkunta Junction L.B. Nagar LHS and RHS Flyover</p> <p>L.B. Vehicular underpass Kaminene LHS Flyover and RHS Flyover Junction Biramalgudajunction Expenditure incurred till June -2020: 21334.93</p> <p>ii. Construction of 4 Lane Elevated Corridor from Road No.45 to DurgamCheruvu integrating with Cable Stayed bridge Expenditure incurred till June -2020: 11068.17</p>	30.06.2018	EOT granted up to 02.07.2020 i.e., 24 months	30.06.2021		44800	<p>affected portion of road needs to be acquired by the Townplanning wing and Land acquisition, due to which the work is delayed. For PMC charges Revised payment schedule is approved. work is under progress.</p> <p>90% work completed</p> <p>Total Piers - 55 nos</p> <p>2) Footings completed - 55 nos</p> <p>3) Piers final lift completed - 55 nos</p> <p>4) Pier caps casted - 55 nos</p> <p>5) Pier caps erected - 55 nos</p> <p>6) PSC Girders Launching Completed - 246 Nos.</p> <p>7) A1-P1 to P53 to A2 Spans total 53 slabs concrete completed.</p> <p>8) P44-52 spans steel girders launching completed.</p> <p>9) P20-PA2 Crash barrier Concrete Completed.</p> <p>10) A1 side retaining wall is completed and approach ramp work is in progress.</p> <p>11) A2 side RE Wall and retaining wall completed, approach ramp work is in progress. Balance works of formation of service roads, ramps are in progress.</p>
				<p>Construction of Cable Stayed Bridge across DurgamCheruvu Lake at Madhapur in Hyderabad (Phase-II) under SRDP Expenditure incurred till June -2020: 17063.47</p>	31.12.2018	EOT granted up to 24.04.2020 i.e., for 16 months	30.07.2020		18400	<p>98% Work completed.</p> <p>1. Total Foundations -13 Nos.</p> <p>2. PCC completed -13 Nos.</p> <p>3. Foundations completed - 13 Nos.</p> <p>4. Piers completed - 13 Nos.</p> <p>5. Pier Caps completed - 13 Nos.</p> <p>6. Abutment Foundations completed - 2 No.</p> <p>7. Pylon P1 completed. Pylon P2 - completed.</p> <p>8. P3-P4, P4-P5 &amp; P5-P6 cast-in-situ completed.</p>

S. No	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
			Construction of 6 lane two way flyover crossing 7 Tombs Jn (Shalkpet), Film Nagar road Jn., O.U.Colony Jn, and Whisper Valley Jn Expenditure incurred till June -2020: 9140.41	30.12.2019	EOT granted up to 30.06.2020 i.e., for 6 months	31.12.2021	GHMC	33355	Work in progress 1) Total Foundations -73 nos 2) Excavation completed -66 nos 3) PCC completed - 66 nos 4) Foundation completed-65 nos 5) Pier first lift completed- 61 nos 6) Pier final lift completed- 50 nos 7) Pier caps casted -34 nos 8) Pier caps erected - 33 nos 9) PSC Girders casted - 256 nos 9) PSC Girders erected - 168 nos Road widening works are in progress for taking up further foundations. The balance 11 foundations are held up at Kapoor property (A1 to P8) is 9 , OU colony Junction (P33) is 1, Whisper valley junction to Sweet Magic (A2) is 1.
			Construction of Multi level flyovers/Grade separators at Botanical garden, Kothaguda and Kondapur junction: Expenditure incurred till June -2020: 7833.5	21.12.2019	EOT granted up to 31.06.2021 i.e., for 18 months	31.12.2021	GHMC	26309	Work in progress 1) Total Foundations -79 nos. 2) Excavation & PCC completed - 43 nos. 3) Foundation Raft completed - 42 nos. 4) Pier upto ground level completed- 36 nos. 5) Pier shaft completed- 36 nos. 6) Pier caps casted- 33 nos. 7) Pier caps erected - 24 nos 8) Girders casted - 35 nos

Source	S. No.	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
										9) Girders erected - 32 nos 10) Composite girders completed - 49 nos. 11) Deckslabs completed - 4 nos Road widening works in progress. Out of balance 36 foundations, 34nos are in progress & 2nos are held up at botanical garden signal (UP7,UP8). Botanical garden Up Ramp work in progress.
				Formation of 120' wide road from Shilpa Layout, Gachibowli via Gas Company to Gachibowli Junction including construction of elevated structure as per master plan Expenditure incurred till June -2020: 291.61	11.12.2021	-	11.12.2021	GHMC	22550	Work in progress 1) Foundations completed - 18nos 2) Foundations in progress - 4nos 3) Excavation in progress - 3nos 3) PCC completed -4 nos 4) Reinforcement for footing in progress -2no 5) Piers completed upto OGL - 16nos 6) Piers completed upto piercap bottom - 3no 7) Pier lift completed above OGL - 1no 8) Pier Reinforcement in progress - 2nos
				Construction of Multi level Flyovers / Grade Separators at Owaisi Hospital Junction Expenditure incurred till June -2020: 2784.21	01.04.2019	EOT granted up to 30.06.2021 i.e., for 21 months	30.06.2021		6300	Total No of Piers :38 Nos. Pier Foundations: 30 Completed. Pier Caps : 14 Completed. Girders: 13 spans (52 No.s erected) Completed. Foundation work in Progress: 5 Nos. Excavation for P27, P32, P34
				Construction of Multi level Flyovers / Grade Separators at Bahadurpura junction. in Hyderabad under Engineering Procurement and Construction Expenditure incurred till June -2020: 292.42	26.09.2019	EOT granted up to 30.06.2021 i.e., for 21 months	30.06.2021		6900	Total No of Piers :13 Nos. Open Foundation Excavation: 13 Completed. Open Foundation Raft PCC:13 Completed. Open Foundation Raft RCC:13 Completed. Pier Segment starter:13 completed Pier Segment and Pier cap Erection:04 completed

S. No	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
			Construction of Steel Bridge for development of access road in to Panjagutta Grave yard opp. Chutneys and development of exit road for grave yard from road no.1, Banjara Hills	23.07.2020	-	15.07.2020		1700	Work in progress
			Storm water disposal by Garvity for RUB at Uppuguda Level Crossing Expenditure incurred till June -2020:192.51	26.06.2019	EOT to be taken up to 31.07.2020	31.05.2020		597	Laying of Pipeline is completed and Construction of 10 Chambers is to be started.
			Formation of CC Roads at RUB Uppuguda Expenditure incurred till June-2020: 239.04	18.09.2019	EOT to be taken up to 31.08.2020	18.03.2020		518	Target length in mts/Workdone Cumulative/Balance. Towards Kandikal and Moghalpura Side. Total length : 530 mts. 1.Excavation : 530/510/20 2.SWD : 530/530/0 3.Lowering of WS line- 170 mtrs 4.Sewer : 385/385/0 5.GSB : 530/510/20 6.M10 :530/510/20 7.M40 : 530/510/20 8.Footpath : 530/0/530- kerbing work is in progress.
			site clearance in progress Construction of four lane RUB at Thukaram Gate in lieu of existing level crossing Gate at L.C.No.256/E at Km:618/0-100 in Lallaguda halt station yard between Malkajgiri&Secunderabad station on Secunderabad Mannad section Expenditure incurred till	29.01.2021	-	30.06.2021		7071	Railway portion work taken up by SC Rly. and in progress. For Approach work site clearance in progress. Dismantling of properties in progress to the extent of handed over properties. Balance property acquisition is under progress

Source	S. No.	Action points	Implementation on period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
			June -2020: 61							
			Restoration of Lalapet ROB across Secunderabad - Khazipet Railway lines at Tarnaka Expenditure incurred till June -2020: 354.79	30.03.2019	EOT obtained up to 30.04.2020	30.06.2020			585	pier leg treatment in progress
			Construction of RUB at Hitech city Railway station near existing bridge no.215 Expenditure incurred till June -2020: 2917.37	19.03.2021	-	31.12.2020			5909	Hitech city Arm: * RHS: Ch.410 to 519m raft for retaining wall completed and wall concreting is in progress. * LHS: Ch.410 to 519m raft for retaining wall completed and wall concreting is in progress. * Further preparation of sub grade is in progress.  Kukatpally Arm: * Integrated drain portion completed and existing nala diverted into it. * Reinforcement for raft for u type retaining wall is in progress from Ch.642 to 710  Railway work: 3 boxes completed and 4th box reinforcement is in progress out of 6 boxes. * Box pushing work are in progress.
			Construction of ROB including approaches at Km 170/40-42 between Hitech city and Borabanda stations for 4 lane carriage way (Khaltapur)	31.03.2021	-	31.03.2021			8306	GHMCPortion:- Excavation & PCC completed for 8 out of 10 foundations Footings Concrete for 8 out of 10 Footings Pier shaft concreting completed for 2 out of 10 piers

S. No	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
			Expenditure incurred till June -2020: 2019.43						Prestressing of 1 out of 36 PSC girders is completed. Concreting to be done Staging for 1 out of 10 Pier caps is in progress Excavation & Rock cutting for RE Panel is in progress on A1 side(Ayyappa society side) <u>Railway Portion:-</u> Concreting for 2 out of 2 footings is completed 1 out of 2 Pier shafts concreting done upto Ground level Further, form work for 2nd pier shaft concreting upto ground level is in progress
			Balnagar X Road Flyover (Work taken up by HMDA)	Under Implementation			Under GHMC Other departments	38700	Final orders for taking up the work are awaited from Govt. of Telangana.
		Amberpet 6 No. X Roads Flyover(Work taken up by NH)	27000						
		Rehabilitation & Upgradation Hyderabad ORR to Medak section (Work taken up by NH)	42652						
		6-laning from Aramgarh to Shamshabad section (Work taken up by NH)	28315						
		RUB at Anand Bagh, Malkajigiri (R&B) Expenditure incurred till June -2020: 1073						4105	
		Works Agency Finalized but held up due to various reasons like Eco sensitive zone and land clearance from Shilparamam							
		Construction of Multi Level / Grade Separators at Six Junctions including widening and strengthening of existing at grade peripheral and radial road around KBR Park, Hyderabad under EPC (Package-I)						43600	
		Work Status: Final orders for taking up the work are							

Source	S. No.	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
				awaited from Govt. of Telangana. Expenditure incurred till June -2020: 161.67				s		
				Construction of Grade Separator at Cyber Towers (Phase-I) under SRDP Work status: Tender approval is awaited from Govt. of Telangana.	-	-	-		22500	Tender approval is awaited from Govt. of Telangana
Agency Finalised										
				Extension of existing Grade Separator at Chandrayanagutta Junction Work to be started Expenditure incurred till June -2020: 353.1	07.07.2021	-	07.07.2021		3700	Agreement is concluded and the work to be started. Under GAD approval.
				Construction of Multi level flyovers and Underpass at Rethibowli and Nanal Nagar Junction. Work status: Joint meeting to be held with HMRL authority for integrating both the projects	-	-	-	Under GHMC Other departments	17500	G.O. issued for agency approval but LOA is not issued in view of recent development of HMRL phase-II corridor from BHEL to Lakdi-Ka-Pool which fall in alignment of present flyover. Joint meeting held with HMRL authorities for integrating both projects which is under scrutiny.
				Construction of 6 lane grade separator (Fly over) from Aramgarh to Zoo Park Work status: Agreement to be concluded after completion of land acquisition	-	-	-	s	63680	1.Govt vide GORt No:874 has accorded agency approval ,Agreement to be concluded 2.Lr addressed to the The Principal Secretary to Govt, MA&UD for Approval for Concluding Agreement vide Lr.No. 571/SE(P-SZ)/GHMC/2019-20; dt: 17.07.2019 3) The Government of Telangana has accorded permission to enter into the Agreement that after completing Land Acquisition/ Property Acquisition process and at least 90% clear stretch is made available vide G.o.Rt.No: 174 of MA&UD

Source	S. No	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks				
				Tender Stage										
				Nalgonda X Roads to Owaisi Junction. Constructions of 4-lane Elevated corridor crossing Chanchalguda, Saidabad, Dhobighat, Santhosh Nagar X road and SBI road junctions with Intermediate lane down ramp at Santhosh Nagar X roads for the traffic towards Champapet / Nagarjuna Sagar road Work status: G.O. issued by government for agency approval on dt:04.04.2020. Expenditure incurred till June -2020: 583.39	Under Implementation			Under GHMC Other departments	52337	As per the recommendation of the Committee – II price bid is opened on 16.07.2019. G.O. issued by government for agency approval on dt:04.04.2020. Utility shifting work to be started.				
				Constructions of 4-lane Elevated corridor from Indira park to VST main road junction crossing NTR Stadium junction, Ashok Nagar Cross road junction, RTC Cross road junction and Baghlingampally junction. Phase-1 & Construction of 2nd level 3-lane bidirectional independent flyover from Ram nagar road to Baghlingampally road via VST main road junction Work status: Agreement to					42600	LOA issued. Agreement to be concluded				

Source	S. No.	Action points	Implementation on period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
				be concluded.						
				Construction of Flyovers / Grade Separators at Uppal Junction Work status: Work is under tender evaluation. Expenditure incurred till June -2020: 1700				Under GHMC	31100	Under Tender Evaluation
				Construction of parallel ROB to existing ROB at Falaknuma on Secunderabad – Falaknuma Broad gauge line Work status: Work to be started		Under Implementation		Other departments	4710	As per the recommendation of the Committee - II price bid is opened on 16.07.2019 and letter addressed to the Government on 08.01.2020 for approval of Tender. Govt. accorded approval of tender vide G.O. Rt.No.120, Dt:27.02.2020 and LOA issued to agency on dt: 11.03.2020.
				Administrative Sanction RUBs/ROBs						
				ROB at Shastripuram road LC No. 7 from Mailardevpally to Falaknuma RTC Depot. Work status: Work is under technical sanction approval.				Under GHMC	7100	Administrative Sanction accorded vide GoRt No:78 of MA&UD dept ,dt:11.02.2020 and file sent for Technical sanction.
				Construction of RUB near Manikeshwari Nagar between Sitaphalmandi and Arts College Railway Stations on Secunderabad-Dhone Railway Lines Work status: Forwarded to SouthCentralRailway for further necessary action		Under Implementation			560	GAD forwarded to South Central Railway for approval and taking necessary action
				Khajaguda Tunnel Work Work status: Work under administrative sanction		Under Implementation			87500	Under Administrative sanction with Govt.

S. No	Action points	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
		AOC Roads-Road connectivity between Wellington road-entrenchment road Safilguda railway gate, RK Puram ROB Work status: Preparation of DPR for the project is completed				-	31000	Preparation of DPR for the project is completed. The state Government has addressed Ministry of Defence, GOI for transfer of 37.96 acres of defence land to State Government for taking up construction of alternative roads in lieu of proposed closure of AOC roads.
		NFCL to Mehdiapatnam including NFCL junction Work status: DPRs under Finalization				Under GHMC Other departments	120000	Preparation of DPR for the project is completed. The state Government has addressed Ministry of Defence, GOI for transfer of 37.96 acres of defence land to State Government for taking up construction of alternative roads in lieu of proposed closure of AOC roads.
		LB Nagar to Aramgarh Work status: DPRs under Preparation				Under GHMC Other departments	50000	DPRs under Finalization
		Hafeezpet ROB widening Work status: DPRs under Preparation				Under GHMC Other departments	10000	DPRs under Preparation
		Kothaguda to Cyber tower Junction Work status: DPRs under Preparation				Under GHMC Other departments	20000	DPRs under Preparation
		Works for which DPRs under Preparation Bahadurpura to Moosarambagh Puranapool reach Malakpet-Chaderghat-Abids Afzalgunj to Secretariat Nizam College to JBS JBS-RP Road- Necklace Road-				Under GHMC Other departments	20000 60000 50000 100000 120000 20000	DPRs under Preparation DPRs under Preparation DPRs under Preparation with CE Testing Co. Pvt. Ltd. DPRs under Preparation

S. No.	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
			Secretariat-Lakdikapool-Masabtank Command Control Centre Roads Sangeeth Jn to LB Nagar X Roads LB Nagar X Roads to PeddaAmberpet ORR Tarnaka -Moula Ali-ECIL-Dammaiguda ECIL- Neredmet-Tirumalagiri Other ROBs/RUBs		Under Implementation			50000 100000 80000 50000 30000 24400	DPRs under Preparation DPRs under Preparation DPR under preparation with CE Testing Co. Pvt. Ltd. DPRs under Preparation DPR under preparation with M/s Aarvee associates DPRs under Preparation
			NH/R&B Allwyn X Roads to Patancheruvu HMDA		Under Implementation			100000	DPRs under Preparation
			JBS - Thummukunta Paradise-Kompally		Under Implementation			250000 150000	DPRs under Preparation
			Work in Progress Widening of proposed 66'-0" wide road from Road.1 to Gauri Shanker Nagar (via Road No.11, Banjara Hills) Work status: Work in progress Expenditure incurred till June -2020: 69.11 Formation of Balance BT Road on Malaysian Town	21.05.2019	-	21.05.2019		190	Work is in progress and will be completed depending on the properties handed over by the T.P Wing GHMC
								580	The Standing Committee, GHMC accorded approval and recommended to the Corporation

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			<p>Ship Junction to Moosapet connecting to Anjaneya Nagar including construction of storm water drain from Ch 1600m to Ch 2150m (MUTT Land) in Moosapet Circle 23</p> <p>Work status: Tenders will be called only after the property is acquired and handed over.</p> <p>Construction of slab culvert across the Kukatpally Nala at Rajkamal Transport / Khaitan Factory Office, Fathenagar in Kukatpally circle.</p> <p>Work status: Contract closed</p> <p>Expenditure incurred till June -2020: 68.49</p> <p>Balance of work of Construction of slab culvert across the Kukatpally Nala at Rajkamal Transport / Khaitan Factory Office, Fathenagar in Kukatpally circle.</p>	Under Implementation		30.03.2021		480	<p>The contractor has neglected the work. Therefore, the contract is determined duly forfeiting the deposits as per clause 60(a) of PS to APDSS vide note orders of the Commissioner, GHMC Dt.31.08.2019 vide e-office (C.No.218035)</p>
		<p>Development of 100 feet wide road from Church gate to Diamond Restaurant in Hafeez Baba Nagar on Balapur Road</p> <p>Work status: Work to be started</p>							
			<p>TSSPDCL Expenditure incurred till June -2020: 13.39</p> <p>Work status: Work to be started</p>	Under Implementation					<p>Amount deposited and work to be started</p>

Source	S. No.	Action points	Implementation on period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
				HMWS&SB Work status: Under payment process					-	1. Under Cheque Preparation (ERP No.19097835 dt:17.03.2020)
				HMWS&SB Work status: Under payment process					-	2. Budget accorded for Rs. 20.00 Lakh vide E-office No. 231374, dt: 31.01.2020. Under Cheque Preparation (ERP no.19097864 dt:17.03.2020)
				Construction of Flexible pavement in the widened portion from Chandrayanagutta flyover to Pilli Dargah (Barkas - Srisailam Road) Balance work. Work status: Further work will not be taken up from GHMC,the same will be taken up by State Highways as the road is belongs to State Highways.	17.01.2017				314	
				Recarpeting of BT Roads in the various locations of Chandrayanagutta Assembly Constituency Work status: Further work will not be taken up from GHMC,the same will be taken up by State Highways as the road is belongs to State Highways. Expenditure incurred till June -2020: 35.32	20.2.2017	Under Implementation			305	Further work will not be taken up from GHMC, the same will be taken up by State Highways as the road is belongs to State Highways.
				Formation of CC Road and Footpath in the widening portion from junction on Balapur road in hafeezbabanagar"C" block to	24.11.2018	Under Implementation			595	Agreement Concluded. Dismantling of properties is completed to the extent of properties acquired. Work to be started.

S. No	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
			DRDO compound wall for proposed 60' wide road Work status: Work to be started (Depends on acquisition of properties)						
			TSSPDCL Work status: Work to be started					12.81	Amount deposited and work to be started
			Formation of CC Road in the widened portion from Zohra bee dargah to Habeeb Nagar via Kumaarwadi, between Ch 0.0m to Ch 1370.0m (left over portions) Work status: Work is under closure Expenditure incurred till June -2020: 36.1	16.06.2018		(Depends on acquisition of properties)	-	96	Laying of CC Road completed upto 80% of area and Laying of Footpath is in progress. One property (Temple compound wall) to be acquired. Agency has given a representation for cancellation of work mentioning there is no clear site to execute the balance work and it is under process. Closing note is in circulation through e-office.
			Formation of CC Road and Footpath in the widened portion from Habeeb Nagar to DRDL (Via) Rakshapuram proposed 60' wide road Work status: Work to be started	25.11.2018		30.03.2020 (Date is tentative and depends on acquisition of properties)	-	590	Agreement Concluded. Work to be started. Trees to be cut and electrical poles are to be shifted.
			Formation of CC Road and Footpath in the widening portion from Doodhbowli Police Station to HussainiAlam under proposed 60' wide road(Chainage 550 to 1096)	31.07.2020		(Depends on acquisition of properties)	-	501	Agreement concluded on 18.01.2019 and laying of CC Road is in progress wherever stretch available.

Source	S. No.	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
				Work status: Work is in progress Expenditure incurred till June -2020: 17.35						
				Shifting of a) Electrical poles b) Transformers	-	-	-	-	52	Amount to be deposited.
				Laying of CC Road in the widened portion from Morning Star café to Rein Bazar Chaman proposed 40'road Work status: Work to be started			(Depends on acquisition of properties)	-	46	To be started as five more properties are yet to be acquired by Town Planning wing
				Laying of CC road by constructing Retaining wall near water reservoir Shastripuram, Zawiya, in Rajendranagar Circle, GHMC	18.01.2019		30.06.2020	-	525	work is in progress
				Construction of Compound Wall of private Firms i.e., C-MET, Gandour Foods, HPCL, affected under Road widening for the proposed ROB at Cherlapally, Kapra, East Zone, GHMC Work status: work in progress Expenditure incurred till June -2020:19.2	12.12.2018	EOT granted up to 30.03.2019 i.e., 22 months	30.08.2020	-	124.3	Brick masonry completed for a length of 232mts, scrap room and workshop room constructed, plastering and grill fixing completed, shifting of substation is shifted, old substation is to be dismantled by TSSPDCL
				Formation of service roads including construction of storm water drain from Malaysian township junction to Hi-tech city ROB at KPHB IV Phase and Widening & Strengthening of existing	-	-	-	Under GHMC Other departments	990	Administrative sanction is awaited from the Government

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			service road from KPHB flyover (Rajiv Gandhi flyover) approach to Malaysian Township Junction Work status: Approval for Administrative sanction is awaited from Government							
			Widening of proposed 66'-0" wide road from Road.no.1 to Gauri Shanker Nagar (Via Road No.11, Banjara Hills) Expenditure incurred till June -2020:90.45	21.05.2019	EOT up to 31.03.2020	30.10.2020		190	Work is in progress and will be completed depending on the properties handed over by the T.P Wing	
			Construction of 120'-0" wide road from Ramanaidu studios Senor valley (Balance work) Film nagar road Jubilee Hills under EPC mode of tenders	29.01.2021	-	29.01.2021		1612	Joint inspection conducted with concerned HMWS&SB Engineers and noticed that there is a 1400mm dia MS water pumping main is passing through proposed work site. A trial pit will be dugup and find out the alignment of the existing pipeline. The contractor has been informed to dugup trial pit and the work will be takenup after noticing the alignment of the pipeline.	
			Tender Stage							
			Formation of CC Road and Footpath in the widening portion from Vazir Ali Mosque to Doodhbowli Police Station under proposed 60' wide road(Chainage 0 to 550) Work status: Under Tender process					513	Under Tender process	
			Formation of CC Road and Footpath in the widening portion from Himmatpura to					596	Under Tender process	



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	Regular cleaning of roads with mechanized sweepers	Short	<table border="1" data-bbox="875 792 1280 1102"> <tr> <td>BT Roads</td> <td>11 no.</td> </tr> <tr> <td>CC Roads</td> <td>30 no.</td> </tr> </table> <p>No. of works taken up during FY 2020-21 (till May'2020) under Comprehensive Road maintenance project:</p> <table border="1" data-bbox="875 792 1032 1102"> <tr> <td>BT Roads</td> <td>909.64 Lane kms</td> </tr> <tr> <td>CC Roads</td> <td>20.17 kms.</td> </tr> </table>	BT Roads	11 no.	CC Roads	30 no.	BT Roads	909.64 Lane kms	CC Roads	20.17 kms.	Continuous activity	-	-	-	<table border="1" data-bbox="1139 1787 1280 1989"> <tr> <td>S</td> <td></td> </tr> <tr> <td>CC Road</td> <td>RS.237.55 Cr</td> </tr> </table> <p>During year during FY 2020-21 (till May'2020)</p> <table border="1" data-bbox="883 1787 1015 1989"> <tr> <td>BT Roads</td> <td>Rs 4.30 Cr</td> </tr> <tr> <td>CC Roads</td> <td>Rs.7.79 Cr</td> </tr> </table> <p>During year during FY 2020-21 (till May'2020) under Comprehensive Road maintenance project</p> <table border="1" data-bbox="462 1787 652 1989"> <tr> <td>BT Road</td> <td>Rs.272.8</td> </tr> <tr> <td>CC Road</td> <td>Rs. 8.06</td> </tr> </table> <p>The operational cost for mechanized sweeping of (1850 kms) for 2019-20 FY and April 2020 to June 2020 (till 11th June 2020) is Rs. 32,55,09,588/-</p>	S		CC Road	RS.237.55 Cr	BT Roads	Rs 4.30 Cr	CC Roads	Rs.7.79 Cr	BT Road	Rs.272.8	CC Road	Rs. 8.06	Work Completed	
BT Roads	11 no.																													
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				Construction of 4 lane BT Road from SBI water Tank to Parvath Nagar including laying of Storm Water Pipe Drain Expenditure incurred till June -2020: 231.8	31.07.2018	-	-	Under GHMC Other departments	300	Work Completed to the extent of site availability. Final bill to be paid.
				Construction of Link Road from Miyapur to Yellamabanda Road from Nagarjuna Homes to Aditya Nagar (Phase-III). Expenditure incurred till June -2020:124.41	22.10.2018	-	-		720	Work Completed. Final bill paid.
				Balance work of road from Botanical Gardens to Old Bombay road via Masjeed Banda Village Expenditure incurred till June 2020-402.58	15.03.2019	-	-		795	Work Completed. Final bill to be paid.
				BT Roads Package:- a) "Widening of Road with 5.5 m on either side of Towers within the available ROW i.e., an average 18 m available as against 30m as per approved RDP from Kondapur main road to JV Hills via Raghavendra Colony (HT Line Road)" Expenditure incurred till June 2020-328.82	02.03.2019	-	-		595	Work is completed to the extent of site available. Final bill paid.
				Formation of 80 feet link road from Inorbit mall road to Madhapur main road via Westin Hotel Raheja Junction	01.03.2019	-	-		21	Work completed. Bill to be paid

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			Expenditure incurred till June 2020-187.51						
			Recarpeting of BT Road including profile correction with WMM from Nissan Showroom till Indian Oil Petrol Bunk at Bio Diversity Junction	06.11.2019	-	-		390	Work completed
			Balance work of Construction of slab culvert across the Kukatpally Nala at RajkamalTransport / Khaitan Factory Office, Fathenagar in Kukatpally circle. Expenditure incurred till June 2020-346.52	24.05.2020	-	-		199	Work completed, Final bill to be paid
			Widening of the existing Culvert on Kaithalapur road at KPHB Phase-XV" Expenditure incurred till June 2020-108.03	06.05.2020	-	06.05.2020	Under GHMC Other department	199	Work completed, Final bill to be paid
			TSSPDCL Expenditure incurred till June 2020-6.64	Completed	-	-	Under GHMC Other department	6.64	Completed
vii)	Prepare plan for construction of express ways/ by-passes to avoid congestion due to non -	Long	6-lane elevated corridor from Uppal to CPRl (Work taken up by NH)	27.04.2019	EOT granted up to 22.07.2020 i.e., for 15 months	22.07.2020	GHMC & HMDA	62676	Department Activities: Government to ease the traffic load has developed an Outer Ring Road from the existing outer ring road with 8 lanes of 158 KM with 19 access points. To improve the connectivity between inner ring road and outer ring road 33 radial roads development was taken up 5 radial roads with 83.35KM is already widened connecting the North & west part of IRR with

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		destined vehicles.								<p>ORR</p> <p>7 radial roads of 53.72km have been completed to connect west and south sectors of IRR with ORR.</p> <p>5 Radial roads of 54.43 KM connecting North and West sectors of ORR with IRR with the loan assistance of the Japanese International Co-operation agency have been taken up.</p> <p>Remaining 16 radial roads development is transferred to R&amp;B department for a length of 185km.</p>
	viii)	Steps for promoting battery operated electric vehicles	Long	RUB at Anand Bagh, Malkajigiri (R&B) Expenditure incurred till June -2020: 1073	Under Implementation	Under implementation	-	Transport	-	<p><b>Department Activities:</b></p> <p>The State Government have issued notifications for exemption from payment of tax in respect of motor vehicles operated with battery / compressed natural gas/soar energy for a period of five years from the date of registration of such vehicles.</p> <p>GoI is developing the E-Vehicles policy to promote the same. The draft policy is released for comments. The road map is also proposed.</p> <p>Under Faster adoption of electric mobility vehicle by the Central Government, Telangana is allotted with 100 E-vehicles in two phases. 40 vehicles are received under first phase and is ready for commissioning. Another 60 e-buses will be procured under phase-II later in this year. BSIV EGR vehicles are also equipped with Diesel Oxidation Catalyst.</p> <p>40 numbers under (GCC) mode are operated in GHZ. Another, 325 electric Non-AC buses under FAME-INDIA Scheme-II were sanctioned as against the plan for 500 buses i.e., 300 buses for</p>

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										greater Hyderabad area and 25 buses for Warangal City. But, due to unforeseen circumstances the tenders could not be finalized and TSRTC has stopped the process of procuring the Electric buses.
	ix)	Synchronizing traffic movements / introduce intelligent traffic systems for lane driving.	Short	Under implementation	Already installed and to continue the activity	-	-	Traffic police	Already established no additional requirement only implementation	<p>Department Activities:</p> <p>At present Hyderabad Traffic Integrated Management System signal system regulating traffic in Hyderabad City. Soon Intelligent Traffic Management System will replace HTRIMS Hyderabad City-wide Integrated &amp; Intelligent Traffic Management System (ITMS) is aimed at providing a universal view of traffic flows, modeling traffic flow optimization; best possible traffic routing; optimizing traffic junction signals and disseminating the traffic information, guidance, and awareness to the citizens and road users. The objective of ITMS is to model a highly complex, city-wide ITMS that can automate the process of traffic management by predicting the optimal traffic routes, traffic signal junctions, minimizing the traffic congestions and waiting times, integrating with emergency services such as ambulances, fire vehicles, etc., modeling external factors and city road network topology, VIP movement clearances, GUI based and GIS representation of complete system functions and features. The ITMS should be driven through a unified or distributed based Decision Support System (DSS).</p>
	x)	Installation of remote sensor based PUC system, regular calibration of	Long	All the PUC testing centres are computerized. Tenders have been finalised for identification of the service provider for online PUC integration of the	180 days			Transport	Nil	<p>Department activities: 2 PUC centres of Hyderabad already linked to remote server, linking of remaining 244 centres are under progress.</p> <p>Completed the Software development and</p>

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		the checking instruments and online integration of the vehicle details with PUC		certificates across the state. It is mandatory that the Pollution testing stations have to get their instrument calibrated at regular intervals						testing. Under Implementation. The upgradation of PUC machines by the owners of PUC Station under progress.
	xi)	Promotion of Alternate Fuels – Conversion of the Public Transport buses and educational institute buses and commercial taxis	Long	Under implementation	Under implementation and to continue			Transport		<p>Department Activities:                      CNG dispensing stations-62 for Vehicle by increasing the CNG stations in Hyderabad, another 20 no. CNG are in various stages of construction and will be commissioned to provide CNG for the public.                      LPG dispensing -46                      Oil Companies released 11364 LPG Connections in Hyderabad &amp; 4770 LPG Connections in Sangareddy as on May, 2020.</p> <p>During the year 2020-21 (April &amp; May) the Green Fuel consumption in Hyderabad &amp; Sangareddy is 35208 MTs (577 MTs/Day). The per day consumption got reduced in 2020-21 due to Covid-19 Lockdown.</p> <p>TSRTC has been using biodiesel, CNG and also operating 40 electric buses under Gross cost concept. (Details as mentioned above)                      Bio-Diesel: The corporation had utilised 72.31 lakh litres of Bio-diesel from January 2018 to till date across 35 depots of the corporation contributing on large scale to conservation of fossil fuel beside CO<sub>2</sub> emissions.                      CNG: The corporation is in agreement with M/s Bhagyanagar Gas Ltd for supply of CNG in</p>

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xii)	Disincentivising the growth of Vehicles	Short	Government issued G.O disincentivising the purchase of second vehicle by way of 2% additional tax	Under implementation and to continue			Transport	Nil	<p>Hyderabad and had introduced 132 CNG buses. It was planned to procure 350 CNG buses for Hyderabad city in the year 2011, but was limited due to inadequate CNG supply.</p> <p>Electric Buses: Corporation had introduced 40 Electric vehicles for the first time in the country under GCC model. The vehicle is low floor AC bus with a range of 300 kms per single charge and 1KWH/1KM. For a diesel bus of similar architecture and considering the average kmpl of 2.32 kms/ltr. 4839 tonnes of CO<sub>2</sub> per annum can be reduced (212 tonnes per annum per each EV bus).</p> <p>Optimizing fuel efficiency: The fuel performance improved as well as control air pollution is a continuous process in TSRTC.</p> <p>Department Activities: Bio-Diesel with 10% (BIO) is being used in 35 depots and it is planned to extend to another 47 depots. TSRTC is operating 130 nos. of CNG buses in Hyderabad.</p> <p>The number of vehicles registered on LPG are 4 and Battery operated vehicles registered are nil and Electric vehicles registered are nil from 01.04.2020 to 27.05.2020</p> <p>Government issued G.O disincentivising the purchase of second vehicle by way of 2% additional tax</p>

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xiii)	Restriction on plying of 15 years old vehicles	Short	Under implementation	Under implementation and to continue	-		Transport and Traffic	-	Department activities: Total no of vehicles: 127401, no of vehicles impounded/scrapped: 834. The corporation is adopting the policy of phase out of the vehicles which have completed 15 years of life from the Hyderabad city and new vehicles which are compliant to the latest emission norms are being inducted in their place. Although the vehicles have not covered 15years of operation. Corporation had withdrawn around 175 Tata low floor AC and Non AC vehicles for reduction of pollution. Apart from that corporation has replaced 1133 buses complied to Euro-0, Euro-1 and Euro-II emissions norms with hire buses complied to BS-IV emission norms across various parts of Telangana resulting in reduction of air pollution
xvi)	Strengthening of the public transport -Increasing awareness on usage of public transport available - MRTS, MMTS, City buses	Long	Under implementation	Under implementation and to continue			GHMC, HMRL&TSRTC		Department Activities: TSRTC: Public awareness programmes are conducted at various levels for usage of public transport viz.. City buses  The commercial operation from Miyapur to Ameerpet (13 km); and Ameerpet to Nagole (17 km) commenced from November 2017; the commercial operation from Ameerpet to LB Nagar (16 km) commenced in September 2018; the commercial operation from Ameerpet to Hitec city (10.5 km) commenced in March 2019; the commercial operation from Hitec City to Raidurg (1.5 Km) commenced in November 2019; and the commercial operation from JBS to MGBS (11 Km) commenced in February, 2020. At

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										<p>present 59 Metro Rail Stations spanning over 69 km of length are in operation. The system is attracting good patronage (around 4 lakh pax) and traffic congestion on these roads is decreased and there by pollution levels are reduced.</p> <p>E-Autos : To address the increasing traffic congestion and pollution levels in the city, strengthen public transportation system and to provide easy access to different modes of transport in Hyderabad city, Government of Telangana state through HMRL embarked upon the First and Last Mile Connectivity through E-Autos and for this purpose an operator is selected for the First and Last Mile Connectivity for a Licence Period of 5 years. The E-Autos shall be owned, managed and controlled by the operator wherein initially a minimum of 100 E-Autos of 45 km + speed, LM5 category as per MVA 126 will be deployed at 10 Metro Rail Stations.</p> <p>The objective of the services is to provide convenience to the passengers by way of first and last mile connectivity with eco-friendly feeder services at the Metro Stations; to ensure dedicated safe &amp; secure, punctual and reliable first &amp; last mile feeder services to the Metro passengers; and short loop services covering a few kilometers which act as Hop-on-Hop off services connecting Metro Stations with neighboring areas. Each E-Auto will be fitted with GPS with tracking and control center set up by</p>

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										<p>the operator in order to provide a safe ride to passengers and overall reliable operation of the fleet. The operator is selected in a innovative revenue model which also generates revenue to the Government. E-Buses, E-Minibuses, E-Vans and E-Cars: HMRL has submitted draft RFP to the Government for selection of operator of First and Last Mile Connectivity for running of 10 Electric Buses, 100 Electric Minibuses, 200 Electric Vans and 300 Electric Cars at the Hyderabad Metro Rail Stations. Permission is sought from the Government to go ahead with the bid process.</p> <p>It is proposed to induct Eco-friendly Electric Autos in a big number in Hyderabad Metro corridor areas to contain pollution out of diesel / petrol driven Auto Rikshas.</p> <p>Urban Rejuvenation and other initiatives In tune with the vision of Government of Telangana, to make Hyderabad a Global City (Viswanagaram), Urban Rejuvenation works were carried out by HMRL to improve it's streetscape, pedestrian facilities and safety, greenery, etc., at all the 59 Metro stations which have become operational. Sidewalks and intermediate footpaths with designer tiles and street furniture, service lanes, greenery, etc were developed at and near these Metro stations.</p> <p>In the true PPP tradition and the high standards set forth in the Metro Rail project, HMRL has also provided several high end</p>

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										<p>passenger facilities and conveniences by making use of digital technologies. QR-code ticketing system in partnership with Paytm to avoid long queues at Metro stations; App-based carpool services in partnership with RedBus and a few other startup firms to provide quality feeder services; digital down-loading of infotainment content by passengers during Metro Journey in collaboration with Sugar Box etc., launched by HMRL during the year have won the appreciation of Metro commuters.</p> <p>Metro Rail Phase-II initiatives for extending the public transport facility</p> <p>DPR for Metro Rail Phase-II has been submitted by HMRL to the Government, which is currently under examination. The Metro Phase-II project consists of 2 corridors plus a small bridging of Corridors I &amp; III:</p> <p>BHEL to Lakdikapul with extension of Corridor-I from Miyapur to Mithri Nagar (26 km); and Bridging of Corridors I &amp; III from Nagole to LB Nagar (5 km);</p> <p>Airport Express Metro Line from Raidurg to Rajiv Gandhi International Airport (31 km).</p> <p>As a part of cost effective transportation solutions and taking the PPP initiative further, an Elevated BRTS (Bus Rapid Transit System) is also being planned between KPHB Metro station of Corridor-I and the Financial District with future extension to</p>

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										Kokapet. This 19 km EBRTS line with inter-modal integration is expected to give a major relief to the IT&ITES establishments located in the western part of the city.
	i)	Prepare plan for creation of green buffers along the traffic corridors	Mid	Under Implementation	-	-	-	GHMC & HMDA	-	Department Activities: During last 2 years 3.86 Lakhs of plants were planted in Avenue plantations and Radial roads in GPs and Municipalities, NH-65, NH-44, Rajiv rahadhari etc.
	ii)	Maintain pot free roads for free-flow of traffic	Short	Continues activity		No deviation	It is a continuous activity	GHMC & HMDA	Rs. 6.31 Cr	Department Activities: Pot holes are being filled on priority basis. Approximate cost incurred for pot hole filling during FY 2019-20 – Rs. 6.31 Cr. * Pot holes filled for the year 2019-20 – 42372 nos * Pot holes filled from April-2020 to 02.07.2020 – 629 nos. Apart from the GHMC the pot hole maintenance works in the followin three estates is being taken care by the TSILC. Patancheru(works in progress), Kukatpally(60% works completed) and Kattedan (80% works completed). Total funds released: Patancheru-Rs.130 lakhs, Kukatpally-Rs.128 lakhs, and Kattedan-Rs.307.00Lakhs
	iii)	Introduce water fountains at major traffic intersection,	Mid	Under Implementation	-	No deviation	12/31/2020	GHMC & HMDA	-	Department Activities: " GHMC has installed total 52 fountains in various traffic intersections and identified 10 new locations for development of fountains " List of location of the major intersections
B).Re-										suspension of road dust and other fugitive emissions control:

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										wherever feasible	Mid term																									
	Greening of open areas, gardens, community places, schools and housing societies.						GHMC& HMDA		where fountains are installed attached																											
<p>Department Activities:</p> <p><u>Telanganku Haritha Haaram Programme in GHMC:</u></p> <ul style="list-style-type: none"> <li>➤ Planted 9.32 Lakhs saplings and shrubs in Institutions Open Spaces, Lakes, Green Ways, Green Curtains and protecting them and distributed 62.72 lakhs homestead plants during the year 2019-20 till Jan'20.</li> <li>➤ Action plan is prepared for distribution and plantation of (1) Crores saplings for the year 2020-21 under Telangana kuharitha Haram (TKHH) Programme and the quantity of plant at different spaces is as below:</li> </ul> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>S. No.</th> <th>Component</th> <th>Total plants</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Avenue Plantation</td> <td>1,09,200</td> </tr> <tr> <td>2</td> <td>GHMC Open Spaces</td> <td>1,44,300</td> </tr> <tr> <td>3</td> <td>Lakes</td> <td>46,000</td> </tr> <tr> <td>4</td> <td>Govt. / Institutions</td> <td>99,000</td> </tr> <tr> <td>5</td> <td>Planting in existing parks</td> <td>1,10,900</td> </tr> <tr> <td>6</td> <td>Newparks development</td> <td>90,600</td> </tr> <tr> <td>7</td> <td>Existing parks, median, flyovers, green curtains</td> <td>3,00,000</td> </tr> <tr> <td>8</td> <td>Shrub/ hedge plantation in near parks/ median/</td> <td>6,00,000</td> </tr> </tbody> </table>										S. No.	Component	Total plants	1	Avenue Plantation	1,09,200	2	GHMC Open Spaces	1,44,300	3	Lakes	46,000	4	Govt. / Institutions	99,000	5	Planting in existing parks	1,10,900	6	Newparks development	90,600	7	Existing parks, median, flyovers, green curtains	3,00,000	8	Shrub/ hedge plantation in near parks/ median/	6,00,000
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										<ul style="list-style-type: none"> <li>▪ Haritha Haram Parks :</li> <li>➤ It is proposed to develop (47) Major parks as Haritha Haram parks as part of the TKHH Programme</li> <li>➤ The planting locations are Geo-Tagged in the online website provided by the Forest Department, Govt. of Telangana.</li> <li>▪ <u>Construction of new parks:</u></li> <li>➤ 63 Nos. of open spaces which were enclosed with compound wall for development into Colony Parks out of which [2] major parks viz., Kishan Park and Mir Alam Tank Park were developed in the year 2018-19.</li> <li>➤ 109 Nos. open spaces were proposed for development of parks in 2019-20.</li> <li>➤ Planning to develop the greenery in open sites and also to develop more number of green curtains and green ways</li> <li>➤ developing seasonal flower beds and perennial flower plants in all important locations such as rotaries and central medians.</li> <li>▪ Development Of Forest Blocks: Proposed to develop (3) Forest blocks is under tender process</li> <li>➤ Borampet, Ramaram&amp;Suraram (Cluster) in Medchal forest division in area of 455.54 Ares with accost of Rs.12.18 Cr</li> <li>➤ Nadergul I &amp;II in Medchal forest division in area of 42.90 Ares with accost of Rs.2.02 Cr</li> <li>➤ Borampet, Ramaram&amp;Suraram (Cluster) in Medchal forest division in area of 97.12 Ares with accost of Rs.3.55 Cr</li> </ul>

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	v)	Blacktopping of metallised roads, including pavement of road shoulders.	Long	Continues	9/30/2020	No deviation	-	GHMC & HMDA	-	Department Activities: Under Implementation: During 2020-21, 122 no. of BT road works (85.48kms) with an amount of 40.89 Cr. have been sanctioned. 30 works with an amount of Rs. 12.78 Cr are completed (31.13kms) and the remaining works are under various stages. Further Government sanctioned an amount of Rs. 1839.00 Cr. under Comprehensive Road Maintenance Programme (CRMP) for maintenance of 709.49 km main roads (3 lane and above width) covering total -GHMC area with a total of 401 stretches under 7 packages for 5 years.
	vi)	Regular cleaning of the roads with mechanised sweepers and removing the silt from the roads	Short	Continues activity	2-MRS- 31-12-2020	No Deviation	-	GHMC & HMDA	Rs.1.0 Crore	Department Activities: 13 sweeping machines have been deployed by CRMP agency and 68773 Kms have been travelled by mechanical sweepers under Comprehensive Road Maintenance Programme (CRMP) from 01.04.2020 to till date. The procurement of two Mechanical Road Sweepers to be deployed in Jeedimetla and Patancheruvu is under progress. Target is 2 Mechanical Road sweepers in Industrial estate.
(C): Control of emissions from biomass /crop residue	i)	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves etc.,	Short	Under Implementation	-	No Deviation	-	GHMC	-	Department Activities: Statement Showing The Circle Wise Fine Amount Imposed On Burning Garbage is enclosed. IEC Activities on Waste Burning: conducted Rallies and meeting with focused group under the awareness activity. TSPCB has issued paper notification on open burning to increase the awareness to the public Also, posters and flyers were handed over to GHMC for increasing the awareness Also Penalties were levied on Tandur municipality and

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										Bachupally Panchayath
	ii)	Regular check and control of burning of municipal solid wastes.	Short	Continues	Regular activity	-	-	GHMC	-	Department Activities: Regular checks and awareness have been conducting on burning of waste. No incidence of Waste Burning.
	iii)	Proper collection of horticulture waste (biomass) and its disposal following composting – cum-gardening approach.	Mild	Under Implementation	Regular activity	No deviation	-	GHMC & Agriculture	-	Department Activities: Collection of Horticulture in 406 parks and converting in to Compost through Pit composting and utilizing for gardening and transporting to the Centralized Treatment and Disposal Facility, 100% collection of Horticulture waste is target. All bio waste producing units like nurseries & parks are provided with compost units. Hence not burning the horticulture waste.
	iv)	Ensure ban on burning of agriculture waste and crop residues and its implementation.	Long	Under Implementation	Regular activity	No deviation	-	Agriculture department	-	Department Activities: Issuing of GO along with the monitoring and implementation mechanism is under progress Agriculture department has requested for issue of G.O. which was sent to department of forest and Pollution control board for remarks.
08	i)	Identification of brick kilns	Mid	Under Implementation				TSPCB and Revenue		TSPCB: The inventory of the Brick kilns is completed.

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		and their regular monitoring, including use of designated fuel, and closure of unauthorised unit								
	ii)	Conversion of natural draft brick kilns to induced draft	Long	Under Implementation				TSPCB		Department Activities: The conversion of the Brick kilns into induced draft is being pursued, however as almost all the brick kilns are in unorganised sector without any permanent base, pursuing with them is becoming difficulty and the kilns are operated in small scale.
	iii)	Action against non-complying industrial units	Short	Under Implementation				TSPCB		Department Activities: Reviewed under Task force due to air pollution Actions initiated in GHMC on air polluting industries: 1. Closure orders/ stop production orders were issued to 8 industries 2. 3 industries were given Directions
	iv)	Shifting of polluting industries	Long	Under Implementation	Two years			TSIIC, Industry dept & TSPCB		Department Activities: TSPCB is issuing consent for operation to the industries with a clause that as and when Government issues directions for shifting the industry has to shift Industries department issued memo dated 28-02-2020 appointed VC&MD, TSIIC as nodal officer for shifting of the industries  Department Activities: Infrastructure facilities have been already developed in all the three industrial parks i.e. Indrakaran, Buchinelly and Rakamcherla.

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v)	Ban on polluting industries	Short	Already implementation continuing under and	Already under implementation and continuing	-	-	TSPCB	NIL	Department activities: Being Complied
i)	Enforcement of Construction & Demolition Rules	Short	Under Implementation	Regular activity	No deviation	-	GHMC & TSPCB	-	Department activities: Regular inspections are being carried out to enforce the C&D waste management. 31 instances of violations observed and levied a total penalty of Rs. 2,51,000 from Apr'20 to Jun'20
ii)	Control measures for fugitive emissions from material handling, conveying and screening operations through water sprinkling, curtains, barriers and dust suppression units.	Short	Under Implementation	Regular activity	No deviation	-	GHMC	-	Department activities: As per the conditions laid in Environmental Clearance issued by SEIAA (under category Transport condition No. VII), the same are being followed and insisted while grant of Building Permission for the built up area above 20,000 Sq.mts. Managed by the skilled labour and specialized equipments for housing project.
iii)	Ensure carriage of	Short	Under Implementation	Regular activity	No deviation	-	GHMC	-	GHMC adopted Wet processing technology for C&D waste recycling, the plant machineries are being operating within vast shed enclosures to restrict fugitive emission from recycling activity. The Concessionaire has installed sprinklers at the unloading bay of Jeedimethla recycling facility to restrict the dispersion of dust. The Concessionaire for C&D waste management are carrying the waste in covered vehicles of 25

(E). Control of air pollution from construction and demolition activities:

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		construction material in closed / covered vessels.								tons tippers(10 tyre vehicles) -30 Nos and JCBs 9 Nos. covered with tarpaulin and cleaning the truck after unloading
	i)	Air quality index to be calculated and disseminated to the people through website and other media (maximum weekly basis for manually operated monitoring stations and real time basis for continuous monitoring stations)	Short	Under Implementation	Regular activity	No deviation	-	TSPCB	-	TSPCB: Being implemented Complied Telangana state mobile App "TSAIR" in similar lines to that of Sameer App of CPCB is for update public about status of air quality.
(F): Other steps to control Air Pollution:	ii)	Establish an air quality management division at SPCB Head quarters to oversee air quality management activities in	Short	Under Implementation	-	No deviation	-	TSPCB	-	Complied

Source	5. No	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
		the state and interact with CPCB								
	iii)	Set-up and publicize helpline in Hyderabad City for complaints against reported non-compliance.	Short	Under Implementation	Completed	No deviation	Completed	TSPCB & GHMC	-	compliant can be filed through TSPCB website and TSAIR app. Telangana state mobile App "TSAIR" in similar lines to that of Sameer App of CPCB is for update public about status of air quality.
	iv)	Engage with concerned authorities for continual basis for maximising coverage of LPG / PNG for domestic and commercial cooking with target of 100% coverage	Long	Under Implementation	180 days from approval of action plan	- Continuous Process	- Continuous Process	Bhagyanagar Gas Ltd. (BGL) State Level Coordinator-Oil Industry	Nil	Department activities: LPG Penetration in the State of Telangana is 116%. 109 Lakh LPG connections which includes Deepam & PMUY connections to almost all BPL families. Oil Companies released 11364 LPG Connections in Hyderabad & 4770 LPG Connections in Sangareddy as on May, 2020. During the year 2020-21 (April & May) the Green Fuel consumption in Hyderabad & Sangareddy is 35208 MTs (577 MTs/Day). The per day consumption got reduced in 2020-21 due to Covid-19 Lockdown.
	v)	Monitoring of DG sets and action against violations	Short	Under Implementation	-	-	-	TSPCB	-	TSPCB: The industrial DG sets are seldom operated due to continuous availability of power and mostly are as a standby.
	vi)	Strengthening of Ambient Air Quality Management Additional	Short	Under Implementation	-	-	31/12/20	TSPCB	Rs.7 crores (NCAP)	The technical evaluation of the bids for the procurement of the CAAQMS is completed and financial bid has opened in the month of September'2020. Identification of the location for installation is under process expected date of

Source	S. No.	Action points	Implementation period (short/mid/long) term	Implementation Status	Action Completion Date as per city plan	Deviation from targeted timelines, if any	Expected Date of completion	Responsible Departments / agency	Total cost in Rupees	Remarks
		stations proposed to CPCB								completion of the work is 31/12/20.
	vii)	Source Apportionment Study	Long	Under Implementation	-	-	-	TSPCB	-	Department activity: Proposal for carrying out the SAS and EI received from the NEERI & EPTRI is deferred due to high cost and analysis of less number of samples. Request for proposals were issued to five institutes of National Repute – IIT – (Mumbai, Kanpur, Delhi), NEERI-Nagpur and TERI. Technical evaluation completed, the committee suggested to commence the source apportionment on resumption of total services to get true representation.
	viii)	Emission Inventory	Long		-	-	-	TSPCB	-	
	ix)	Hotels, restaurants and dhabas to use cleaner fuels	Long	Under Implementation	180 days from approval of action plan 180 days from approval of action plan	- Continuous Process -	Continuous Process -	GHMC BGL State Level Coordinator-Oil Industry	Nil	Department activity: Regular surprise inspection conducted by AMoHs and food inspectors to check compliance of Hotels and Restaurants with food hygiene and other applicable standards. Implementation of Promotional Scheme to convert the customers for using PNG at their premises. Commercial establishments use LPG Regular follow up is done with the customers. Distributors identify and release LPG connections on regular basis.



**FORMAT FOR SUBMISSION OF INFORMATION ON PROPOSED ACTION PLANS FOR  
"RESTORATION OF POLLUTED WATER BODIES (LAKES AND PONDS)" IN COMPLIANCE TO  
HON'BLE NGT ORDERS DATED 10.5.2019 & 25.02.2020 IN O.A. NO. 325/2015**

S. No	Content																					
1	Name of the State/UT	: <b>Telangana State</b>																				
	Contact Details (Department-wise)	: <table border="1"> <thead> <tr> <th>Name of the State/UT Department</th> <th>Name of the Nodal Officer</th> <th>Contact Tel. No</th> <th>Mobile No.</th> <th>E.mail</th> </tr> </thead> <tbody> <tr> <td>HMWS&amp;SB</td> <td>Mr. D. Sridhar Babu Dir (P-2)</td> <td>040-23442881</td> <td>9908639888</td> <td>sridhardammuhmwssb@gmail.com</td> </tr> <tr> <td>I&amp;CAD</td> <td>Sri M.A. Hameed Khan, CE, Minor Irrigation</td> <td></td> <td>9701362416</td> <td>cemikbts@gmail.com</td> </tr> <tr> <td>HMDA (L&amp;P)</td> <td>Sri Krishna Rao, EE</td> <td></td> <td>9849909794</td> <td>ee-lp@hmda.gov.in</td> </tr> </tbody> </table>	Name of the State/UT Department	Name of the Nodal Officer	Contact Tel. No	Mobile No.	E.mail	HMWS&SB	Mr. D. Sridhar Babu Dir (P-2)	040-23442881	9908639888	sridhardammuhmwssb@gmail.com	I&CAD	Sri M.A. Hameed Khan, CE, Minor Irrigation		9701362416	cemikbts@gmail.com	HMDA (L&P)	Sri Krishna Rao, EE		9849909794	ee-lp@hmda.gov.in
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3	Whether water bodies are geo-tagged/ provided with Unique Identification Number (UIN)	: Yes, the Geotagging of 44,672 water bodies has been completed.																				
4	Major causes of pollution in identified water bodies (Improper disposal of Sewage / Industrial effluent / Waste like Municipal Solid Waste / Hazardous waste / Plastic waste / Construction & Demolition Waste)	: Improper disposal of Sewage (✓) Waste like Municipal Solid Waste (✓) Plastic waste (✓) Construction & Demolition Waste (✓)																				
5	Other Problems Associated with the Identified Water Bodies (Siltng/Weeding/Encroachments/No Provision of inflow or outflow control measures/ Poor Embankment/Poor Watershed Management in Catchment/No Adequate Buffer Zone / any other)	: Silting (✓) Poor Embankment (✓)																				
6	Water Quality Compliance Status of Identified lakes, and ponds in the State/UT	: <table border="1"> <thead> <tr> <th rowspan="2">Type of Water body</th> <th rowspan="2">No. of identified water bodies</th> <th rowspan="2">No. of Water Quality Monitoring Stations</th> <th colspan="3">No. of Water Bodies complying to</th> </tr> <tr> <th>Primary Water Quality Criteria for Bathing</th> <th>Drinking Water Quality Criteria after Conventional Treatment</th> <th>Water Quality Criteria for Agriculture/ Fishing/Any other criteria</th> </tr> </thead> <tbody> <tr> <td>Lakes / Ponds</td> <td>235</td> <td>235</td> <td>13 (Class B)</td> <td>Nil (Class C)</td> <td>43 (Class D) 128 (Class E) 51 (Dry) (Annexure-A)</td> </tr> </tbody> </table>	Type of Water body	No. of identified water bodies	No. of Water Quality Monitoring Stations	No. of Water Bodies complying to			Primary Water Quality Criteria for Bathing	Drinking Water Quality Criteria after Conventional Treatment	Water Quality Criteria for Agriculture/ Fishing/Any other criteria	Lakes / Ponds	235	235	13 (Class B)	Nil (Class C)	43 (Class D) 128 (Class E) 51 (Dry) (Annexure-A)					
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7	Proposed Water Body-wise Action Plans for restoration of prioritised water bodies with timelines and implementing agencies	<p><b>(Pl. attach water body-wise details as per Annexure-I)</b></p> <table border="1"> <thead> <tr> <th>Department</th> <th>Total No. of lakes</th> <th>Name of the programme</th> <th>Sanctioned programmes</th> <th>No. of programmes completed</th> <th>Ongoing / under process</th> <th>Yet to be completed</th> </tr> </thead> <tbody> <tr> <td rowspan="4">Minor Irrigation Dept.</td> <td rowspan="4">46531* (included HMDA lakes-2947, GHMC-19)</td> <td>1. Mission Kakatiya (MK)</td> <td>27625</td> <td>21436</td> <td>6189</td> <td rowspan="3">16240</td> </tr> <tr> <td>2. Repair, Renovation Restoration Programme (RRR)</td> <td>1484</td> <td>1117</td> <td>367</td> </tr> <tr> <td>3. Telangana State Community Based Tank Management Programme (TSCBTMP)</td> <td>1182</td> <td>1182</td> <td>Nil</td> </tr> <tr> <td>Total:</td> <td>30291 (A)</td> <td>23735 (A)</td> <td>6556 (A)</td> <td>16240 (A)</td> </tr> <tr> <td>GHMC</td> <td>166</td> <td>Corporate social responsibility</td> <td>6 (B)</td> <td>0 (B)</td> <td>6 (B)</td> <td>6 (B)</td> </tr> <tr> <td><b>Grand total:</b></td> <td><b>46697</b></td> <td></td> <td><b>30297 (A+B)</b></td> <td><b>23735 (A+B)</b></td> <td><b>6562 (A+B)</b></td> <td><b>16246 (A+B)</b></td> </tr> </tbody> </table>	Department	Total No. of lakes	Name of the programme	Sanctioned programmes	No. of programmes completed	Ongoing / under process	Yet to be completed	Minor Irrigation Dept.	46531* (included HMDA lakes-2947, GHMC-19)	1. Mission Kakatiya (MK)	27625	21436	6189	16240	2. Repair, Renovation Restoration Programme (RRR)	1484	1117	367	3. Telangana State Community Based Tank Management Programme (TSCBTMP)	1182	1182	Nil	Total:	30291 (A)	23735 (A)	6556 (A)	16240 (A)	GHMC	166	Corporate social responsibility	6 (B)	0 (B)	6 (B)	6 (B)	<b>Grand total:</b>	<b>46697</b>		<b>30297 (A+B)</b>	<b>23735 (A+B)</b>	<b>6562 (A+B)</b>	<b>16246 (A+B)</b>
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8	Any other relevant information	Water bodies taken up under Mission Kakatiya for restoration i.e., de-siltation, bund strengthening, feeder channels, sluice repairs, weir repair, irrigation channels.																																									

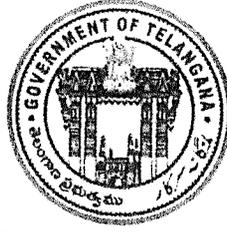
## (Pl. Provide Following Details Water Body-Wise)

1	Location details of the Water Body (Address with GPS location)	:							
2	Details of Area and Dimensions of the Water Body	:	<ul style="list-style-type: none"> <li>As per the data provided by stake holder departments, there are 46,697 lakes in the State of Telangana, out of which 30,297 lakes are sanctioned for taking up restoration programmes under various schemes.</li> <li>44672 lakes are geo-tagged, 1240 lakes geo-tagged and are at approval stage, 619 lakes yet to be geo-tagged.</li> <li>The lake wise information pertaining to Sl.No.1 to 11 is submitted to CPCB.</li> </ul>						
3	Water Depth (in m) (During monsoon and non-monsoon period)	:							
4	Ownership of the water body	:							
5	Allocated Unique Identification Number (UIN)	:							
6	Details on Habitat (Surrounding Areas/towns with population and no. of industries in the surrounding area /industrial estates in the catchment of pond or lake)	:							
7	Details on inflow/outflow, evaporation, flooding frequency, magnitude of flow into the water body	:							
8	Major Plant and Animal communities present in the water body	:							
9	Designated Use of Pond or Lake (Drinking/Irrigation/Aqua Culture/Tourism/ Protected Bio-diversity)	:							
10	Major Drains outfall into Water Body	:							
11	Physical condition of the water Body	:							
12	Water Quality of Water Body (w.r.t pH, Temperature, Turbidity; BOD, COD, DO, Salinity; Dissolved Gases; Dissolved or Suspended Nutrients; Dissolved Organic Carbon; Conductivity, Heavy Metals and Faecal Coliform)	:							Water Quality Data of 235 lakes /ponds monitored by TSPCB is attached along with water quality classification. (Class A-Nil, Class B-13, Class C-Nil, Class D-43, Class E-128, Dry -51)
13	Proposed Action Plans with action-wise implementing agency, estimated cost and timelines for completion								
14	Status of Sewage Management in the Catchment area	:	Total sewage inflow into the water body (in MLD)	Existing Sewage Treatment Capacity (in MLD)	Gap in sewage treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed Sewage Treatment Capacity (in MLD)	Implementing Agency, Estimated Cost and Time lines for completion	
			1800(*)	735	1065	62 Nos.	1065	HMWSSB/ Rs.5000cr (appx)	
			(*) : Pertains to Greater Hyderabad Municipal Corporation & within the Outer Ring Road						
15	Status of Industrial Effluent Management in the Catchment area	:	Total Industrial Effluent Inflow into the water body (in MLD)	Existing Industrial Effluent Treatment Capacity (both captive and CETPs) (in MLD)	Gap in Industrial Effluent Treatment (in MLD)	Proposed No. of Treatment Facilities	Proposed Treatment Capacity (in MLD)	Implementing Agency, Estimated Cost and Time lines for completion	
			Total waste water generated from the industries – 603 MLD	Captive – 593 MLD, CETP-6.3 MLD	Nil	1	0.48 MLD	TSIIC Timeline- Oct., 2020	
16	Waste Management in the Catchment area of water body	:	Type of waste	Quantity of Waste Generation in the catchment area (TPD)	No. of Treatment and disposal Facilities and Capacity in the catchment area (in TPD)	Gap in Treatment and Disposal of Waste in the catchment area (in TPD)	Proposed No. of Facilities and their (in TPD)	Implementing Agency, Estimated Cost and Time lines for completion	
			MSW	6,125	1 Integrated SWM facility with 6500 TPD capacity	Nil	—	--	
			HW	-	-	-	-	-	-
			BMW	-	-	-	-	-	-
			C & D	1000 TPD	1 No. 750			1 No	GHMC

			Approx in GHMC area	TPD		proposed with capacity 750 TPD	One year
			Plastic	500 TPD which is part of MSW	1 Integrated SWM facility with 6500 TPD capacity	--	--
17	Additional Measures (Pl. indicate action-wise implementing agency, estimated cost and the timelines for completion)	I & D of Sewage/Industrial effluent from drains to the nearby treatment or upcoming facilities; Restoration of natural drains: Silt control measures in natural drains contributing to inflow; Inflow and outflow flood control provisions (with sluice gates as well as constructed wetlands on u/s ): Strengthening of Earthen embankment surrounding the pond or lake with stone revetment or pitching); In-situ measures (like desilting, de-weeding, surface aeration, floating adoption of biological treatment options); Buffer Zone and Development of Bio-diversity Park; Recreational Provision, Training and Awareness Programme; Public Participation for Cleaning of surroundings, any other actions					



TELANGANA STATE MINERAL DEVELOPMENT CORPORATION LIMITED (A State Government Undertaking) An ISO 9001: 2015 Corporation



Department of Industries & Commerce Government of Telangana # 6-2-915, HMWSSB Premises, Rear block, 3rd Floor, Khairatabad, Hyderabad - 500 004, T.S. Off: 040-23323150, Fax: 040-23373155. Email: tsmcdcltd@gmail.com; mdcltd@telangana.gov.in www.tsmdc.telangana.gov.in The CIN of the Company is U14220TG2014SGC095923 Date: 22.10.2020

To The Member Secretary, Telangana State Pollution Control Board Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad-500 018

Dear Sir,

Sub: EFS&T Dept- Hon'ble NGT, New Delhi - Original Application No.606 of 2018- Compliance of SWM, C&D, PWM, BMWM Rules, 2016- Reg.

- Ref: 1.Letter from DMG, vide letter No: 365/P/2014, dt.04.04.2019 2. TSMDC/GM (Sand)/140/2019/56, dt.15.04.2019 3. TSMDC/GM (Sand)/140/2019/620, dt.23.07.2019 4. TSMDC/GM (Sand)/140/2019/1056, dt.29.10.2019 5. TSMDC/GM (Sand)/140/2019/1497, dt.28.01.2020 6. TSMDC/GM (Sand)/140/2019/1764, dt.11.03.2020 7. TSMDC/GM (Sand)/140/2019/265, dt.28.05.2020 8. Lr from DMG, Telangana vide letter No: 365/P/2014-2, dt.12.10.2020 9. Mail received from TSPCB on 20.10.2020

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I invite perusal to the subject and reference cited, and inform that TSMDC is only entity to excavate, store and sell the sand in the state of Telangana and I am herewith furnishing report on quarterly status from July-2020 to September-2020.

Action taken from July-2020 to September-2020

Table with 3 columns: Sl No, Question, Answer. Row 1: Status of preparation of District Survey Reports (DSR) - a) Prepared Scientific Study report on impact of de-siltation (3 Areas) b) Prepared District Survey Report for (9 Districts). Row 2: Report on Thematic areas "Illegal Sand Mining" as per the NGT order dt.12.09.2019 - Statement enclosed as Annexure

Thanking you,

Yours faithfully Sd/-

(Dr. G. MALSUR)

Vice Chairman & Managing Director

G. Deepthi

General Manager (S&M) TSMDC LTD

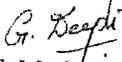
//t.c.f.b.o//

Copy to: Director of Mines & Geology, Telangana, Hyderabad

**Annexure**

Current status	Desirable level of compliance in terms of statues	Gap between current status and desired levels	Proposal of attending the gap with timelines	Name and designation of designated officer for ensuring compliance to provisions under statute
<p><b>I) De-siltation</b></p> <p>De-siltation of reservoirs. 1. Medigadda Barrage 2. Annaram Barrage</p>	<p>Prepared</p> <p>a) Scientific Study report on impact of de-siltation conducted in 3 areas where de-siltation is taken up.</p> <p>i. Medigdda Barrage ii. Annaram Barrage iii. Mid- Maneru Project</p> <p>b) District Survey Report for 9 Districts where sand is available for extraction.</p> <p>i. Jayashankar Bhupalpally ii. Mulugu iii. Bhadradi Kothugudem iv. Karimnagar v. Peddapalli vi. Suryapet vii. Rajanna Sircilla viii. Gadwal ix. Mancherial</p>	<p>No gap</p>	<p>-----</p>	<p>General Manager (S&amp;M)</p>
<p><b>II) Extraction from sand bearing areas.</b></p> <p>a) Total Sand bearing area received ECs</p> <p>b) EC/CPE/CFO is yet to be receive</p>	<p>EC,CPE &amp; CFO required to operate sand bearing areas</p> <p>11</p> <p>45</p> <p>(3 sand reaches are not feasible) (1 sand reach is yet to receive Joint Inspection Report)</p>	<p>The sand bearing areas with EC/CPE/CFO only will be operated</p>	<p>45 reaches required EC, and will be obtained by Feb-2021</p>	

<b>III) de-casting patalands No. 05</b>	De-casting of patalands abutting to river does not require EC as per sustainable Sand Mining Guidelines.	No gap	-----	
<b>IV) Compliance to other issues</b> <b>a) Issuing waybills with security stationary &amp; barcode.</b>	Complied	No gap		
<b>b) issuing way bills through online portal (SSMMS)</b>	Complied	No gap		
<b>c) Daily quantities keeping in the online to enable the customers to book sand.</b>	Complied	No gap		
<b>d) Daily reports about sand extraction and dispatches</b>	Complied	No gap		
<b>e) In case of vehicle breakdown the validity of waybill shall be extended in the online</b>	Complied	No gap		
<b>f) The validity of transport permit can be checked using website and android application.</b>	Complied Sand App	No gap		
<b>g) Geo-tagging of vehicles transporting sand</b>	1) Geo tagging of vehicles carrying bulk sand for sand irrigation & Double Bed room houses completed  2) Lorries carrying sand booked by individual customer are not having GPS system	Gap	3 months	
<b>V) All sand extracting areas fixed boundaries with geo-co-ordinates</b>	Complied	No gap		
<b>a) In some of the reaches way bridges have to be setup.</b>	Installed 12 weighbridges		As and when reaches become operational weighbridge will be established	
<b>b) CC cameras have to setup in some sand reaches.</b>	Installed CC cameras in 20 sand reaches other (3) are in progress.		As and when new reaches start CC cameras will be installed accordingly	

  
 General Manager (S&M)



GOVERNMENT OF TELANGANA  
PUBLIC HEALTH & MUNICIPAL ENGINEERING DEPARTMENT

Email: eicphts@gmail.com

Phone:23391208 ENC

Fax: 040-23393371 (ENCPH)

23316841 GEN

Lr No. 101/T2/AE4/GEN/PCB/2019 /1613

Dated: 29-08-2019.

From

K.Suresh Kumar,  
M.E., F.I.E,  
Engineer-in-Chief,  
Public Health,  
A.C. Guards,  
Hyderabad.

To  
The Principal Secretary to Govt.,  
MA&UD Department,  
Telangana Secretariat,  
Hyderabad.

Sir,

Sub:PH&MED- NGT Orders, Dated:27-11-2018 & 10-05-2019 in O.A.No.148 of 2016 filed by Sri Mahesh Chandra Saxena-Action Plan for utilizing treated waste water-Reg.

Ref: 1) E-in-C (PH), Lr.No.101/T2/AE4/Gen/PCB/2016, Dt: 03-05-2019.

2) Govt. Memo No.1322/TP&E.2/2019, Dated: 23-08-2019, MA&UD Dept.

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I invite kind attention to the Govt. Memo 2<sup>nd</sup> cited, wherein it was requested to furnish the action plan for utilization of treated waste water.

As informed vide this office letter 1<sup>st</sup> cited, the DMA has entrusted the preparation of draft policy for utilization of waste water to ASCI, Hyderabad. Subsequently, DMA has submitted a copy of the draft policy document (prepared by ASCI) to the Government. It was further, mentioned therein that the views and suggestions of the stakeholders shall be considered before finalizing the policy and in view of the ongoing preparatory work for the Municipal elections, the stakeholder consultation was planned to be taken up after completion of elections.

It was recommended in the draft policy document to constitute a steering Committee (including Engineer-in-Chief (PH) as a member) at state level and Task Force Committee at District Level.

The sewerage system in the twin cities is maintained by the HMWSSB. Regarding the Urban areas (other than twin cities), STPs are taken up in 9 towns and the status is as follows:

S.No	ULB	STP Capacity in MLD	Technology Used	Present Status	Remarks
1	Karimnagar	38	MBBR	Completed	Under operation.
2	Vikarabad	13	MBBR		Under operation.
3	Nalgonda	17.16	WSP	Nearing Completion	To be commissioned
		2.55	MBBR	To be taken up	To be taken up
4	Miryalguda	11.5	WSP	Nearing Completion	To be commissioned
		5.45	WSP		Under construction
5	Nizamabad	31.5	MBBR	Nearing Completion	To be commissioned
		15	MBBR		To be commissioned

6	Siddipet	7.25	MBBR	Completed	under trial run
		11	SBR	Under Progress	under construction
7	Nagar Kurnool	3.2	CAMUS- SBT	Under Progress	under construction
		2.3	CAMUS- SBT		under construction
8	Khammam	20	SBR	Under Progress	Work awarded
9	Suryapet	10	SBR	Under Progress	Work awarded
		10	SBR	Under Progress	Work awarded

In the towns where STPs are already constructed, the ULBs are given directions to utilize the treated waste water for Horticulture and Industrial use (wherever industries are located in Municipal Limits).

In Ramagundam, RMC has taken up the issue with NTPC for utilization of treated waste water for thermal projects.

Regarding the other towns (134 Nos), DPRs are being prepared under TMDP project to take up sewerage schemes with a tentative cost of Rs.13,200 Crores.

It is proposed to take up the schemes in a phase wise manner and to complete works in all towns in a period of 10 years depending on availability of funds. The tentative Action Plan for 10 years for Taking up sewerage Schemes in Telangana ULBs are as follows (Complete ULB wise details enclosed):

S.No.	Phase	No. of ULBs	Cost Rs. In Crores
1	I year	4	2021.11
2	II year	6	1298.11
3	III year	9	1407.09
4	IV year	9	1217.77
5	V year	12	1441.94
6	VI year	13	1293.55
7	VII year	17	1308.75
8	VIII year	17	1268.49
9	IX year	30	1390.07
10	X year	17	591.86
	Total	134	13238.74

On 29-08-2019, the Director of Municipal Administration conducted a meeting with the ASCI Representatives, and other Stakeholders for finalizing the draft policy for reuse of treated waste water (prepared by ASCI) and submitting the same to the

Government. Accordingly the above tentative action plan is prepared on the part of PHED for executing the Schemes.

As and when the schemes are completed, the schemes will be handed over to the ULBs & the ULBs will be guided to utilize the treated waste water for horticulture, industrial use and other non-potable purposes by identifying potential users as per the policy which may be approved by the Govt.

Yours faithfully

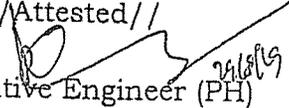
Sd/-

Engineer-in-Chief (PH)

✓ Copy to the DMA for information and necessary action.

✓ Copy to the Member Secretary, TSPCB for information and necessary action.

//Attested//

  
Executive Engineer (PH)

JAC  
29/8/19



Tentative Action Plan for Taking up sewerage Schemes in Telangana ULBs

	ULB	District	Population (2011)	UGD est amount (Rs Cr)	Year of taking up
1	Khammam	Khammam	284268	491.23	1st year
2	Suryapet	Suryapet	106805	233.56	1st year
3	Nagarkurnool	Nagarkurnool	26801	96.32	1st year
4	Warangal	Warangal	819406	1200.00	1st year
		Sub total for 1st year		2021.11	
5	Ramagundam	Peddapalli	244939	352.26	2nd year
6	Mahbubnagar	Mahbubnagar	217312	290.42	2nd year
7	Adilabad	Adilabad	117388	179.00	2nd year
8	Jagtyal	Jagtyal	103962	157.67	2nd year
9	Sangareddy	Sangareddy	95617	178.76	2nd year
10	Nirmal	Nirmal	88205	140.00	2nd year
		Sub total for 2nd year		1298.11	
11	Mancherial	Mancherial	87153	180.00	3rd year
12	Sircilla	R.Sircilla	83186	159.11	3rd year
13	Zaheerabad	Sangareddy	82442	75.10	3rd year
14	Kamareddy	Kamareddy	80315	107.98	3rd year
15	Palwancha	Kothagudem	80144	116.21	3rd year
16	Kothagudem	Kothagudem	79850	159.55	3rd year
17	Bodhan	Nizamabad	77573	261.03	3rd year
18	Naspur	Mancherial	76641	191.6	3rd year
19	Meerpet	Ranga Reddy	66982	156.51	3rd year
		Sub total for 3rd year		1407.09	
20	Jalpally	Ranga Reddy	66960	165.00	4th year
21	Bellampally	Mancherial	66792	91.54	4th year
22	Korutla	Jagtyal	66504	105.69	4th year
23	Mandamarri	Mancherial	66176	82.79	4th year
24	Tandur	Vikarabad	65115	187.76	4th year
25	Gadwal	J.Gadwal	65024	113.73	4th year
26	Badangpet	Ranga Reddy	64549	174.09	4th year
27	Kodad	Suryapet	64234	142.82	4th year
28	Nizampet	Medchal	61738	154.35	4th year
		Sub total for 4th year		1217.77	
29	Wanaparthy	Wanaparthy	60949	218.46	5th year
30	Bhupalapally	J.Bhupalapally	59758	82.00	5th year
31	Kagaznagar	Komaram Bheem	55549	98.99	5th year
32	Jillelaguda	Ranga Reddy	54922	106.73	5th year
33	Shadnagar	Ranga Reddy	54431	171.26	5th year
34	Bhongir	Y.Bhuvanagiri	53339	185.05	5th year
35	Jangaon	Jangaon	52394	93.00	5th year
36	Mahabubabad	Mahabubabad	52112	92.67	5th year
37	Peerjadiguda	Medchal	51543	108.07	5th year
38	Metpalli	Jagtyal	50902	56.33	5th year
39	Bhainsa	Nirmal	50138	73.74	5th year

40	Boduppall	Medchal	48225	155.64	5th year
		Sub total for 5th year		1441.94	
41	Jawaharnagar	Medchal	48216	120.54	6th year
42	Sadasivpet	Sangareddy	47920	75.17	6th year
43	Shamshabad	Ranga Reddy	44651	111.63	6th year
44	Medak	Medak	44255	165.00	6th year
45	Armoor	Nizamabad	43902	119.49	6th year
46	Turkayamjal	Ranga Reddy	41858	104.65	6th year
47	Narayanpet	Mahbubnagar	41752	80.56	6th year
48	Huzurabad	Karimnagar	41256	68.09	6th year
49	Peddapalli	Peddapalli	41171	90.97	6th year
50	Devarakonda	Nalgonda	39414	54.54	6th year
51	Medchal	Medchal	39146	102.36	6th year
52	Dundigal	Medchal	37988	94.97	6th year
53	Gajwel	Siddipet	37026	105.58	6th year
		Sub total for 6th year		1293.55	
54	Ameenpur	Sangareddy	36452	91.13	7th year
55	Narsampet	Warangal	36241	60.85	7th year
56	Huzurnagar	Suryapet	35850	86.31	7th year
57	Bandlaguda Jagir	Ranga Reddy	35154	87.89	7th year
58	Yellandu	Kothagudem	34892	86.93	7th year
59	Kyathanpally	Mancherial	34711	86.78	7th year
60	Bollaram	Sangareddy	34667	86.67	7th year
61	Vemulawada	R.Sircilla	33706	44.63	7th year
62	Badepally	Mahbubnagar	32598	113.60	7th year
63	Manuguru	Kothagudem	32065	67.41	7th year
64	Sattupally	Khammam	31857	67.91	7th year
65	Choutuppall	Y.Bhuvanagiri	31202	78.01	7th year
66	Ibrahimpattanam	Ranga Reddy	30993	89.94	7th year
67	Parkal	Warangal	30127	54.36	7th year
68	Madhira	Khammam	30127	57.12	7th year
69	Wyra	Khammam	30097	75.24	7th year
70	Nagaram	Medchal	29586	73.97	7th year
		Sub total for 7th year		1308.75	
71	Nakrekal	Nalgonda	29126	72.82	8th year
72	Achampet	Nagarkurnool	28425	91.78	8th year
73	Jammikunta	Karimnagar	28073	103.66	8th year
74	Kalwakurthy	Nagarkurnool	28060	80.27	8th year
75	Ieeja	J.Gadwal	27921	70.73	8th year
76	Pedda Amberpet	Ranga Reddy	27813	142.11	8th year
77	Dubbak	Siddipet	27500	74.49	8th year
78	Narsingi	Ranga Reddy	25209	63.02	8th year
79	Tellapur	Sangareddy	24174	60.44	8th year
80	Thumkunta	Medchal	24097	60.24	8th year
81	Andole Jogipet	Sangareddy	23951	55.45	8th year
82	Chennur	Mancherial	23579	58.95	8th year
83	Kollapur	Nagarkurnool	23041	104.86	8th year

84	Ghatkesar	Medchal	22819	57.05	8th year
85	Kompally	Medchal	22377	55.94	8th year
86	Makthal	Mahbubnagar	22165	55.41	8th year
87	Husnabad	Siddipet	22082	61.27	8th year
		Sub total for 8th year		1268.49	
88	Pocharam	Medchal	21946	54.87	9th year
89	Luxettipet	Mancherial	21629	54.07	9th year
90	Dhammaiguda	Medchal	21567	53.92	9th year
91	Kosgi	Mahbubnagar	21318	53.3	9th year
92	Thoopran	Medak	21148	52.87	9th year
93	Shankarpally	Ranga Reddy	20789	51.97	9th year
94	Khanapur	Nirmal	20566	51.42	9th year
95	Amangal	Ranga Reddy	20138	50.35	9th year
96	Sulthanabad	Peddapalli	19772	49.43	9th year
97	Tellareddy	Kamareddy	19750	49.38	9th year
98	Thukkuguda	Ranga Reddy	19182	47.96	9th year
99	Thorrur	Mahabubabad	19100	47.75	9th year
100	Kothakota	Wanaparthi	19042	47.61	9th year
101	Narsapur	Medak	18816	47.04	9th year
102	Tirumalagiri	Suryapet	18474	46.19	9th year
103	Narayankhed	Sangareddy	18243	45.61	9th year
104	Pargi	Vikarabad	18241	45.6	9th year
105	Ramayampet	Medak	17860	44.65	9th year
106	Maripeda	Mahabubabad	17685	44.21	9th year
107	Haliya	Nalgonda	17371	43.43	9th year
108	Alair	Y.Bhuvanagiri	17120	42.8	9th year
109	Pochampally	Y.Bhuvanagiri	17074	42.69	9th year
110	Manikonda	Ranga Reddy	16989	42.47	9th year
111	Cherial	Siddipet	16544	41.36	9th year
112	Choppadandy	Karimnagar	16444	41.11	9th year
113	Manthani	Peddapalli	15981	39.95	9th year
114	Mothkur	Y.Bhuvanagiri	15924	39.81	9th year
115	Nandikonda	Nalgonda	15887	39.72	9th year
116	Dharmapuri	Jagtyal	15735	39.34	9th year
117	Yadagirigutta	Y.Bhuvanagiri	15677	39.19	9th year
		Sub total for 9th year		1390.07	
118	Pebbair	Wanaparthi	15602	39.01	10th year
119	Adibhatla	Ranga Reddy	15453	38.63	10th year
120	Raikal	Jagtyal	15407	38.52	10th year
121	Atmakur	Wanaparthi	15039	37.6	10th year
122	Chityal	Nalgonda	14986	37.47	10th year
123	Bheemgal	Nizamabad	14860	37.15	10th year
124	Neredcherla	Suryapet	14826	37.07	10th year
125	Dornakal	Mahabubabad	14425	36.06	10th year
126	Kodangal	Vikarabad	14294	35.74	10th year
127	Bhoothpur	Mahbubnagar	13938	34.85	10th year
128	Wardhannapet	Warangal rural	13732	34.33	10th year

129	Gundlapochampally	Medchal	13691	34.23	10th year
130	Waddepalle	J.Gadwal	13270	33.18	10th year
131	Alampur	J.Gadwal	13232	33.08	10th year
132	Chandur	Nalgonda	12889	32.22	10th year
133	Kothapalli	Karimnagar	11058	27.65	10th year
134	Amarchinta	Wanaparthi	10029	25.07	10th year
		Sub total for 10th year		591.86	
		Grand Total		13238.74	

Present Status of STPs executed by PH & ME Department as on Dt:28-01-2020					
S.No	ULB	STP Capacity in MLD	Technology Used	Present Status	Remarks
1	Karimnagar	38.00	MBBR	Completed	Under operation.
2	Vikarabad	13.00	MBBR	Completed	Under operation.
3	Miryalguda	11.50	WSP	Completed	Commissioned
4	Nizamabad	31.50	MBBR	Completed	Commissioned
		15.00	MBBR	Completed	Commissioned
5	Siddipet	7.25	MBBR	Completed	Commissioned



**DETAILS OF EXISTING STPs IN THE STATE**

Total number of STPs existing in the State are 35 with the total treatment capacity of 917.55 MLD. Out of these, 24 STPs are existing in GHMC area with the treatment capacity of 774.8 MLD. The Government has prepared master plan to treat the sewage by proposing additional STPs of 1000 MLD capacity.

S.No.	Location	Installed Capacity (MLD)
1	Amberpet	339
2	Nagole	172
3	Nalla cheruvu	30
4	Attapur	51
	<b>Total:</b>	<b>592 MLD</b>

Other STPs operated are as below:

S.No.	Location	Capacity in MLD
1.	Khairatabad	20
2.	KIMS Hospital	30
3.	Pedda Cheruvu	10
4.	Miralam Tank	10
5.	Durgam Cheruvu	5
6.	Rangadhamuni Cheruvu	5
7.	Noor Md. Kunta	4
8.	Patel Cheruvu	2.5
9.	Sarooranagar	2.5
10.	Langar House	1.2
11.	Safilguda	0.6
12.	Kukatpally	12.0
13.	Krishnakanth Park	0.5
14.	Jalagam Vengal Rao Park	5.0
15.	Miralam tank	5.0
16.	Attapur	23.0
17.	Khajaguda	7.5
18.	Nanakramguda	4.5
19.	Lingamaiah Kunta	30.0
20.	Gopannapally	4.5
	<b>Total:</b>	<b>182.8</b>

**STPs Commissioned and in operation in other than GHMC area:**

<b>S.No.</b>	<b>Location</b>	<b>Capacity in MLD</b>
1.	STP at Karimnagar	38
2.	STP at Vikarabad	13
3.	STP at Miryalguda	11.5
4.	STP 1 at Nizamabad	31.5
5.	STP 2 at Nizamabad	15
6.	STP at Siddipet	7.25
	<b>Total:</b>	<b>116.25</b>

**STPs Commissioned but not in operation in other than GHMC area:**

<b>S.No.</b>	<b>Location</b>	<b>Capacity in MLD</b>
7.	STP on River Godavari at Ramagundam	4
8.	STP Malkapur, on River Godavari at Ramagundam	14
9.	STP at Bhadrachalam near River Godavari	2
10.	STP on River Godavari at Mancherial, Reddy Colony	4
11.	STP on River Godavari at Mancherial, Saikunta	2.5
	<b>Total:</b>	<b>26.5</b>